

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL  
SOUTHERN ZONAL BENCH AT CHENNAI  
I.A. NO. 105 OF 2023

IN  
APPEAL NO. 31 OF 2023

IN THE MATTER OF:

Arunkumar Sermakkani & Ors.

...Appellant

Versus

Union of India & Ors.

...Respondent

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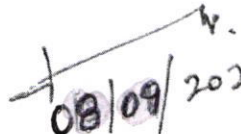
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Place: Chennai

Respondent No.1

Date: 08/09/2024.

Through

  
08/09/2024.

Ms. Kavitha P.  
(Advocate for the Respondent No.1)

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL**

**SOUTHERN ZONAL BENCH AT CHENNAI**

**I.A. NO. 105 OF 2023**

**IN**

**APPEAL NO. 31 OF 2023**

**IN THE MATTER OF:**

Arunkumar Sermakkani & Ors.

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**COUNTER AFFIDAVIT ON BEHALF OF MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE**

**(RESPONDENT NO. 1)**

I, Dr. C.Palpandi S/o Chendurpandi , aged about 41 Years currently working as 'Scientist D' in the Regional Office of the Ministry of Environment, Forest & Climate Change, Chennai do hereby solemnly affirm and state on oath as follows:

**MOST RESPECTIFULLY SHOWETH:**

*C. Palpandi*

**Dr. C. Palpandi**  
Scientist 'D'  
Government of India  
Regional Office, MoEF&CC  
Shastri Bhawan, Haddows Road,  
Nungambakkam, Chennai - 600 006

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1. That I am 'Scientist D' in the Regional Office of Ministry of Environment, Forest & Climate Change, Government of India (hereinafter referred to as 'MoEF&CC') and as such I am conversant with the facts and circumstances of the case and I have been authorized to file the affidavit on behalf Union of India Respondent No. 1 herein.
2. That I am fully conversant with the facts and circumstances of the case from records maintained in the office. I have read and understood the contents of the petition thereof and as such authorized and competent to swear the present affidavit.
3. That I deny all the averments and contentions made by the Appellant stated in the present petition so far as it is contrary to or inconsistent with anything that is stated by me hereafter and nothing shall be deemed to be admitted unless specifically admitted.
4. The Appellant by way of this Appeal has challenged the grant of Environmental Clearance (EC) dated 19.07.2023 and the Corrigendum dated 01.09.2023 by MoEF&CC to M/s Meenakshi Udyog (India) Ltd. for the proposed expansion of a steel rolling mill from existing capacity of 30,000 TPA of MS Billets and 60,000 TPA of TMT rods to 1,91,000 TPA of MS Billets and 1,80,000 TPA of TMT rods, located at Kalugondapalli Village, Denkanikattai Taluk, District Krishnagiri, Tamil Nadu.
5. That it is humbly submitted that the Answering Respondent in exercise of the powers conferred by Section 3 of the Environment (Protection) Act, 1986 read with clause (d) of sub-rule (3) of rule 5 of the Environment (Protection)

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Rules, 1986, had notified the Environment Impact Assessment Notification, 2006 on 14.09.2006.

6. That under the provision of the Environment Impact Assessment Notification (hereinafter referred to as EIA), 2006, construction of new projects or activities or the expansion or modernization of existing projects or activities listed in the schedule annexed to the said notification entailing capacity addition with change in process and or technology shall be undertaken in any part of India, as applicable, only after receipt of the prior environment clearance from the Central Government or by the State Level Environment Impact Assessment Authority (hereinafter referred to as SEIAA), as the case may be. It is submitted that, the Central Government under sub Section (3) of section 3 of the Environment Protection Act, 1986 in accordance with the procedures specified in the EIA Notification, 2006, duly constitutes SEIAA.
7. That the EIA Notification, 2006 in Paragraph 7, stipulates four stages in the process of obtaining Environmental Clearance. Stage (1) is screening wherein the Expert Appraisal Committee or the State Expert Appraisal Committee takes the decision whether or not Environmental Impact Assessment Report has to be prepared for the proposed projects. Stage (2) is Scoping wherein the Expert Appraisal Committee for category 'A' projects and the State Expert Appraisal Committee for category 'B' projects determines detailed and comprehensive Terms of Reference addressing all relevant environmental concern for the preparation of an EIA/EMP Report in respect of the proposed project or activity for which the prior environmental clearance is sought. Stage (3) relates to Public Consultation and has two

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components- (i) a public hearing, which is conducted by the concerned State Pollution Control Board at the project site or in its close proximity, explaining all possible environment impacts and measures proposed in EMP and (ii) obtaining written responses from other concerned persons who have a plausible stake in the environment aspects of the project or activity. Lastly, Stage (4) relates to Appraisal of the Project wherein the detailed scrutiny by the EAC or the SEAC of the application and other documents like the Final EIA Report and outcome of public consultations relating including public hearing proceedings, submitted by the Project Proponent to regulatory authority concerned for grant of environment clearance is conducted.

8. That it is respectfully submitted that EIA Notification, 2006 has decentralized the environmental clearance process by categorizing the developmental projects in two categories, i.e., Category 'A' project and Category B. The 'Category 'A' projects are appraised at Central level by the Expert Appraisal Committee (hereinafter referred to as "EAC") and Category 'B' projects are appraised at State Level Expert Appraisal Committee (hereinafter referred to as "SEAC"). State Level Environment Impact Assessment Authority (hereinafter referred to as "SEIAA") and SEAC are constituted to provide clearance to Category B projects.
9. That it is most respectfully submitted that under Schedule- I to the EIA Notification, 2006 relating to the list of projects requiring Environmental Clearance from the Central Government, metallurgical industries (ferrous & non-ferrous) comes within the purview of entry 3 (a), which is reproduced below as follows: -

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	Project or Activity	Category with threshold limit		Conditions if any
		A	B	
(1)	(2)	(3)	(4)	(5)
3(a)	Metallurgical industries (ferrous & nonferrous)	a) Primary metallurgical industry All projects b) Sponge iron manufacturing $\geq 200$ TPD c) Secondary metallurgical processing industry  All toxic and heavy metal producing units $\geq 20,000$ tonnes /annum	Sponge iron manufacturing $< 200$ TPD Secondary metallurgical processing industry i) All toxic and heavy metal producing units $< 20,000$ tonnes /annum ii) All other non-toxic secondary metallurgical processing industries $> 5000$ tonnes/annum	General Condition shall apply. Note: (i) The recycling industrial units registered under the HSM Rules are exempted. (ii) In case of secondary metallurgical processing industrial units, those projects involving operation of furnaces only such as induction and electric arc furnace, submerged arc furnace, and cupola with capacity more than 30,000 tonnes per annum (TPA) would require environmental clearance. (iii) Plant / units other than power plants (given against entry no. 1(d) of the schedule), based on municipal solid waste (non-hazardous) are exempted.

*C. Nairandy*

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10. That it is most respectfully submitted that the proposal for Expansion of capacities of MS Ingots to Billets (from 30,000 MTPA to 1,91,000 MTPA) TMT Rods (from 60,000 MTPA to 1,80,000 MTPA) located at Kalugondapalli Village, Denkanikotta Taluk, Krishnagiri District, Tamil Nadu by M/s. Meenakshi Udyog (India) Private Limited (hereinafter referred to as the "Project Proponent") along with the application in prescribed format, pre-feasibility report and proposed Terms of Reference (ToRs) was received by the answering Respondent vide proposal no. LA/TN/IND/156666/2020 dated 09.09.2020. The same was considered by the Expert Appraisal Committee (EAC), Industry- I in its meeting held on 28th-30th September, 2020 and the Terms of Reference dated 22.10.2020 was accorded to the Project Proponent for preparation of the Draft Environmental Impact Assessment (EIA) Report and for conducting Public Hearing for the proposed project. Copy of the Terms of Reference issued by the answering Respondent vide letter dated 22.10.2020 is herewith attached and marked as Annexure No. R1-1.

11. That it is respectfully submitted that the Project Proponent submitted an online proposal no. IA/TN/IND1/411355/2022 dated 19.05.2023 along with copy of EIA/EMP report and other requisite documents for seeking the EC for the proposed expansion from the answering Respondent.

12. That it is humbly submitted that the proposal was placed before the Expert Appraisal Committee (EAC) (Industry-I Sector) in its meeting held on 30<sup>th</sup> May, 2023, wherein the Committee recommended the proposal for grant of Environment Clearance to the Project Proponent. Copy of the Minutes of the

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7. EAC meeting held on 30<sup>th</sup> May, 2023, is herewith attached and marked as **Annexure No. R1-2.**

9. 13. That it is humbly submitted that based on the recommendation of EAC, the Environment Clearance was thereafter, accorded by the answering Respondent for the proposed project and same was issued by the answering Respondent vide letter dated 19.07.2023 as per the provisions of the EIA Notification, 2006, subject to compliance of certain specific as well as general conditions by the Project Proponent. Copy of the Environmental Clearance letter dated 19.07.2023 is herewith attached and marked as **Annexure No. R1-3.**

14. That it is respectfully submitted that the Environment Clearance was granted to the Project Proponent by the answering Respondent for expansion of the Steel Rolling Mill after due deliberations held during the EAC meetings and in accordance with the procedure laid down in the EIA Notification, 2006.

### WITH REGARD TO THE ISSUE OF LIMITATION

15. That it is respectfully submitted that the appellant has also filed an IA with the present appeal to condone the delay of 41 days. This issue of condonation of delay will be dealt by the provision of National Green Tribunal Act, 2010 specifically Section 16(h) that states the following:

*" Tribunal to have appellate jurisdiction. -Any person aggrieved by, -  
....(h) an order made, on or after the commencement of the National Green Tribunal Act, 2010, granting environmental clearance in the area in which any industries, operations or processes or class of industries, operations and processes shall not be carried out or shall be carried out,*

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subject to certain safeguards under the Environment (Protection) Act, 1986 (29 of 1986);.....may, within a period of thirty days from the date on which the order or decision or direction or determination is communicated to him, prefer an appeal to the Tribunal:

Provided that the Tribunal may, if it is satisfied that the appellant was prevented by sufficient cause from filing the appeal within the said period, allow it to be filed under this section within a further period not exceeding sixty days.

16. That from the above it is evident that the period of limitation is 30 days from the date on which the order or decision or direction or determination is communicated. In the instant case decision was communicated on 19.07.2023 and this appeal along with the IA was filed on 28.09.2023.
17. That it is respectfully submitted the proviso to section 16 is also intended to benefit only those vigilant litigants who were prevented by sufficient cause from initiating the proceedings within the period of limitation prescribed by the National Green Tribunal Act, 2010. The Indian law of limitation finds its root into the Latin maxim which is *vigilantibus non dormientibus jura subveniunt* which means that *the law will assist only those who are vigilant about their rights and not those who sleep over them.*
18. That it is respectfully submitted that in the instant case, the appeal was not filed within the prescribed 30 days' period and also no sufficient cause has been shown by the appellant that prevented him from filing the present

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appeal within the extended period as provided in the proviso of section 16. Therefore, present appeal as well as IA shall be dismissed by this Hon'ble Tribunal since no satisfactory and sufficient cause has been stated by the appellant that prevented him from filing the instant appeal.

19. The answering Respondent craves liberty to file additional information, if any, till *pendente lite*.

**PRAYER:**

Therefore, it is most humbly prayed that this Hon'ble Tribunal may be pleased to dismiss the above appeal and pass such further orders as this Hon'ble Tribunal may deem fit and proper in the facts and circumstances of the case and thus render justice.

*C. Palpandi*  
**DEPONENT**

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**VERIFICATION:**

I, the answering Respondent herein do hereby verify at Chennai on this 3<sup>rd</sup> day of January, 2024 and declare that the contents of the above affidavit are true to the best of my knowledge derived from the records maintained in the office and nothing material has been concealed therefrom.

*C. Palpandi*  
**DEPONENT**

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F. No. J-11011/199/2020-IA-II(I)  
Government of India  
Ministry of Environment, Forest and Climate Change  
(Impact Assessment Division)

Indira Paryavaran Bhawan  
Jor Bagh Road, Aliganj,  
New Delhi - 110003  
E-mail: dirind-moeffec@gov.in  
Tel: 011-24695368

Dated: 22<sup>nd</sup> October, 2020

To

**Shri. Salil,**  
**Director,**  
M/s. Meenakshi Udyog (India) Pvt Ltd,  
Kapakkal Village Roa-Via Ullivernapalli Hosur,  
Thally Road, Krishnagiri District,  
Tamil Nadu.  
Email: [meenakshiudyog18@gmail.com](mailto:meenakshiudyog18@gmail.com); Tel: 044-26823190

**Subject** Expansion of capacities of MS Ingots to Billets from 30,000 MT/Annum to 1,91,000MT/ Annum and TMT Rods from 60,000 MT/Annum to 1, 80,000 MT/ Annum by M/s. Meenakshi Udyog (India) Private Limited located at Kalugondapalli Village, Denkanikotta Taluk, Krishnagiri District, Tamil Nadu - Prescribing of Terms of Reference - regarding.

Sir,

1. This refers to the online application of M/s. Meenakshi Udyog (India) Private Limited made vide online proposal no. IA/TN/IND/156666/2020 dated 09/09/2020 along with the application in prescribed format (Form-I), copy of pre-feasibility report, proposed ToRs and sought for Terms of Reference (ToR) for undertaking detailed EIA study as per the EIA Notification, 2006 for the project mentioned above. The proposed project activity is listed at S. No. 3(a) Metallurgical industries (ferrous & non-ferrous) under Category "B" of the schedule of the EIA Notification, 2006. However, due to the applicability of general condition i.e., existence of inter-state boundaries within 5km radius of the project site (Tamil Nadu & Karnataka), the project is being appraised at Central Level as Category 'A'.
2. The proposal cited above was considered during the 23<sup>rd</sup> meeting of Re-Constituted Expert Appraisal Committee [EAC] (Industry-I) held on 28-30<sup>th</sup> September, 2020. The EAC proceedings of the proposal cited above is given as below.

**Details submitted by the project proponent**

3. M/s. Meenakshi Udyog (India) Private Limited proposes to install an expansion of existing manufacturing unit for the manufacturing of MS Ingots 30,000 MT/Annum (Intermediate) & TMT Rods of 60,000 MT/Annum (Final Product). It is proposed to set up the plant for expansion of capacities of MS Ingots to Billets from 30,000 MT/Annum to 1,91,000MT/Annum (Intermediate product) and TMT Rods from 60,000 MT/Annum to 1,80,000 MT/ Annum (Final product) based on Thermo Mechanical Treatment technology.
4. The existing project was accorded Consent to Operate by Tamil Nadu Pollution Control Board vide Consent Order no. 170528826199 validity of CTO is up to March 31, 2020.

*Terms of Reference for project titled "Expansion of capacities of MS Ingots to Billets from 30,000 MT/Annum to 1,91,000MT/ Annum and TMT Rods from 60,000 MT/Annum to 1, 80,000 MT/ Annum by M/s. Meenakshi Udyog (India) Private Limited located at Kalugondapalli Village, Denkanikotta Taluk, Krishnagiri District, Tamil Nadu"*

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PP has applied for Renewal of Consent vide Application No. 32025776 on Online Consent Management & Monitoring System and it is in progress.

5. The proposed unit will be located at S.F.No. 291/1, 291/2A, 291/2B, 291/3A, 291/3B, 291/4A, 292/4A, 292/4B, 292/5A, 292/5B Village: Kalukondapalli, Taluka: Denkanikottai, District: Krishnagiri, State: Tamil Nadu.
6. No land Acquisition has been made. Existing land of 4.87 ha will be used after the expansion). Land breakup details are as follows:

Sl. No.	Land Use	Area (In Hectares)			Percentage (%)
		Existing	Expansion	After Expansion	
1.	Plant Area, Office Area (All covered area).	1.49	Same building will be used for expansion also	1.56	32.14%
2.	Paved Area (Road & Corridor).	0.50		0.50	10.27%
3.	Green Belt Area	1.65		1.65	33.88%
4.	Parking Area	0.02		0.02	0.25%
5.	Open area	0.70		0.63	13.00%
6.	Solid Waste Storage	0.51		0.51	10.47%
<b>Total</b>		<b>4.87</b>		<b>4.87</b>	<b>100.00%</b>

7. The Thally Reserved Forest is located at a distance of 14 KM from the site. No national park/wildlife sanctuary/biosphere reserve/tiger reserve/elephant reserve etc. are reported to be located in the core and buffer zone of the project. The area also does not report to form corridor for Schedule-I fauna.
8. Total project cost is approx Rs. 25 Crore rupees. Proposed employment generation from proposed project will be 50 direct employment and 55 indirect employment.
9. The targeted production capacity of the TMT Rods is 1,80,000 TPA. The ore for the plant would be procured from local market based on the requirement. The ore transportation will be done through Road.
10. The existing and proposed product details are furnished as below:

S. No.	Name of Product	Capacity (MT/Annum)		
		Existing	Proposed addition	Total after expansion
1	MS Billets	30,000	1,61,000	1,91,000 (Intermediate)
2	TMT Rods	60,000	1,20,000	1,80,000 (Final)

11. The electricity load of 13000 KW will be procured from TANGEDCO and also proposed to install DG Set 320 KVA (1 No.) & 185 KVA (1 no.)

*Terms of Reference for project titled "Expansion of capacities of MS Ingots to Billets from 30,000 MT/Annum to 1,91,000 MT/Annum and TMT Rods from 60,000 MT/Annum to 1,80,000 MT/Annum by M/s. Meenakshi Udyog (India) Private Limited located at Kalukondapalli Village, Denkanikotta Taluk, Krishnagiri District, Tamil Nadu"*

12. Proposed raw material and fuel requirement for project are given in the following table. The requirement would be fulfilled by local market as well as from Scrap Traders. Fuel consumption will be mainly for operation of Diesel generator.

<b>FORMS BILLET MANUFACTURING(Intermediate)</b>				
S.No.	Name of Raw material	Capacity (MT/Annum)		
		Existing	Proposed	Total after expansion
1	MS Scrap	19,800	1,06,200	1,26,000
2	MS Graded Scrap	11,760	38,640	50,400
3	Sponge Iron	3,900	27,600	31,500
4	Ferro Alloy	300	1,800	2,100
<b>Total</b>		<b>35,760</b>	<b>1,74,240</b>	<b>2,10,000</b>
<b>FOR TMT ROD MANUFACTURING (For Final Product manufacturing)</b>				
1	MS Billets (In house)	30,000	1,61,000	1,91,000
2	Ingots (Outsource)	33,000	---	---
<b>Total</b>		<b>63,000</b>	<b>1,61,000</b>	<b>1,91,000</b>

13. Water Consumption for the proposed project will be 119 KLD and wastewater generation will be 8.1 KLD. Water requirement will be met through ground water. Domestic waste water will be treated through Sewage Treatment Plant and no industrial waste water will be generated. The Treated sewage will be utilized for gardening.
14. The proponent has mentioned that there is no court case or violation under EIA Notification to the project or related activity.
15. Name of the consultant: Pridhvi Enviro Tech Pvt Ltd [S.No. 133, List of ACOs with their Certificate / Extension Letter no. Rev. 02, Sep. 07, 2020].

#### **Observations of the Committee**

16. The Committee noted the following:

- Total land available is 4.87 ha with green belt developed in 1.65 Ha.
- 125 KLD Ground water shall be used.
- Project cost is 39.55 Cr (Rs. 25 Crores for expansion).

#### **Recommendations of the Committee**

17. After deliberations, the Committee recommended the project proposal for prescribing following specific ToRs for undertaking detailed EIA and EMP study in addition to the generic ToR enclosed at Annexure-1 read with additional ToRs at Annexure-2:
- 100% Hot charging shall be adopted and RHF shall not be used.
  - PM emissions shall be maintained less than 30 mg/Nm<sup>3</sup>.
  - Plant shall operate on ZLD.
  - 100 % Solid waste generated shall be reused.
  - All plant roads shall be paved and cleaned regularly using industrial vacuum

*Terms of Reference for project titled "Expansion of capacities of MS Ingots to Billets from 50,000 MT/Annum to 1,91,000 MT/Annum and TMT Rods from 50,000 MT/Annum to 1,90,000 MT/Annum by M/s. Meevakshi (India) Private Limited located at Kalugodlagalli Village, Devarakota Taluk, Koppal District, Tamil Nadu"*

- cleaners. Dust collected from roads and shop floors shall be recycled.
- vi. 100% RWH and recharge with measuring arrangement
- vii. Green Belt in 40 % of the plant area shall be developed within one year.
- viii. Traffic study shall be conducted for village road leading to plant site.
- ix. Village road construction shall be supported by PP including avenue plantation and maintenance of the same.

**Decision of MoEF&CC**

- 18. The undersigned is directed to inform that Ministry of Environment, Forest and Climate Change has examined the proposal in accordance with the Environment Impact Assessment (EIA) Notification, 2006 & further amendments thereto and after accepting the recommendations of the Expert Appraisal Committee (Industry-1) hereby decided to accord above-said specific ToRs, in addition to the standard ToRs and Sector Specific ToRs as enclosed at Annexure 1 read with additional ToRs at Annexure-2 for carrying out detailed EIA/EMP for the above project.
- 19. It is requested that the draft EIA Report may be prepared in accordance with the above mentioned specific ToRs and enclosed generic ToRs and additional ToRs and thereafter further necessary action including conduct of public consultation may be taken for obtaining Environment Clearance in accordance with the procedure prescribed under the EIA Notification, 2006 as amended.
- 20. The ToRs are valid for a period of four years from today i.e., 22/10/2020 and will expire on 21/10/2024 as per the Ministry's Notification S.O. 751 (E) dated 17/02/2020.
- 21. This issues with the approval of the Competent Authority.

  
(A.K. Agrawal)  
Director

Copy to:-

- 1. Secretary, Department of Environment, Government of Tamil Nadu Secretariat, Chennai.
- 2. Regional Officer, Ministry of Environment, Forest and Climate Change, Regional Office (SEZ), 1st and 11nd Floor, Handloom Export Promotion Council, 34, Cathedral Garden Road, Nungambakkam, Chennai - 34.
- 3. Chairman, Central Pollution Control Board, Parivesh Bhawan, CBD-Cum-Office Complex, East Arjun Nagar, New Delhi-110 032.
- 4. Chairman, Tamil Nadu Pollution Control Board, 76, Mount Satai, Guindy, Chennai- 600 032, Tamil Nadu.
- 5. Member Secretary, Central Ground Water Authority, West Block -II, Wing -3, Sector I, R.K.Puram, New Delhi - 110086.
- 6. District Collector, District Krishnagiri, Government of Tamil Nadu.
- 7. Guard File/Record File/Monitoring File.
- 8. MoEF&CC Website

  
(A.K. Agrawal)  
Director

**ANNEXURE - I****GENERIC TERMS OF REFERENCE (ToR) IN RESPECT OF INDUSTRY SECTOR**

1. Executive Summary
2. Introduction
  - i. Details of the EIA Consultant including NABET accreditation
  - ii. Information about the project proponent
  - iii. Importance and benefits of the project
3. Project Description
  - i. Cost of project and time of completion.
  - ii. Products with capacities for the proposed project.
  - iii. If expansion project, details of existing products with capacities and whether adequate land is available for expansion, reference of earlier EC if any.
  - iv. List of raw materials required and their source along with mode of transportation.
  - v. Other chemicals and materials required with quantities and storage capacities
  - vi. Details of Emission, effluents, hazardous waste generation and their management.
  - vii. Requirement of water, power, with source of supply, status of approval, water balance diagram, man-power requirement (regular and contract)
  - viii. The project proponent shall furnish the requisite documents from the competent authority in support of drawl of ground water and surface water and supply of electricity.
  - ix. Process description along with major equipment and machineries, process flow sheet (Quantitative) from raw material to products to be provided.
  - x. Hazard identification and details of proposed safety systems.
  - xi. Expansion/modernization proposals:
    - a. Copy of all the Environmental Clearance(s) including Amendments thereto obtained for the project from MoEF&CC/SEIAA shall be attached as an Annexure. A certified copy of the latest Monitoring Report of the Regional Office of the Ministry of Environment, Forest and Climate Change as per circular dated 30<sup>th</sup> May, 2012 on the status of compliance of conditions stipulated in all the existing environmental clearances including Amendments shall be provided. In addition, status of compliance of Consent to Operate for the ongoing /existing operation of the project from SPCB/PCC shall be attached with the EIA-EMP report.
    - b. In case the existing project has not obtained environmental clearance, reasons for not taking EC under the provisions of the EIA Notification 1994 and/or EIA Notification 2006 shall be provided. Copies of Consent to Establish/No Objection Certificate and Consent to Operate (in case of units operating prior to EIA Notification 2006, CTE and CTO of FY 2005-2006) obtained from the SPCB shall be submitted. Further, compliance report to the conditions of consents from the SPCB shall be submitted.
4. Site Details
  - i. Location of the project site covering village, Taluka/Tehsil, District and State, Justification for selecting the site, whether other sites were considered.

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- ii. A toposheet of the study area of radius of 10km and site location on 1:50,000/1:25,000 scale on an A3/A2 sheet. (including all eco-sensitive areas and environmentally sensitive places)
  - iii. Co-ordinates (lat-long) of all four corners of the site.
  - iv. Google map-Earth downloaded of the project site
  - v. Layout maps indicating existing unit as well as proposed unit indicating storage area, plant area, greenbelt area, utilities etc. If located within an Industrial area/Estate/Complex, layout of Industrial Area indicating location of unit within the Industrial area/Estate.
  - vi. Photographs of the proposed and existing (if applicable) plant site. If existing, show photographs of plantation/greenbelt, in particular.
  - vii. Landuse break-up of total land of the project site (identified and acquired), government/private - agricultural, forest, wasteland, water bodies, settlements, etc shall be included (not required for industrial area)
  - viii. A list of major industries with name and type within study area (10km radius) shall be incorporated. Land use details of the study area
  - ix. Geological features and Geo-hydrological status of the study area shall be included.
  - x. Details of Drainage of the project upto 5km radius of study area. If the site is within 1 km radius of any major river, peak and lean season river discharge as well as flood occurrence frequency based on peak rainfall data of the past 30 years. Details of Flood Level of the project site and maximum Flood Level of the river shall also be provided. (mega green field projects)
  - xi. Status of acquisition of land. If acquisition is not complete, stage of the acquisition process and expected time of complete possession of the land.
  - xii. R&R details in respect of land in line with state Government policy

5. Forest and wildlife related issues (if applicable):

- i. Permission and approval for the use of forest land (forestry clearance), if any, and recommendations of the State Forest Department. (if applicable).
- ii. Land use map based on High resolution satellite imagery (GPS) of the proposed site delineating the forestland (*in case of projects involving forest land more than 40 ha*).
- iii. Status of Application submitted for obtaining the stage I forestry clearance along with latest status shall be submitted.
- iv. The projects to be located within 10 km of the National Parks, Sanctuaries, Biosphere Reserves, Migratory Corridors of Wild Animals, the project proponent shall submit the map duly authenticated by Chief Wildlife Warden showing these features vis-à-vis the project location and the recommendations or comments of the Chief Wildlife Warden-thereon.
- v. Wildlife Conservation Plan duly authenticated by the Chief Wildlife Warden of the State Government for conservation of Schedule I fauna, if any exists in the study area.
- vi. Copy of application submitted for clearance under the Wildlife (Protection) Act, 1972, to the Standing Committee of the National Board for Wildlife.

6. Environmental Status

- i. Determination of atmospheric inversion level at the project site and site-specific micro-meteorological data using temperature, relative humidity, hourly wind speed and direction and rainfall.

*Terms of Reference for project titled "Expansion of capacities of MV buses to Bihars from 10,000 to 1,91,000kg. Anwar and PNB Road from 00,000 MT Anwar to 1, 91,000 MT Anwar by M. Maramah Engineering Private Limited located at Kalugandepally Village, Dandakota Taluk, Krishna District, Andhra Pradesh"*

- ii. AAQ data (except monsoon) at 8 locations for PM<sub>10</sub>, PM<sub>2.5</sub>, SO<sub>2</sub>, NO<sub>x</sub>, CO and other parameters relevant to the project shall be collected. The monitoring stations shall be based CPCB guidelines and take into account the pre-dominant wind direction, population zone and sensitive receptors including reserved forests.
  - iii. Raw data of all AAQ measurement for 12 weeks of all stations as per frequency given in the NAQPM Notification of Nov. 2009 along with – min., max., average and 98% values for each of the AAQ parameters from data of all AAQ stations should be provided as an annexure to the EIA Report.
  - iv. Surface water quality of nearby River (60m upstream and downstream) and other surface drains at eight locations as per CPCB/MoEF&CC guidelines.
  - v. Whether the site falls near to polluted stretch of river identified by the CPCB/MoEF&CC.
  - vi. Ground water monitoring at minimum at 8 locations shall be included.
  - vii. Noise levels monitoring at 8 locations within the study area.
  - viii. Soil Characteristic as per CPCB guidelines.
  - ix. Traffic study of the area, type of vehicles, frequency of vehicles for transportation of materials, additional traffic due to proposed project, parking arrangement etc.
  - x. Detailed description of flora and fauna (terrestrial and aquatic) existing in the study area shall be given with special reference to rare, endemic and endangered species. If Schedule-I fauna are found within the study area, a Wildlife Conservation Plan shall be prepared and furnished.
  - xi. Socio-economic status of the study area.
7. Impact Assessment and Environment Management Plan
- i. Assessment of ground level concentration of pollutants from the stack emission based on site-specific meteorological features. In case the project is located on a hilly terrain, the AQIP Modelling shall be done using inputs of the specific terrain characteristics for determining the potential impacts of the project on the AAQ. Cumulative impact of all sources of emissions (including transportation) on the AAQ of the area shall be well assessed. Details of the model used and the input data used for modelling shall also be provided. The air quality contours shall be plotted on a location map showing the location of project site, habitation nearby, sensitive receptors, if any.
  - ii. Water Quality modelling – in case, if the effluent is proposed to be discharged in to the local drain, then Water Quality Modelling study should be conducted for the drain water taking into consideration the upstream and downstream quality of water of the drain.
  - iii. Impact of the transport of the raw materials and end products on the surrounding environment shall be assessed and provided. In this regard, options for transport of raw materials and finished products and wastes (large quantities) by rail or rail-cum road transport or conveyor-cum-rail transport shall be examined.
  - iv. A note on treatment of wastewater from different plant operations, extent recycled and reused for different purposes shall be included. Complete scheme of effluent treatment. Characteristics of untreated and treated effluent to meet the prescribed standards of discharge under E(P) Rules.
  - v. Details of stack emission and action plan for control of emissions to meet standards.
  - vi. Measures for fugitive emission control

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- vii. Details of hazardous waste generation and their storage, utilization and disposal. Copies of MOU regarding utilization of solid and hazardous waste shall also be included. EMP shall include the concept of waste-minimization, recycle/reuse/recover techniques, Energy conservation, and natural resource conservation.
- viii. Proper utilization of fly ash shall be ensured as per Fly Ash Notification, 2009. A detailed plan of action shall be provided.
- ix. Action plan for the green belt development plan in 33 % area i.e. land with not less than 1,500 trees per ha. Giving details of species, width of plantation, planning schedule etc. shall be included. The green belt shall be around the project boundary and a scheme for greening of the roads used for the project shall also be incorporated.
- x. Action plan for rainwater harvesting measures at plant site shall be submitted to harvest rainwater from the roof tops and storm water drains to recharge the ground water and also to use for the various activities at the project site to conserve fresh water and reduce the water requirement from other sources.
- xi. Total capital cost and recurring cost/annum for environmental pollution control measures shall be included.
- xii. Action plan for post-project environmental monitoring shall be submitted.
- xiii. Onsite and Offsite Disaster (natural and Man-made) Preparedness and Emergency Management Plan including Risk Assessment and damage control. Disaster management plan should be linked with District Disaster Management Plan.

8. Occupational health

- i. Details of existing Occupational & Safety Hazards. What are the exposure levels of above mentioned hazards and whether they are within Permissible Exposure level (PEL). If these are not within PEL, what measures the company has adopted to keep them within PEL so that health of the workers can be preserved.
- ii. Details of exposure specific health status evaluation of worker. If the workers' health is being evaluated by pre-designed format, chest x rays, Audiometry, Spirometry, Vision testing (Far & Near vision, colour vision and any other ocular defect) ECG, during pre-placement and periodical examinations give the details of the same. Details regarding last month analysed data of abovementioned parameters as per age, sex, duration of exposure and department wise.
- iii. Annual report of health status of workers with special reference to Occupational Health and Safety.
- iv. Plan and fund allocation to ensure the occupational health & safety of all contract and casual workers.

9. Corporate Environment Policy

- i. Does the company have a well laid down Environment Policy approved by its Board of Directors? If so, it may be detailed in the EIA report.
- ii. Does the Environment Policy prescribe for standard operating process / procedures to bring into focus any infringement / deviation / violation of the environmental or forest norms / conditions? If so, it may be detailed in the EIA.

*Terms of Reference for project titled "Expansion of capacities of MS Boilers in Pollers from 20,000 MT Annua to 1,91,900MT Annua and TMT Rods from 60,000 MT Annua to 1,50,000 MT Annua by M/s. Abovishikhi Citroy (India) Private Limited located at Kalipondapalli Village, Devankottu Taluk, Krishnagiri District, Tamil Nadu"*

- iii. What is the hierarchical system or Administrative order of the company to deal with the environmental issues and for ensuring compliance with the environmental clearance conditions? Details of this system may be given.
  - iv. Does the company have system of reporting of non-compliances / violations of environmental norms to the Board of Directors of the company and / or shareholders or stakeholders at large? This reporting mechanism shall be detailed in the EIA report
10. Details regarding infrastructure facilities such as sanitation, fuel, restroom etc. to be provided to the labour force during construction as well as to the casual workers including truck drivers during operation phase.
  11. Corporate Environment Responsibility (CER)
    - i. To address the Public Hearing issues, an amount as specified under Ministry's Office Memorandum vide F.No. 22-65/2017-IA.III dated 1st May 2018 amounting to Rs. ....crores, shall be earmarked by the project proponent, towards Corporate Environment Responsibility (CER). Distinct CER projects shall be carved out based on the local public hearing issues. Project estimate shall be prepared based on PWD schedule of rates for each distinct item and schedule for time bound action plan shall be prepared. These CER projects as indicated by the project proponent shall be implemented along with the main project. Implementation of such program shall be ensured by constituting a Committee comprising of the project proponent, representatives of village Panchayat & District Administration. Action taken report in this regard shall be submitted to the Ministry's Regional Office. No free distribution/donations and or free camps shall be included in the above CER budget
  12. Any litigation pending against the project and/or any direction/order passed by any Court of Law against the project, if so, details thereof shall also be included. Has the unit received any notice under the Section 5 of Environment (Protection) Act, 1986 or relevant Sections of Air and Water Acts? If so, details thereof and compliance/ATR to the notice(s) and present status of the case.
  13. A tabular chart with index for point wise compliance of above ToRs.
  14. The ToRs prescribed shall be valid for a period of three years for submission of the EIA-EMP reports along with Public Hearing Proceedings (wherever stipulated).

The following general points shall be noted:

- i. All documents shall be properly indexed, page numbered.
- ii. Period/date of data collection shall be clearly indicated.
- iii. Authenticated English translation of all material in Regional languages shall be provided.
- iv. The letter/application for environmental clearance shall quote the MOEF&CC file No. and also attach a copy of the letter.
- v. The copy of the letter received from the Ministry shall be also attached as an annexure to the final EIA-EMP Report.
- vi. The index of the final EIA-EMP report must indicate the specific chapter and page no. of the EIA-EMP Report

- vii. While preparing the EIA report, the instructions for the proponents and instructions for the consultants issued by MOEF&CC vide O.M. No. J-11013/41/2006-IA.II (I) dated 4<sup>th</sup> August, 2009, which are available on the website of this Ministry shall also be followed.
- viii. The consultants involved in the preparation of EIA-EMP report after accreditation with Quality Council of India (QCI)/National Accreditation Board of Education and Training (NABET) would need to include a certificate in this regard in the EIA-EMP reports prepared by them and data provided by other organization/Laboratories including their status of approvals etc. Name of the Consultant and the Accreditation details shall be posted on the EIA-EMP Report as well as on the cover of the Hard Copy of the Presentation material for EC presentation.
- ix. ToRs' prescribed by the Expert Appraisal Committee (Industry) shall be considered for preparation of EIA-EMP report for the project in addition to all the relevant information as per the 'Generic Structure of EIA' given in Appendix III and IIIA in the EIA Notification, 2006. Where the documents provided are in a language other than English, an English translation shall be provided. **The draft EIA-EMP report shall be submitted to the State Pollution Control Board of the concerned State for conduct of Public Hearing. The SPCB shall conduct the Public Hearing/public consultation, district-wise, as per the provisions of EIA notification, 2006. The Public Hearing shall be chaired by an Officer not below the rank of Additional District Magistrate. The issues raised in the Public Hearing and during the consultation process and the commitments made by the project proponent on the same shall be included separately in EIA-EMP Report in a separate chapter and summarised in a tabular chart with financial budget (capital and revenue) along with time-schedule of implementation for complying with the commitments made. The final EIA report shall be submitted to the Ministry for obtaining environmental clearance.**

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ADDITIONAL ToRs FOR

METALLURGICAL INDUSTRY (FERROUS AND NON-FERROUS)

1. Complete process flow diagram describing each unit, its processes and operations, along with material and energy inputs & outputs (material and energy balance).
2. Emission from sulphuric acid plant and sulphur muck management.
3. Details on installation of Continuous Emission Monitoring System with recording with proper calibration system
4. Details on toxic metals including fluoride emissions
5. Details on stack height.
6. Details on ash disposal and management
7. Complete process flow diagram describing process of lead/zinc/copper/ aluminium, etc.
8. Details on smelting, thermal refining, melting, slag fuming, and Waelz kiln operation
9. Details on Holding and de-gassing of molten metal from primary and secondary aluminium, materials pre-treatment, and from melting and smelting of secondary aluminium
10. Details on toxic metal content in the waste material and its composition and end use (particularly of slag).
11. Trace metals in waste material especially slag.
12. Plan for trace metal recovery
13. Trace metals in water

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## Executive Summary

Executive summary of the report in about 8-10 pages incorporating the following:

- i. Project name and location (Village, Dist, State, Industrial Estate (if applicable))
- ii. Products and capacities. If expansion proposal, then existing products with capacities and reference to earlier EC.
- iii. Requirement of land, raw material, water, power, fuel, with source of supply (Quantitative)
- iv. Process description in brief, specifically indicating the gaseous emission, liquid effluent and solid and hazardous wastes. Materials balance shall be presented.
- v. Measures for mitigating the impact on the environment and mode of discharge or disposal.
- vi. Capital cost of the project, estimated time of completion
- vii. Site selected for the project - Nature of land - Agricultural (single/double crop), barren, Govt/private land, status of its acquisition, nearby (in 2-3 km.) water body, population, within 10km other industries, forest, eco-sensitive zones, accessibility, (note - in case of industrial estate this information may not be necessary)
- viii. Baseline environmental data - air quality, surface and ground water quality, soil characteristic, flora and fauna, socio-economic condition of the nearby population
- ix. Identification of hazards in handling, processing and storage of hazardous material and safety system provided to mitigate the risk.
- x. Likely impact of the project on air, water, land, flora-fauna and nearby population
- xi. Emergency preparedness plan in case of natural or in plant emergencies
- xii. Issues raised during public hearing (if applicable) and response given
- xiii. CSR plan with proposed expenditure.
- xiv. Occupational Health Measures
- xv. Post project monitoring plan

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**GOVERNMENT OF INDIA**  
**MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE**  
**(IA DIVISION-INDUSTRY-1 SECTOR)**

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**Dated: 05.06.2023**

*Date of Zero Draft MoM sent to EAC: 04.06.2023*

*Approval by Chairman: 05.06.2023*

*Uploading on PARIVESH: 05.06.2023*

**MINUTES OF THE 33<sup>RD</sup> EXPERT APPRAISAL COMMITTEE**  
**(INDUSTRY-1 SECTOR) MEETING HELD ON 30<sup>TH</sup> MAY, 2023**

**Venue:** Ministry of Environment, Forest and Climate Change, Indira Paryavaran Bhawan, Jor Bagh Road, New Delhi - 110003 through Video Conferencing

**Time:** 10:30 AM onwards

**DAY-1: MAY 30, 2023 [TUESDAY]**

**(i) Opening Remarks by the Chairman, EAC**

Shri Rajive Kumar, Chairman EAC welcomed the Committee members and opened the EAC meeting for further deliberations.

Shri Rajive Kumar also appreciated the efforts of the Ministry's Team (Industry 1 Sector) for preparation and uploading the agenda of the EAC meetings and draft record of discussion very scientifically, systematically and timely on Parivesh Portal.

**(ii) Details of Proposals and Agenda by the Member Secretary**

Dr. R. B. Lal, Scientist 'F' & Member Secretary, EAC (Industry-1 Sector) appraised to the Committee about the details of Agenda items to be discussed during this EAC meeting.

**(iii) Confirmation of the Minutes of the 30<sup>th</sup> and 31<sup>st</sup> Meeting of the EAC (Industry-1 Sector) held during 15<sup>th</sup> and 16<sup>th</sup> May, 2023 at MoEF&CC through VC.**

The EAC, having taken note that final minutes were issued after incorporating comments offered by the EAC (Industry-1 Sector) members on the minutes of its **30<sup>th</sup> and 31<sup>st</sup> Meeting of the EAC (Industry-1 Sector) held during 15<sup>th</sup> and 16<sup>th</sup> May, 2023** conducted through Video Conferencing, and noted that there is one modifications/factual correction, in the minutes of the 31<sup>st</sup> EAC meeting for the project/activities and same was incorporated in the Minutes of 32<sup>nd</sup> EAC meeting held on May 26<sup>th</sup> & 29<sup>th</sup> May 2023.

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Details of the proposals considered during the 33<sup>rd</sup> meeting conducted through Video Conferencing, deliberations made and the recommendations of the Committee are explained in the respective agenda items as under:

**Consideration of Environmental Clearance Proposals**

**Agenda No. 33.1**

**33.1 Proposed expansion of existing steel rolling mill by M/s Meenakshi Udyog (India) Pvt. Ltd., located at Kalugondapalli Village, Denkanikottai taluk, Krishnagiri district of Tamil Nadu-Consideration of EC proposal.**

**[Proposal No. IA/TN/IND/156666/2020; File No. IA-J-11011/199/2020-IA-II-(IND-I)]  
[Consultant: ABC Techno Labs India Pvt. Ltd.; Valid upto 05.12.2023]**

33.1.1 M/s. Meenakshi Udyog (India) Pvt Ltd has made an online application vide proposal no IA/TN/IND1/411355/2022 Dated 19.05.2023 along with copy of EIA report and Forms (Part A, B and C) and certified compliance report seeking Environment Clearance (EC) under the provisions of the EIA Notification, 2006 for the project mentioned above. The proposed project activity is listed at S. No. 3(a) Metallurgical industries (ferrous & non-ferrous) under Category "B" of the schedule of the EIA Notification, 2006 and attracts general condition due to Interstate Boundary falling within 5 km radial distance from the proposed project site and therefore being appraised at Central Level.

33.1.2 Name of the EIA consultant: M/s. ABC Techno Labs India Pvt. Ltd. [List of ACOs with their Certificate / Extension Letter no. QCI/NABET/ENV/ACO/23/2742; valid upto 20.07.2023, as on June 2, 2023].

**Details submitted by Project proponent**

33.1.3 The details of the ToR are furnished as below:

Date of Application	Consideration	Details	Date of Accord	ToR Validity
09.09.2020	23 <sup>rd</sup> EAC Meeting held on 28 <sup>th</sup> – 30 <sup>th</sup> September, 2020.	Terms of Reference	22.10.2020	21.10.2024

33.1.4 The project of M/s Meenakshi Udyog (India) Pvt Ltd located in Kalugondapalli Village, Denkanikottai Tehsil, Krishnagiri District, Tamil Nadu is for expansion of existing steel rolling mill [existing - 30000 Tons Per Annum (TPA) MS Billets and 60000 Tons Per Annum TMT rods] either to 1,91,000 TPA of MS Billets or 1, 80,000 TPA of TMT rods.

33.1.5 Environmental Site Settings:

S. No.	Particulars	Details	Remarks
1.	Total land	4.89 ha of MUIPL	Land use:

S. No.	Particulars	Details			Remarks
					Unclassified area as per DTCP
2.	Land acquisition details as per MoEF&CC O.M. dated 7/10/2014	The entire land is already under the possession of the proponents.			
3.	Existence of Habitation & involvement of R&R, if any.	No R&R involved.  <b>Nearest Habitation –</b> Malugundapalli- 1.19 km, WNW			-
4.	Latitude and Longitude of all corners of the project site.	Pt	Latitude	Longitude	
		1	12°38'53.21"N	77°45'8.19"E	
		2	12°38'51.81"N	77°45'10.32"E	
		3	12°38'49.55"N	77°45'16.80"E	
		4	12°38'48.84"N	77°45'17.07"E	
		5	12°38'45.66"N	77°45'16.64"E	
		6	12°38'45.74"N	77°45'9.85"E	
7	12°38'47.85"N	77°45'6.15"E			
5.	Elevation of the project site	950 - 956 M above mean sea level			
6.	Involvement of Forest land if any.	No forest land involved.			
7.	Water body (Rivers, Lakes, Pond, Nala, Natural Drainage, Canal etc.) exists within the project site as well as study area	<b>Waterbody</b>	<b>Distance</b>	<b>Direction</b>	-
		Uliveeranahally Kere	0.84 km	NW	
		Mathukur Kere	1.31 km	S	
		Kabanka Pond	1.33 km	S	
		Bynahanakalli Kere	2.11 km	SSW	
		Vasa Kere	2.81km	E	
		Nagandahally Lake	3.56 km	NE	
		Nagandahally Lake	3.58 km	NE	
		Kempatti Lake	4.85 km	NW	
		Muthagatti Lake	6.67 km	NNW	
		Dodda Ubbanuar Lake	9.10 km	WSW	
Kothagondapalli Lake	9.31 km	NNW			
8.	Existence of ESZ/ ESA/ national park/ wildlife sanctuary/ biosphere	NIL within 10 km radius from project site			

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S. No.	Particulars	Details	Remarks
	reserve/ tiger reserve/ elephant reserve etc. if any within the study area		

33.1.6 The existing project had obtained Consent to Establish from TNPCB vide Consent order No.166600 dated 27.03.2006 under Air act & Consent order No. 20567 dated 27.03.2006 under Water act for production of 30,000 TPA of MS billets & TMT rods of 60,000 TPA. Latest Consent to Operate for the existing unit was accorded by Tamil Nadu State Pollution Control Board vide PROCEEDINGS NO.F.0715HSR/OL/DEE/TNPCB/HSR/A/2022 dated 13.04.2022. The validity of CTO is up to 31.03.2024.

33.1.7 Implementation status of the existing CTO:

S. No.	Facilities	Units	As CTE dated 27.03.2006	Implementation Status as on date	Production as per CTO
1.	MS Rods	1	60000 TPA	Implemented	5000 T/M
2.	MS Ingots	1	30000 TPA	Implemented	2500 T/M

33.1.8 The unit configuration and capacity of existing and proposed project is given as below:

Sl. No.	Plant Equip ment/ Facility	Existing facilities as per CTE dated 27.03.2006		Proposed Units		Final (Existing + Proposed)	
		Configuration	Capacity	Configuration	Capacity	Configuration	Capacity
1	Induction furnace	2 nos. of 7 TPH 1 no. of 10 TPH	1 x 7 TPH 1 x 10 TPH	1 no. of 10 TPH 2 nos. of 12 TPH	1 x 10 TPH 2 x 12 TPH	1 no. of 10 TPH 2 nos. of 12 TPH	1 x 10 TPH 2 x 12 TPH
2.	Continuous casting machine	2 strands	2 strands	-	-	2 strands	2 strands
3.	RHF & Scrubber	1	18 T	Nil	Nil	1	18 T
4.	Air Cooled Water tower	1	-	1	-	1	-
5.	MS Billets	1	30000 TPA	either to 1,91,000 TPA of MS Billets or 1,80,000 TPA of TMT rods		either to 1,91,000 TPA of MS Billets or 1,80,000 TPA of TMT rods	
6.	TMT Rods	1	60000 TPA				
7.	Plate type heat exchanger	1	-	-	-	1	-
8.	Fume Extraction system	1	-	-	-	1	-
9.	Cooling tower	1	-	-	-	1	-

33.1.9 The details of the raw material requirement for the proposed project along with its source and mode of transportation is given as below:

S. No.	Raw Material For MS Billets	Quantity required per annum			Source	Distance from site (Kms)	Mode of Transportation
		Existing	Expansion	Total			
1	MS Scrap	19,800	1,06,200	1,26,000	Indian Market	Max 300 Kms	Road
2	MS Graded Scrap	11,760	38,640	50,400	Indian Market	Max 300 Kms	Road
3	Sponge Iron	3,900	27,600	31,500	Indian Market	Max 300 Kms	Road
4	Ferro Alloy	300	1,800	2,100	Indian Market	Max 300 Kms	Road
<b>TMT Rods</b>							
1	MS Billets	30000	161000	191000	In house	-	Road

33.1.10 Existing Water requirement is 20 m<sup>3</sup>/day, water requirement is obtained from Panchayat and permission for the same has been obtained from Panchayat president vides letter dated 24.05.2014. The water requirement for the proposed project is estimated as 125 m<sup>3</sup>/day, out of which 25 m<sup>3</sup>/day of fresh water requirement will be obtained from the Panchayat and the remaining requirement of 100 m<sup>3</sup>/day will be met from the recycling.

33.1.11 Existing power requirement of 9.9 MW is obtained from TANGEDCO. The power requirement for the proposed project is estimated as 12.95 MW will be obtained from the TANGEDCO.

33.1.12 Baseline Environmental Studies:

Period	December 2020 to February 2021
AAQ parameters at 8 Locations (min and max)	<ul style="list-style-type: none"> <li>PM<sub>2.5</sub> = 18 to 36 µg/m<sup>3</sup></li> <li>PM<sub>10</sub> = 41 to 76 µg/m<sup>3</sup></li> <li>SO<sub>2</sub> = 5.6 to 18.9 µg/m<sup>3</sup></li> <li>NO<sub>x</sub> = 13.5 to 21.1 µg/m<sup>3</sup></li> <li>CO = 0.14 to 0.55 mg/m<sup>3</sup></li> </ul>
Incremental GLC level	<ul style="list-style-type: none"> <li>PM<sub>10</sub> = 3.374 µg/m<sup>3</sup> (Level at 0.5 km in W Direction)</li> <li>SO<sub>2</sub> = 5.255 µg/m<sup>3</sup> (Level at 0.5 km in W Direction)</li> <li>NO<sub>x</sub> = 3.629 µg/m<sup>3</sup> (Level at 0.5 km in W Direction)</li> </ul>
Ground water quality at 8 locations	pH: 7.28 to 7.51, Total Hardness: 242 to 560 mg/l, Chlorides: 91 to 306 mg/l, Fluoride 0.24 to 0.41 mg/l. Heavy metal below BDL.
Surface water quality at 3 locations	pH: 7.41 to 7.84; DO: 5.3 to 5.8 mg/l and BOD: 2 to 4.1 mg/l. COD from 16 to 26 mg/l
Noise levels Leq (Day and Night)	51.7 to 68.8 dB(A) for the daytime and 43 to 59.7 dB(A) for the Night time.
Traffic assessment study findings	<ul style="list-style-type: none"> <li>Traffic study has been conducted at NH 948 A which is approximately 1 km (distance) from the plant site.</li> <li>Transportation of raw material, fuel &amp; finished product will be done</li> </ul>

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<p><b>100% by road.</b></p> <ul style="list-style-type: none"> <li>Existing PCU is <b>8105.5</b> PCU/hr on NH 948 A (NH/SH/MDR) and existing level of service (LOS) is: C</li> </ul>				
Road	V (Volume in PCU/hr.)	C (Capacity in PCU/hr.)	Proposed V/C Ratio	LOS
NH 948 A	8105.5	15000	0.54	C
<ul style="list-style-type: none"> <li>PCU load after proposed project will be <b>8105.5</b> (Existing) + <b>70</b> (Additional) PCU/hr and level of service (LOS) will be: C</li> </ul>				
Road	V (Volume in PCU/hr.)	C (Capacity in PCU/hr.)	Proposed V/C Ratio	LOS
NH 948 A	8175.5	15000	0.55	C
<p><i>* Note: Capacity as per IRC 73 Guide line for Capacity for roads.</i></p> <p><b>Conclusion:</b> The level of service will be fair after including additional traffic due to proposed project.</p>				
Flora and Fauna	No Schedule-I fauna and endangered flora observed in the study area.			

33.1.13 The details of solid and hazardous waste generation along with its mode of treatment/disposal is furnished as below:

S. No.	Type of Waste	Source	Quantity generated (TPA)	Mode of Treatment	Disposal
1.	Furnace Slag	Induction Furnace	19000	Grinding	Cement manufacturing/ road laying
2.	Mill Scale	Rod Mill	1910	Collection	Secondary users
3.	Used/spent oil	DG sets	0.5	No Treatment	Disposal to authorized vendors
4.	Waste Containing oil	Machineries	0.2	No Treatment	Disposal to authorized vendors

33.1.14 Public Consultation:

Details of advertisement given	08.7.2022
Date of Public Consultation	11.08.2022
Venue	Annamacharya Kalyanamandapam
Presiding Officer	Revenue Divisional Officer, Hosur
Major issues raised	<ul style="list-style-type: none"> <li>To adapt new technologies to control the pollution and to develop more green belt around the unit.</li> </ul>

	<ul style="list-style-type: none"> <li>To provide transport facility</li> </ul>
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**Action plan as per MoEF&CC O.M. dated 30/09/2020:**

SL. No.	Description	Capital Cost (Rs. In Lakhs)	Timeline
1.	Lay a road network to Ulliveerannapally to Kappakal Road	18	Within 8 months from EC
2.	Providing drinking water facility by installing RO System & Toilet facilities in nearby schools and villages	15	Within 8 months from EC
3.	Contribution to Rain water harvesting & Plantation programmes in the nearby villages	6	Within 8 months from EC
4.	Vocational Skill Development Programme (for different target groups such as Women, Youth etc.)	6	Within 8 months from EC
<b>Total</b>		<b>45</b>	-

33.1.15 Existing capital cost of project was 14.5 Crores. The capital cost of the proposed project is Rs 25 Crores and the capital cost for environmental protection measures is proposed as Rs 1 Crores. The annual recurring cost towards the environmental protection measures is proposed as Rs 0.2 Crores. The employment generation from the proposed project /expansion is 125. The details of cost for environmental protection measures are as follows:

S. No.	Description of Item	Existing (Rs. In lakhs)		Proposed (Rs. In lakhs)	
		Capital Cost	Recurring Cost	Capital Cost	Recurring Cost
(i).	Air Pollution Control/ Noise Management	400	16	40	5
(ii).	Water Pollution Control	100	10	10	2.5
(iii).	Environmental Monitoring and Management	-	3	-	3
(iv).	Green Belt Development	50	0.5	15	2
(v).	Addressal of Public Consultation concerns	-	-	11.35	-

33.1.16 Existing green belt has been developed in 1 ha area which is about 20% of the total project area of 4.87 ha with total sapling of 570 Trees. Proposed greenbelt will be developed in 1.65 ha which is about 33% of the total project area. A 5 m wide greenbelt, consisting of at least 3 tiers around plant boundary will be developed as greenbelt and green cover as per CPCB/MoEF&CC, New Delhi guidelines. Local and native species will be planted with a density of 2500 trees per hectare. Total no. of 4100 saplings will be planted and nurtured in 1.65 hectares in a year.

33.1.17 It is submitted that there is no violation under EIA Notification, 2006/court case/show cause/direction related to the project under consideration.

**Written representations:**

33.1.18 During the meeting, based on the deliberations made by the EAC, the project proponent vide letter dated 30.05.2023 through email dated 30.05.2023 submitted the following information:

S. No.	Clarification sought	Reply by the PP
1.	The PP had submitted water supply letter from local Panchayat dated 24-05-2014. The revised letter is to be submitted.	In the existing water supply approval letter it is mentioned that the MUIPL is being supplied the water of 20 m <sup>3</sup> /day which can be enhanced to 25 m <sup>3</sup> /day. The copy of the latest water supply letter is submitted.
2.	As per guidelines a hectare of greenbelt (GB) should have 2500 trees. The PP has earmarked GB area of 1.65 ha, in which the GB should be developed accordingly.	The project site has about 570 existing grown-up trees and accordingly as per the committee's directives, it is planned to provide 4100 trees within the project site within the GB area of 1.65 ha. It is hereby committed to plant about 3530 trees.
3.	The unit is proposing to knockout induction furnace of 14 TPH and proposed to install induction furnace of 24 TPH but the process water requirement is increased by 7 times, please justify the same.	<p>The existing production capacity of the unit is 90,000 TPA out of which MS Billets is 60,000 TPA and only 30,000 TPA is sold as TMT Rods.</p> <p>The re-rolling mills in the unit requires more water for strengthening the TMT rods. In the existing unit, the process water requirement is 15m<sup>3</sup>/day (7 for billet cooling and 8 for quenching in rolling mill). Whereas the proposed expansion, the unit will produce 1,91,000TPA of TMT Rod which requires 95.5m<sup>3</sup>/day of process water in line with the existing consumption of rolling mill process water. However, it was taken as 110m<sup>3</sup>/day with 15% contingency. Now, as per the committee's suggestions the contingency is reduced as 10% thereby the process water requirement will be reduced to 105m<sup>3</sup>/day. The revised water balance is submitted. In addition, the harvested rainwater will also be used to reduce the freshwater intake for process/GB.</p>
4.	The proposed trees in the greenbelt area should have adequate water	The reduced process water of about 5m <sup>3</sup> /day will be used for greenbelt development, hence the water available for greenbelt development is about 13m <sup>3</sup> /day which will meet the water requirement of 4100 trees on alternate days at the rate of 6 liter/tree. The revised water balance is submitted.

S. No.	Clarification sought	Reply by the PP
5.	The PP had earmarked the amount of 25 lakhs for CER and budget for resolving the issues raised during PH. This committee directed to raise the CER amount to a minimum of 40-45 lakhs.	As per the committee's suggestions, PP agrees to earmark the fund amounting to 45 Lakhs as Corporate Environmental Responsibility and budget for resolving the issues raised during PH.

#### **Certified Compliance Report from SPCB**

- 33.1.19 The certified compliance report has been obtained from Tamil Nadu Pollution Control Board vide letter No. T1/TNPCB/F.006200/ORNAGE/HSR/2023 dated 17.03.2023. As per the report, all the conditions of CTO are complied with by the project proponent.

#### **Deliberations by the Committee**

- 33.1.20 The Committee noted the following:

1. The instant proposal is for expansion of existing steel rolling mill [existing - 30000 Tons Per Annum (TPA) MS Billets and 60000 Tons Per Annum TMT rods] either to 1,91,000 TPA of MS Billets or 1, 80,000 TPA of TMT rods.
2. The proposed cement grinding unit is a category B project and appraised as Category A at Central level project due to Interstate Boundary falling within 5 km radial distance from the proposed project site.
3. The EAC, constituted under the provision of the EIA Notification, 2006 comprising Expert Members/domain experts in various fields, examined the proposal submitted by the Project Proponent in desired format along with EIA/EMP reports prepared and submitted by the Consultant accredited by the QCI/ NABET on behalf of the Project Proponent.
4. The EAC noted that the Project Proponent has given an undertaking that the data and information given in the application and enclosures are true to the best of his knowledge and belief and no information has been suppressed in the EIA/EMP reports. If any part of data/information submitted is found to be false/ misleading at any stage, the project will be rejected and Environmental Clearance given, if any, will be revoked at the risk and cost of the project proponent.
5. The Committee noted that the EIA reports are in compliance of the ToR issued for the project, reflecting the present environmental status and the projected scenario for all the environmental components. The Committee deliberated on the proposed mitigation measure towards Air, Water, Noise and Soil pollutions. The Committee suggested that the storage of toxic/explosive raw materials/products shall be undertaken with utmost precautions and following the safety norms and best practices.
6. The existing project had obtained Consent to Establish from TNPCB vide Consent order No.166600 dated 27.03.2006 under Air act & Consent order No. 20567 dated 27.03.2006 under Water act for production of 30,000 TPA of MS billets & TMT rods of 60,000 TPA. Latest Consent to Operate for the existing unit was accorded by Tamil Nadu State Pollution

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Control Board vide PROCEEDINGS NO.F.0715HSR/OL/DEE/TNPCB/HSR/A/2022 dated 13.04.2022. The validity of CTO is up to 31.03.2024.

7. The EAC deliberated on the certified compliance report of earlier CTO and its action plan and found it satisfactory.
8. The total project area is 4.89 ha which is under the possession of the project proponent.
9. The nearest habitation is Malugundapalli at a distance of 1.19 km in WNW direction of the project site. The EAC is of the opinion that PP shall strictly implement the environmental safeguard measures proposed to minimise the impact on the habitation of the locals.
10. Uliveeranahally Kere is at a distance of 0.84 km in NW of the project site. Also, there are other water bodies such as Lakes, ponds and are within the study area of 10 km of the project site. The EAC is of the opinion that water bodies shall not be disturbed. Mitigation measures w.r.t. safeguarding the water bodies shall be implemented.
11. Existing Water requirement is 20 m<sup>3</sup>/day which is obtained from Panchayat. The water requirement for the proposed project is estimated as 125 m<sup>3</sup>/day, out of which 25 m<sup>3</sup>/day of fresh water requirement will be obtained from the Panchayat and the remaining requirement of 100 m<sup>3</sup>/day will be met from the recycling.
12. The Committee has found that the baseline data and incremental GLC due to the proposed project and found it satisfactory.
13. The PP has submitted that existing green belt has been developed in 1 ha area which is about 20% of the total project area of 4.87 ha with total sapling of 570 Trees. Proposed greenbelt will be developed in 1.65 ha which is about 33% of the total project area. Total no. of 4100 saplings will be planted and nurtured in 1.65 hectares in a year. The EAC deliberated on the revised greenbelt action plan along with the budget earmarked and is of the opinion that as committed, the greenbelt shall be completed in the coming monsoons of 2023.
14. The committee deliberated details of carbon foot prints and carbon sequestration study w.r.t. proposed project and found them to be satisfactory.
15. The Committee also deliberated on the public hearing issues along with revised action plan submitted by the proponent to address the issues raised during the public hearing and found it satisfactory.
16. The EAC also deliberated on the submitted written representation of project proponent and found it satisfactory.
17. The EAC deliberated on the proposal with due diligence in the process as notified under the provisions of the EIA Notification, 2006, as amended from time to time and accordingly made the recommendations to the proposal. The Experts Members of the EAC found the proposal in order and recommended for grant of environmental clearance.
18. The environmental clearance recommended to the project/activity is strictly under the provisions of the EIA Notification 2006 and its subsequent amendments. It does not tantamount/construe to approvals/consent/permissions etc. required to be obtained or standards/conditions to be followed under any other Acts/ Rules/ Subordinate legislations, etc., as may be applicable to the project. The project proponent shall obtain necessary

permission as mandated under the Water (Prevention and Control of Pollution) Act, 1974 and the Air (Prevention and Control of Pollution) Act, 1981, as applicable from time to time, from the State Pollution Control Board, prior to construction & operation of the project.

19. EAC also reviewed the EC conditions (specific and general) pertaining to Industry-I projects and observed that some of the specific conditions stipulated so far in the previously recommended EC projects are common and applicable to most of the projects in general. In view of the same, the General Conditions (in case of EC projects) have been revised through reallocation of these common conditions from specific to General Conditions (in case of EC projects). Accordingly, the instant project is also being stipulated with the modified General conditions.

#### **Recommendations of the Committee:**

- 33.1.21 In view of the foregoing and after detailed deliberations, the committee **recommended** the instant proposal for grant of Environment Clearance **subject to uploading the written submission on portal** under the provisions of EIA Notification, 2006 subject to the stipulation of following specific conditions and general conditions as per the Ministry's Office Memorandum No. 22-34/2018-III dated 9/8/2018 based on project specific requirements:

#### **A. Specific Condition:**

- i. The project proponent shall comply with all the environmental protection measures and safeguards proposed in the documents submitted to the Ministry. All the recommendations made in the EIA/EMP in respect of environmental management, and risk mitigation measures relating to the project shall be implemented.
- ii. The project proponent shall utilize modern technologies for capturing of carbon emitted and shall also develop carbon sink/carbon sequestration resources capable of capturing more than emitted. The implementation report shall be submitted to the IRO, MoEF&CC in this regard.
- iii. The nearest habitation is Malugundapalli at a distance of 1.19 km in WNW direction of the project site. Project Proponent shall take appropriate environmental safeguard measures to minimise the impact on the habitation of the locals. PP needs to strengthen green belt all around the plant area to reduce the dust pollution. The PP shall also include this location in its environmental monitoring programme.
- iv. Uliveeranahally Kere is at a distance of 0.84 km in NW of the project site. Also, there are other water bodies such as lakes, ponds and are within the study area of 10 km of the project site. A robust and full proof Drainage Conservation scheme to protect the natural drainage and its flow parameters; along with Soil conservation scheme and multiple Erosion control measures shall be implemented.
- v. The water requirement of 125 m<sup>3</sup>/day shall be obtained from Panchayat (Fresh water – 25 m<sup>3</sup>/day) and the remaining from the recycling (100 m<sup>3</sup>/day) after obtaining necessary permission from the Competent Authority, afresh. The existing approval is 9 years old. No ground water extraction is permitted.
- vi. Three tier Green Belt shall be developed in at least 33% of the project area in a time period of 1 year with native species all along the periphery of the project site of adequate width

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and tree density shall not be less than 2500 per ha. Survival rate of green belt developed shall be monitored on periodic basis to ensure that damaged plants are replaced with new plants in the subsequent years. PP shall also develop greenbelt in the form of shelter belt comprising of total of 6 rows of 2x2 m plantation with tall trees & broad leaves with thick canopy along with windshield inside the plant premises to act as green barrier for air pollution & noise levels towards Malugundapalli Villages. Compliance status in this regard, shall be submitted to concerned Regional Office of the MoEF&CC.

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- vii. All the commitments made towards socio-economic development of the nearby villages shall be satisfactorily implemented. The action plan based on the social impact assessment study of the project as per the EMP in accordance to the Ministry's OM dated 30.09.2020 amounting to Rs. 45 Lakhs shall be strictly implemented and progress shall be submitted to the Regional Office of MoEF&CC.
  - viii. The PP shall improve the housekeeping at the project site and implement the activities such as dust control mechanism, vacuum cleaning facilities, adequate internal drainage to avoid water logging, internal road maintenance with paved/concrete, waste yard upkeep, and adequate lighting etc. The PP shall conduct regular internal audit on these aspect for better housekeeping in the Unit. The implementation Report needs to be submitted to the IRO, MoEF&CC.
  - ix. The PP shall adopt undertake village adoption programme, prepare and implement the action plan to develop them into model villages.

## **B. General Conditions**

### **I. Statutory compliance:**

- i. The Environment Clearance (EC) granted to the project/ activity is strictly under the provisions of the EIA Notification, 2006 and its amendments issued from time to time. It does not tantamount/ construe to approvals/ consent/ permissions etc., required to be obtained or standards/conditions to be followed under any other Acts/Rules/Subordinate legislations, etc., as may be applicable to the project.
- ii. This Environmental clearance is granted subject to final outcome of Hon'ble Supreme Court of India, Hon'ble High Court, Hon'ble NGT and any other Court of Law, if any, as may be applicable to this project.

### **II. Air quality monitoring and preservation**

- i. The project proponent shall install 24x7 continuous emission monitoring system at process stacks to monitor stack emission as well as 02 Nos. Continuous Ambient Air Quality Station (CAAQMS) for monitoring AAQ parameters with respect to standards prescribed in Environment (Protection) Rules 1986 as amended from time to time. The CEMS and CAAQMS shall be connected to SPCB and CPCB online servers and calibrate these systems from time to time according to equipment supplier specification through labs recognized under Environment (Protection) Act, 1986 or NABL accredited laboratories.
- ii. The project proponent shall carryout Continuous Ambient Air Quality monitoring for common/criterion parameters relevant to the main pollutants released (e.g. PM<sub>10</sub> and PM<sub>2.5</sub> in reference to PM emission, and SO<sub>2</sub> and NO<sub>x</sub> in reference to SO<sub>2</sub> and NO<sub>x</sub> emissions)

- within and outside the plant area (at least at four locations one within and three outside the plant area at an angle of 120° each), covering upwind and downwind directions.
- iii. The project proponent shall monitor fugitive emissions in the plant premises at least once in every quarter through laboratories recognized under Environment (Protection) Act, 1986 or NABL accredited laboratories.
- iv. Sampling facility at process stacks shall be provided as per CPCB guidelines for manual monitoring of emissions.
- v. Appropriate Air Pollution Control (APC) system shall be provided for all the dust generating points including fugitive dust from all vulnerable sources, so as to comply prescribed stack emission and fugitive emission standards.
- vi. The project proponent shall provide leakage detection and mechanized bag cleaning facilities for better maintenance of bags.
- vii. Sufficient number of mobile or stationery vacuum cleaners shall be provided to clean plant roads, shop floors, roofs, regularly.
- viii. Ensure covered transportation and conveying of raw material to prevent spillage and dust generation. The project proponent use leak proof trucks/dumpers carrying coal and other raw materials and cover them with tarpaulin.
- ix. The project proponent shall provide primary and secondary fume extraction system at all heat treatment furnaces.
- x. Wind shelter fence and chemical spraying shall be provided on the raw material stock piles.
- xi. Design the ventilation system for adequate air changes as per prevailing norms for all tunnels, motor houses, Oil Cellars.
- xii. Pollution control system in the plant shall be provided as per the CREP Guidelines of CPCB.
- xiii. The project proponent shall adopt the Clean Air practices like mechanical collectors, wet scrubbers, fabric filters (bag houses), electrostatic precipitators, combustion systems (thermal oxidizers), condensers, absorbers, adsorbers, and biological degradation. Controlling emissions related to transportation shall include emission controls on vehicles as well as use of cleaner fuels. Sufficient numbers of additional truck mounted Fog/Mist water cannons shall be procured and operated regularly inside the project premises and also in the surrounding villages to arrest suspended dust in the atmosphere.
- xiv. Bag filters shall be cleaned regularly and efficiency of bag filter system shall be monitored at regular intervals.
- xv. Water Sprinklers/Water mist system shall be installed near raw material yards, operational units and other strategic locations to control fugitive emissions from the plant.
- xvi. The particulate matter emissions from the process stacks shall be less than 30 mg/Nm<sup>3</sup> and measures shall be undertaken as per the submitted action plan. Efficient Air monitoring equipment shall be installed.
- xvii. Following additional arrangements to control fugitive dust shall be provided:
  - a. Fog / Mist Sprinklers at all on bulk raw material storage area (at the transfer points) like Iron Ore, Coal and for Fly Ash and similar solid waste storage areas.
  - b. Proper covered vehicle shall be used while transport of materials.

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- c. Wheel washing mechanism shall be provided in entry and exit gates with complete recirculation system.
  - xviii. Online stack monitoring system for IF and RHF shall be installed and monitoring report shall be submitted to the concerned Regional Office of the MoEF&CC along with the six monthly compliance report.
  - xix. Low NO<sub>x</sub> Burners will be installed at Reheating Furnace for control of Gaseous emissions generated while using PNG.

### III. Water quality monitoring and preservation

- i. The project proponent shall install 24x7 continuous effluent monitoring system with respect to standards prescribed in Environment (Protection) Rules 1986 as amended from time to time and connected to SPCB and CPCB online servers and calibrate these system from time to time according to equipment supplier specification through labs recognized under Environment (Protection) Act, 1986 or NABL accredited laboratories.
- ii. The project proponent shall monitor regularly ground water quality at least twice a year (pre- and post-monsoon) at sufficient numbers of piezometers/sampling wells in the plant and adjacent areas through labs recognized under Environment (Protection) Act, 1986 and NABL accredited laboratories.
- iii. Garland drains and collection pits shall be provided for each stock pile to arrest the run-off in the event of heavy rains and to check the water pollution due to surface run off.
- iv. Water meters shall be provided at the inlet to all unit processes in the plants.
- v. The project proponent shall make efforts to minimise water consumption in the plant complex by segregation of used water, practicing cascade use and by recycling treated water.
- vi. The proposed project shall be designed as "Zero Liquid Discharge" Plant. ETP shall be installed and there shall be no discharge of effluent from the plant. Domestic effluent shall be treated in Sewage Treatment Plant. Suitable measures shall be adopted for sewage water handling to ensure no contamination of any kind of water body.
- vii. All stockyards shall have impervious flooring and shall be equipped with water spray system for dust suppression. Stock yards shall also have garland drains and catch pits to trap the run off material and shall be implemented as per the action plan submitted in EIA/EMP report.
- viii. Rain water harvesting shall be implemented to recharge/harvest water as per the action plan submitted in the EIA/EMP report.

### IV. Noise monitoring and prevention

- i. Noise pollution shall be monitored as per the prescribed Noise Pollution (Regulation and Control) Rules, 2000 and amendments thereof, and report in this regard shall be submitted to Regional Officer of the Ministry as a part of six-monthly compliance report.
- ii. The ambient noise levels should conform to the standards prescribed under E(P)A Rules, 1986 viz. 75 dB(A) during day time and 70 dB(A) during night time.

### V. Energy Conservation measures

- i. Provide solar power generation on roof tops of buildings, for solar light system for all common areas, street lights, parking around project area and maintain the same regularly;
- ii. Provide LED lights in their offices and residential areas.
- iii. The project proponent shall provide waste heat recovery system (pre-heating of combustion air) at the flue gases of reheating furnaces.
- iv. Practice hot charging of slabs and billets/blooms as far as possible.
- v. Ensure installation of regenerative type burners on all reheating furnaces.

#### **VI. Waste management**

- i. Oil Collection pits shall be provided in oil cellars to collect and reuse/recycle spilled oil.
- ii. Kitchen waste shall be composted or converted to biogas for further use.
- iii. 100% utilization of fly ash shall be ensured. All the fly ash shall be provided to cement and brick manufacturers for further utilization and Memorandum of Understanding in this regard shall be submitted to the Ministry's Regional Office.
- iv. The Plastic Waste Management Rules 2016, inter-alia, mandated banning of identified Single Use Plastic (SUP) items with effect from 01/07/2022. In this regard, CPCB has issued a direction to all the State Pollution Control Boards (SPCBs)/Pollution Control Committees (PCCs) on 30/06/2022 to ensure the compliance of Notification published by Ministry on 12/08/2021. The technical guidelines issued by the CPCB in this regard is available at <https://cpcb.nic.in/technical-guidelines-3/>. All the project proponents are hereby requested to sensitize and create awareness among people working within the Project area as well as its surrounding area on the ban of SUP in order to ensure the compliance of Notification published by this Ministry on 12/08/2021. A report, along with photographs, on the measures taken shall also be included in the six monthly compliance report being submitted by the project proponents.
- v. A proper action plan must be implemented to dispose of the electronic waste generated in the industry.
- vi. Solid waste utilization
  - a. PP shall install a slag crusher to convert steel slag into aggregate for use in construction industry, fine sand for use as flux in steel plant, sand in brick making and as lime in cement making.
  - b. PP shall recycle/reuse solid waste generated in the plant as far as possible.
  - c. Used refractories shall be recycled as far as possible.

#### **VII. Green Belt**

- i. The project proponent shall prepare GHG emissions inventory for the plant and shall submit the programme for reduction of the same including carbon sequestration by trees.
- ii. Project proponent shall submit a study report on Decarbonisation program, which would essentially consist of company's carbon emissions, carbon budgeting/ balancing, carbon sequestration activities and carbon capture, use and storage and offsetting strategies. Further, the report shall also contain time bound action plan to reduce its carbon intensity of its operations and supply chains, energy transition pathway from fossil fuels to Renewable energy etc. All these activities/ assessments should be measurable and monitor able with defined time frames.

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- iii. Greening and Paving shall be implemented in the plant area to arrest soil erosion and dust pollution from exposed soil surface.

#### **VIII. Public hearing and Human health issues**

- i. Emergency preparedness plan based on the Hazard identification and Risk Assessment (HIRA) and Disaster Management Plan shall be implemented.
- ii. The project proponent shall carry out heat stress analysis for the workmen who work in high temperature work zone and provide Personal Protection Equipment (PPE) as per the norms.
- iii. Provision shall be made for the housing of construction labour within the site with all necessary infrastructure and facilities such as fuel for cooking, mobile toilets, mobile STP. Safe drinking water, medical health care, creche etc. The housing may be in the form of temporary structures to be removed after the completion of the project.
- iv. Occupational health surveillance of the workers shall be done on a regular basis and records maintained.

#### **IX. Environment Management**

- i. The project proponent shall comply with the provisions contained in this Ministry's OM vide F.No. 22-65/2017-IA.III dated 30/09/2020. As part of Corporate Environment Responsibility (CER) activity, company shall adopt nearby villages based on the socio-economic survey and undertake community developmental activities in consultation with the village Panchayat and the District Administration as committed.
- ii. The company shall have a well laid down environmental policy duly approved by the Board of Directors. The environmental policy should prescribe for standard operating procedures to have proper checks and balances and to bring into focus any infringements/deviation/violation of the environmental / forest / wildlife norms / conditions. The company shall have defined system of reporting infringements / deviation / violation of the environmental / forest / wildlife norms / conditions and / or shareholders / stake holders. The copy of the board resolution in this regard shall be submitted to the MoEF&CC as a part of six-monthly report.
- iii. A separate Environmental Cell both at the project and company head quarter level, with qualified personnel shall be set up under the control of senior Executive, who will directly report to the head of the organization.
- iv. Performance test shall be conducted on all pollution control systems every year and report shall be submitted to Integrated Regional Office of the MoEF&CC.

#### **X. Miscellaneous**

- i. The project proponent shall make public the environmental clearance granted for their project along with the environmental conditions and safeguards at their cost by prominently advertising it at least in two local newspapers of the District or State, of which one shall be in the vernacular language within seven days and in addition this shall also be displayed in the project proponent's website permanently.

- ii. The copies of the environmental clearance shall be submitted by the project proponents to the Heads of local bodies, Panchayats and Municipal Bodies in addition to the relevant offices of the Government who in turn has to display the same for 30 days from the date of receipt.
- iii. The project proponent shall upload the status of compliance of the stipulated environment clearance conditions, including results of monitored data on their website and update the same on half-yearly basis.
- iv. The project proponent shall monitor the criteria pollutants level namely; PM10, SO2, NOx (ambient levels as well as stack emissions) or critical sectoral parameters, indicated for the projects and display the same at a convenient location for disclosure to the public and put on the website of the company.
- v. Action plan for developing connecting and internal road in terms of MSA as per IRC guidelines shall be implemented
- vi. The project proponent shall submit six-monthly reports on the status of the compliance of the stipulated environmental conditions on the website of the ministry of Environment, Forest and Climate Change at environment clearance portal.
- vii. The project proponent shall submit the environmental statement for each financial year in Form-V to the concerned State Pollution Control Board as prescribed under the Environment (Protection) Rules, 1986, as amended subsequently and put on the website of the company.
- viii. The project proponent shall inform the Regional Office as well as the Ministry, the date of financial closure and final approval of the project by the concerned authorities, commencing the land development work and start of production operation by the project.
- ix. The project proponent shall abide by all the commitments and recommendations made in the EIA/EMP report, commitment made during Public Hearing and also that during their presentation to the Expert Appraisal Committee.
- x. The recommendations of the approved Site-Specific Wildlife Management Plan (in case of involvement of Schedule-I species) shall be implemented in consultation with the State Forest Department. The implementation report shall be furnished along with the six-monthly compliance report to the concerned Regional Office of the MoEF&CC.
- xi. The PP shall put all the environment related expenditure, expenditure related to Action Plan on the PH issues, and other commitments made in the EIA/EMP Report etc. in the company web site for the information to public/public domain. The PP shall also put the information on the left over funds allocated to EMP and PH as committed in the earlier ECs and shall be carried out and spent in next three years, in the company web site for the information to public/public domain.
- xii. No further expansion or modifications in the plant shall be carried out without prior approval of the Ministry of Environment, Forests and Climate Change (MoEF&CC).
- xiii. Concealing factual data or submission of false/fabricated data may result in revocation of this environmental clearance and attract action under the provisions of Environment (Protection) Act, 1986.
- xiv. The Ministry may revoke or suspend the clearance, if implementation of any of the above conditions is not satisfactory.

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- xv. The Ministry reserves the right to stipulate additional conditions if found necessary. The Company in a time bound manner shall implement these conditions.
- xvi. The Regional Office of this Ministry shall monitor compliance of the stipulated conditions. The project authorities should extend full cooperation to the officer (s) of the Regional Office by furnishing the requisite data / information/monitoring reports.
- xvii. Any appeal against this EC shall lie with the National Green Tribunal, if preferred, within a period of 30 days as prescribed under Section 16 of the National Green Tribunal Act, 2010.

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**Agenda No. 33.2**

**33.2 Setting of 5.00 MTPA Iron Ore Processing Plant and 3.0 MTPA Pellet Plant by M/s MSPL Limited, located at Village Somalapura, Sandur Taluk, Bellary District, Karnataka– Re-Consideration of Environmental Clearance.**

[Proposal No.: IA/KA/IND1/402872/2022; File No. IA-J-11011/329/2021-IAII(IND-1)]  
 [Consultant: M/s. Mineral Engineering Services; valid upto 08.07.2023 and M/s Ardra Consulting Services Pvt Ltd.: valid upto 05.07.2023]

33.2.1 M/s. MSPL Limited has made an online application vide proposal no. IA/KA/IND1/413204/2023 Dated 12.01.2023 along with copy of EIA/EMP report, Forms (Part A, B and C) seeking Environment Clearance (EC) under the provisions of the EIA Notification, 2006 for the project mentioned above. The proposed project activity is listed at S. No. 2(b) Mineral Beneficiation and 3(a), Metallurgical industries (ferrous & non-ferrous) under Category “A” of the schedule of the EIA Notification, 2006 and appraised at Central Level.

33.2.2 Name of the EIA consultant:

**Beneficiation Plant:** M/s. Mineral Engineering Services [List of ACOs with their Certificate / Extension Letter No: QCI/NABET/ENV/ACO/23/2758; valid upto 08.07.2023, as on June 2, 2023].

**Pellet Plant:** M/s Ardra Consulting Services Pvt Ltd. [List of ACOs with their Certificate / Extension Letter no. QCI/NABET/ENV/ACO/23/2730; valid upto 05.07.2023, on June 2, 2023].

**Details submitted by Project proponent**

33.2.3 The details of the ToR are furnished as below:

Date of Application	Consideration	Details	Date of Accord	ToR Validity
09.10.2021	47 <sup>th</sup> meeting of EAC held on 28 <sup>th</sup> - 29 <sup>th</sup> Oct, 2021	Terms of Reference	15.11.2021	14/11/2025

01.01.2022	52 <sup>nd</sup> meeting of EAC held on 07.01.2022 27 <sup>th</sup> , 28 <sup>th</sup> and 31 <sup>st</sup> Jan 2022	Amendment in ToR	14.02.2022	
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33.2.4 The project of M/s. MSPL Ltd., located in Somalapur Village, Sandur Tehsil, Ballari District, Karnataka State is for setting up of a new Beneficiation Plant & Pellet Plant of 5.0 Million Tons Per Annum (MTPA) of Iron Ore Processing Plant & 3.0 MTPA of Pellet Plant.

33.2.5 Environmental Site Settings:

SNo	Particulars	Details	Remarks																		
i.	Total land	108.15 ha [Private: 26.44 ha and Govt: 81.71 ha]	<p>The land required for the project &amp; supportive functions consists of the following:</p> <p>(a) 26.44 Ha of land required for the main project where the iron ore beneficiation &amp; palletisation plant will be installed and operated. This total land is in PP's complete possession and compounded &amp; ready for taking up project execution work.</p> <p>(b) 81.71 ha land is approved for filter press to treat the tailings and further ancillaries which is under process for grant with Government of Karnataka.</p> <p>(c) PP will undertake the activity of DHPC in 13.98 Ha of forest land only after</p>																		
		<b>Land use breakup for Plant area at Somalapura village is as given below.</b>																			
		<table border="1"> <thead> <tr> <th>Description of the unit</th> <th>Area in Ha</th> </tr> </thead> <tbody> <tr> <td>Iron Ore Processing</td> <td>1.68</td> </tr> <tr> <td>Pellet Plant</td> <td>1.88</td> </tr> <tr> <td>Green zone</td> <td>9.82</td> </tr> <tr> <td>Water storage</td> <td>0.85</td> </tr> <tr> <td>Raw material yard</td> <td>4.56</td> </tr> <tr> <td>Office space &amp; Ancillary</td> <td>5.95</td> </tr> <tr> <td>Slime (tailing reject) storage &amp; Management in Plant</td> <td>1.70</td> </tr> <tr> <td><b>Total</b></td> <td><b>26.44</b></td> </tr> </tbody> </table>		Description of the unit	Area in Ha	Iron Ore Processing	1.68	Pellet Plant	1.88	Green zone	9.82	Water storage	0.85	Raw material yard	4.56	Office space & Ancillary	5.95	Slime (tailing reject) storage & Management in Plant	1.70	<b>Total</b>	<b>26.44</b>
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<b>Total</b>	<b>81.71</b>																				

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SNo	Particulars	Details	Remarks												
			obtaining the FC for the same.												
2.	Land acquisition details as per MoEF&CC O.M. dated 7/10/2014	<p>The proposed land for plant layout at Somlapura is owned by MSPL and the Tailing area at Kalingeri is applied to Karnataka Udhya Mitra which are Non –agriculture land</p> <p><b>Partially Acquired:</b> Acquired : 26.44 To be acquired : 81,71 Ha</p> <table border="1"> <thead> <tr> <th>Sl. No.</th> <th>Project Land</th> <th>Area in ha</th> <th>Land Acquisition Status</th> </tr> </thead> <tbody> <tr> <td>1</td> <td>Kalingeri (Tailing dump Area)</td> <td>81.71</td> <td>The Govt. of Karnataka in principle considered the proposal and formal details are sought from Deputy Commissioner Ballari district, which is under the advanced stage</td> </tr> <tr> <td colspan="2"><b>Total</b></td> <td><b>95.69</b></td> <td></td> </tr> </tbody> </table>	Sl. No.	Project Land	Area in ha	Land Acquisition Status	1	Kalingeri (Tailing dump Area)	81.71	The Govt. of Karnataka in principle considered the proposal and formal details are sought from Deputy Commissioner Ballari district, which is under the advanced stage	<b>Total</b>		<b>95.69</b>		-
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<b>Total</b>		<b>95.69</b>													
ii.	Existence of habitation & involvement of R&R if any.	R&R is not involved. Yashwantnagar Village is about 1.5 km	-												
iii.	Latitude and Longitude of the project site	<table border="1"> <thead> <tr> <th>Point</th> <th>Latitude</th> <th>Longitude</th> </tr> </thead> <tbody> <tr> <td>From</td> <td>N 15°01'26.00"</td> <td>E 76° 29'47.10"</td> </tr> <tr> <td>To</td> <td>N 15°01'57.30"</td> <td>E 76°30'12.00"</td> </tr> </tbody> </table>	Point	Latitude	Longitude	From	N 15°01'26.00"	E 76° 29'47.10"	To	N 15°01'57.30"	E 76°30'12.00"	-			
Point	Latitude	Longitude													
From	N 15°01'26.00"	E 76° 29'47.10"													
To	N 15°01'57.30"	E 76°30'12.00"													
iv.	Elevation of the project site	At Plant site : 609 m to 619 m AMSL, Tailing storage area: 644 m to 673 m AMSL	-												
v.	Involvement of Forest land if any.	No involvement of Forest Land in beneficiation and pallettization Unit.	-												
vi.	Water body exists within the project site as well as study area	<p><b>Project site:</b> Nil</p> <p><b>Study area:</b></p> <table border="1"> <thead> <tr> <th>Water body</th> <th>Distance</th> <th>Direction</th> </tr> </thead> <tbody> <tr> <td>Narihalla Stream</td> <td>0.32 km</td> <td>W</td> </tr> <tr> <td>Ankamanuhallu Kere</td> <td>3.7 km</td> <td>SE</td> </tr> <tr> <td>Bandri Kere</td> <td>6.4 km</td> <td>SW</td> </tr> </tbody> </table> <p>Tungabhadra river is located at 22.6 Kms from the proposed plant site. Only a small seasonal nallah starts adjacent to the plant area and joins Narihalla seasonal nallah/canal. Narihalla has a dam constructed downstream at a distance of</p>	Water body	Distance	Direction	Narihalla Stream	0.32 km	W	Ankamanuhallu Kere	3.7 km	SE	Bandri Kere	6.4 km	SW	-
Water body	Distance	Direction													
Narihalla Stream	0.32 km	W													
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SNo	Particulars	Details	Remarks
		11.7 Kms. The HFL of Tungabhadra dam is at 498m AMSL and the proposed plant site has as elevation of 630m AMSL. Therefore there is no impact of flood hazards for the plant site.	
vii.	Existence of ESZ/ ESA/ national park/ wildlife sanctuary/ biosphere reserve/tiger reserve/ elephant reserve etc. if any within the study area	Nil.  <b>List of Reserved and protected forests:</b> Kumaraswamy betta R.F. : 0.68 km/ E Ramgarh R. F. : 2.3 km/ N Somalapur R. F. : 0.47 km/ SW Tumbbaragudi R. F: 7.0 km/ SE	-

33.2.6 The unit configuration and capacity of proposed project is given as below:

S. No	Unit Detail	Unit Configuration	Production Capacities
1.	Iron ore Beneficiation (Beneficiated ore)	5.0 MTPA	5.0 MTPA (through output)
2.	Pellet Plant (Pellet)	3.0 MTPA	3.0 MTPA

33.2.7 The details of the raw material requirement for the proposed project along with its source and mode of transportation is given as below:

S. No.	Raw Material	Quantity required per annum	Source	Distance from site (Kms)	Mode of Transportation
<b>Beneficiation plant</b>					
1	Iron Ore	50,00,000	NIOM Captive & Other Mines	10	By road for 02 years and afterwards PP needs amendments after installation of DHPC.
<b>Pellet Plant</b>					
1	Iron ore fines	33600000	Beneficiation Plant	0	Belt conveyor
2	Bentonite	36000	Gujarat	2000	Rail/ by Road
3	Coke breeze	24000	Imported from Australia / Russia	-	Rail/ by Road
4	Coal	96000	Imported	475	Rail/ by Road
5	Limestone	24000	Lokapur, Karnataka	200	Rail/ by Road

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S. No.	Raw Material	Quantity required per annum	Source	Distance from site (Kms)	Mode of Transportation
6	Dolomite	24000	Lokapur, Karnataka	200	Rail/ by Road
7	Furnace Oil	14850	Goa	475	Rail/ by Road

33.2.8 The water requirement for the project is estimated as 2491 KLD, which will be obtained from the Tungabhadra dam reservoir and the requirement of 336 m<sup>3</sup>/day during construction for three years will be met from the Bore well. The permission for drawl of surface water at operation stage is obtained from Karnataka Neravari Nigam Ltd., Vide Letter. No. KNN/Tungabhadra/Water to Factories/2022/0465 dated 25/04/2022 and in 35<sup>th</sup> proceedings of the committee formed water distribution to industries held on 04.08.2022 and the committee has recommended to provide the approval. The permission for drawl of groundwater has been obtained from Karnataka Ground Water Authority Vide Letter. No. KGWAN1673372668 dated 30.06.2022.

33.2.9 The power requirement for the project is estimated as 40 MW, which will be obtained from the Karnataka Power Transmission Corporation Limited.

#### 33.2.10 Baseline Environmental Studies:

Period	Post Monsoon Season (Oct 2021 to Dec 2021)
AAQ parameters at 12 Locations (min and max)	<ul style="list-style-type: none"> <li>• PM<sub>2.5</sub> = 12 to 36 µg/m<sup>3</sup></li> <li>• PM<sub>10</sub> = 29 to 69 µg/m<sup>3</sup></li> <li>• SO<sub>2</sub> = 5 to 13 µg/m<sup>3</sup></li> <li>• NO<sub>x</sub> = 9 to 19 µg/m<sup>3</sup></li> <li>• CO = 0.32 to 0.58 µg/m<sup>3</sup></li> </ul>
Incremental GLC level	<ul style="list-style-type: none"> <li>• PM<sub>2.5</sub> = 1.5 µg/m<sup>3</sup> (Level at 0.5 km in NE Direction)</li> <li>• PM<sub>10</sub> = 3.0 µg/m<sup>3</sup> (Level at 0.5 km in NE Direction)</li> <li>• SO<sub>2</sub> = 0.1 µg/m<sup>3</sup> (Level at 0.5 km in NE Direction)</li> <li>• NO<sub>x</sub> = 0.1 µg/m<sup>3</sup> (Level at 0.5 km in NE Direction)</li> <li>• CO = 0.1 µg/m<sup>3</sup> (Level at 0.5 km in NE Direction)</li> </ul>
Ground water quality at 14 locations	pH: 6.96 to 8.20, Total Hardness: 210 to 770 mg/l; Chlorides: 55 to 550 mg/l, Fluoride: <0.1 to 1.70 mg/l
Surface water quality at 10 locations	pH: 7.72 to 8.30; DO: min 5.3 to 5.8 mg/l and BOD: <2 to 2.4 mg/l.
Noise levels Leq (Day and Night)	45.3 to 54.6 for the day time and 36.8 to 43.9 For the Night time.
Traffic assessment study findings	Traffic study has been conducted at SH-40 which is approximately 1.2 kms (distance) from the plant site. Transportation of raw material, fuel & finished product will be done 100 % by road. Existing PCU is 2127.5 PCU/day on SH-40 and existing level of service (LOS) is:

Road	V (Volume in PCU/day.)	C (Capacity In PCU/day.)	Existing V/C, Ratio	LOS
SH-40 Sandur –Kudgli Road	4288	15000	0.286	B (very good)
<p>PCU load after proposed project will be 4571(Existing) + 1237 (Additional) PCU/day and level of service (LOS) will be: <b>B good</b></p>				
Road	V (Volume in PCU/hr.)	C (Capacity in PCU/hr.)	Existing V/C Ratio	LOS
SH-40 Sandur –Kudgli Road	7229.83	15000	0.480	C (Good)
<p>* Note: Capacity as per IRC-64. Guide line for capacity for roads.</p>				
<p><b>Conclusion:</b> The levels of service will change after including additional traffic due to proposed project.</p>				
Flora and fauna	<ul style="list-style-type: none"> <li>Schedule-I species have been observed in the study area – Common Leopard, Sloth Bear, and Indian Rock Python. Wild life conservation plan is prepared and submitted to PCCF (Wildlife) and Chief Wildlife Warden, Karnataka vide letter dated 20.08.2022 and the same is forwarded to DCF (Ballari) vide letter No. PCCF(WL)/D/CR-60/2021-22 dated 20.09.2022 for review.</li> </ul>			

33.2.11 The details of solid and hazardous waste generation along with its mode of treatment/disposal is furnished as below:

S. No.	Type of Waste	Source	Quantity generated	Mode of Treatment	Disposal
<b>Solid Waste</b>					
1	Tailing	Beneficiation Plant	0.9 MTPA	Tailings will be stored at Kalingeri village about 6 Kms from within the project site	Nearby Cement Industries, Brick, Tiles, Paver Manufactures.
2	Fines collected from ESP/Bag filters	Pellet Plant	-	Will be recycled in pellet plant alongwith concentrate	
<b>Hazardous Waste</b>					
1	Used Oil & Grease waste	Pump area, DG room	15 KL	KSPCB Authorized recyclers	By road

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S. No.	Type of Waste	Source	Quantity generated	Mode of Treatment	Disposal
2	Waste Residue	Work shops	5 KL	KSPCB Authorized recyclers	By road

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33.2.12 Public Consultation:

Details of advertisement given	07.06.2022
Date of public consultation	08.07.2022
Venue	Somlapura Village at Plant Site
Presiding Officer	District Magistrate
Major issues raised	Environmental pollution caused from plant, Local Employment, Women empowerment, Education scholarships

Action plan as per MoEF&CC O.M. dated 30/09/2020:

Sl. No	Issues Raised during Public Hearing	Physical targets	Year of Implementation				Remark
			1 <sup>st</sup> Year	2 <sup>nd</sup> Year	3 <sup>rd</sup> Year	Total amount (In Lakhs)	
1	<b>Pollution Control</b>						
a	<b>Air Pollution During Construction Period:</b> Fugitive dust emission from construction activities.	<ul style="list-style-type: none"> <li>* Use of covered trucks,</li> <li>* Regular water sprinkling at vulnerable areas of construction site and roads</li> <li>* Development of green belt plantation</li> <li>• Plantation around boundary area of plant and boundary area of tailing disposal dump(15.6 Ha area @ 2500/ Ha, 39,000 plants)</li> <li>• Plantation in open area 23.54 Ha with high canopy cover consisting of Neem, @ 1600 /Ha , 37664 trees</li> <li>* Supply of fruit bearing saplings to Somalapur(300), Yeshwantanagar(450) , Kalingeri (300)and Ankanmanhall (150)villages in consultaion with the village committee and local administration</li> </ul>	30	30	30	90	The total plantation is been considered under EMP cost
	<b>During Operation Period:</b> Degradation of AAQ in the plant & vicinity due to Stack emission (mainly PM) Vehicular traffic may	ESP & bagfilter will be installed and all APCDs designed to meet emissions of <30 mg/Nm3 Monitoring of process stacks. Ambient Air Monitoring, Fugitive emission monitoring in the plant and nearby areas	3190	35	50	3275	The respective capital cost is already been included in EMP
			10	10	10	30	

Sl. No	Issues Raised during Public Hearing	Physical targets	Year of Implementation				Remark
			1 <sup>st</sup> Year	2 <sup>nd</sup> Year	3 <sup>rd</sup> Year	Total amount (In Lakhs)	
	result in air pollution in nearby habitations Fugitive emissions from material handling, transfer, loading and unloading operations	Fixed water sprinklers on raw material transport roads	20	2	2	24	
		Road Sprinkling by Tankers with Spray fittings	20	1.2	1.2	22.4	
		Concreting/Blacktopping of internal roads ( 6 Km CC road)	1500	2	2	1504	
		Green belt development along the boundary of the plant	0.5	0.5	0.5	1.5	
	<b>Sub total</b>		<b>4770.5</b>	<b>80.7</b>	<b>95.7</b>	<b>4946.9</b>	
<b>Water Pollution Control</b>							
b	<b>Surface water During Construction Period:</b> Increase in suspended solids from storm water runoff during heavy rain, situations carrying loose soil/construction material from site	All washable construction material will be stored under sheds or enclosed space to prevent spillage into the drainage network. Monitoring of pollutants on monthly basis	0.25	0.25	0.25	0.75	This cost is only for construction phase
	<b>During Operation Period:</b> Contamination of surface water due to flow of process water and surface runoff	* Process water from beneficiation plant is recycled and kept in closed circuit through thickeners, so there is no discharge of wastewater * STP based on MBBR technology for treatment of domestic wastewater * The tailing dump area will have toe walls and drainage channels followed by stabilization tanks into a tailing pond, from tailing pond water will be recirculate in the process..	1550	60	60	1670	
	<b>Sub total</b>		<b>1550.25</b>	<b>60.25</b>	<b>60.25</b>	<b>1670.75</b>	
<b>Noise Pollution Control</b>							
c	<b>During Construction Period:</b> Movement of construction equipment's and vehicles, installation of machineries etc.	Vehicles with BS6 standards with PUC will only be deployed. No machinery or vehicle will be kept in idle running beyond 2 min time span. The whole plant is stabilized with honking zone. Workers will be provided with necessary PPE, e.g. Ear plug, Earmuffs	2	2	2	6	The mentioned procedures will be standard operating procedures under any or every contractual conditions
	<b>During Operation Period:</b> Equipments in the plant and auxiliaries	All noise generating equipment's including machine rooms will be covered with paddings for local noise attenuation. Equipment will be	3	2	2	7	The cost of plantation and stabilize complied

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Sl. No	Issues Raised during Public Hearing	Physical targets	Year of Implementation				Total amount (In Lakhs)	Remark
			1 <sup>st</sup> Year	2 <sup>nd</sup> Year	3 <sup>rd</sup> Year			
		designed to conform to occupational noise levels prescribed by regulatory agencies. A three tier tall plantation is planned all along the boundary wall to stabilization noise transmission beyond the boundary level. Workers will be provided with necessary PPE, e.g. Ear plug, Earmuffs					machinery cost are already incorporated in EMP Cost and the given cost is only for PPE's	
	<b>Sub total</b>		<b>5</b>	<b>4</b>	<b>4</b>	<b>13</b>		
<b>2</b>	<b>Employment opportunity for the local people</b>	About 1500 nos of manpower during construction activity. During operation, Approximately 1652 nos of manpower is required (Direct 752 and 900 Indirect) and considering the suitability, and requirement of MSPL employment to the local shall be provided.	The salary compensation will be booked under the operation expenses					
	<b>Sub total</b>		<b>0</b>	<b>0</b>	<b>0</b>	<b>0</b>		
<b>3</b>	<b>Education for locals population</b>							
<b>a</b>	School infrastructure development Projects ( Smart class, science lab, Distribution of furniture, teaching and learning materials for schools)	Government Higher Primary School-Somalapura - One Smart Class Room-1st Yr; Government Higher Primary School - Yashwanth nagar - One Smart Class Room -1st Yr Shri Ujjini Jagadguru Siddeshwara High School - Yashwanth nagar - Teaching Material - 1st Yr Government Higher Primary School - Kalingeri - School Furnitures -1st Yr. Government Higher Primary School - D Mallapura- Teaching Material - 1st Yr Government Higher Primary School - Dharmapura - Funding for Science Lab -2nd Yr Government Higher Primary School - Ankamanahal - 2nd Yr Government Higher Primary School - Hirehal - Teaching Material -3rd Yr Government Lower Primary School - Yashwanth nagar - One Smart Class Room -3rd Yr Shri Ujjini Jagadguru Siddeshwara Higher Primary School - Yashwanth nagar -Teaching Material - 3rd Yr	20	10	10	40		

Sl. No	Issues Raised during Public Hearing	Physical targets	Year of Implementation				Remark
			1 <sup>st</sup> Year	2 <sup>nd</sup> Year	3 <sup>rd</sup> Year	Total amount (In Lakhs)	
	<b>Sub total</b>		<b>20</b>	<b>10</b>	<b>10</b>	<b>40</b>	
<b>4</b>	<b>Health care facilities to the surrounding villages</b>						
a	Facilitating Doctors in dispensaries with provision of basic amenities	Initially Dispensary at Yashvant Nagar is been chosen for furnacing with check up table , autoclave, wall fitted test tube and jar hangers, providing two celling fans for operability. On second year based on the need assessment the second primary health care facility will be chosen for strengthening.	5	5	5	15	
b	Health Awareness program on Eye screening camps & operation camp and other general health camps	50 camps in a year and 150 such camps in 3 years.	12	12	12	36	
c	Artificial limbs and calliper camp ( Jaipur foot camp)	1 camps in a year concluding the total 3 camps in 3 years	13	13	14	40	
	<b>Sub Total</b>		<b>30</b>	<b>30</b>	<b>31</b>	<b>91</b>	
<b>5</b>	<b>Transport opportunity for the local truck drivers</b>	Raw material iron ore fines are being transported directly through DHPC from nines. Hence, there is no requirement of engaging local trucks for this purpose. Only product pellet will be transported by trucks by the purchasers directly. However, PP will recommend the local transporters for this work to the pellet purchase vendors	0	0	0	0	
	<b>Sub total</b>		<b>0</b>	<b>0</b>	<b>0</b>	<b>0</b>	
<b>6</b>	<b>Employment to the women, unemployed and disabled people of the surrounding villages of the taluk.</b>						
A	Women empowerment through Self Help Groups	Identified self help groups will be provided training on various skills like pickle making, papad making, tailoring to 20 chosen SHGs in the first instant. Women literacy campaign will run through in near by villages somalapura, annkamanhalla, YTG and kalingeri.	10	10	10	30	
	<b>Sub total</b>		<b>10</b>	<b>10</b>	<b>10</b>	<b>30</b>	
<b>7</b>	<b>Land Acquisition</b>	Land is under acquisition is litigation free and has been identified and delinated for this project by state govt..					

Sl. No	Issues Raised during Public Hearing	Physical targets	Year of Implementation				Remark
			1 <sup>st</sup> Year	2 <sup>nd</sup> Year	3 <sup>rd</sup> Year	Total amount (In Lakhs)	
8	<p><b>Preservation of wild life</b> The project doesn't come under the forest area. The Biodiversity survey conducted in 10 KM radius from project site, where PP have found the Schedule-I fauna. Wild life conservation Plan is prepared and submitted to Chief Wild Life Warden as per TOR Condition.</p>	10 Nos of awareness programme on wildlife and environment will be conducted in 3 villages every year. Conservation measures will be implemented such as construction of water bodies and maintenance, fruit bearing and shade giving trees around water bodies, erection of watch towers/walkie-talkie, provision of salt licks, anti-poaching guards, fire lines and budget has allocated every year.	15	5	5	25	
<b>Sub total</b>			<b>15</b>	<b>5</b>	<b>5</b>	<b>25</b>	
9	<b>Basic Infrastructure development</b>						
a	Providing drinking water facilities	RO (Purified Drinking Water) plants will be installed at strategic public locations in 3 villages to meet the drinking water stabilization	10	0.5	0.5	11	
b	Provision of solar power street light	Solar street lights for 10 villages	5	5	5	15	
<b>Sub total</b>			<b>15</b>	<b>5.5</b>	<b>5.5</b>	<b>26</b>	
<b>Grand Total</b>			<b>6419.75</b>	<b>203.45</b>	<b>219.45</b>	<b>6842.65</b>	

33.2.13 The capital cost of the proposed project is Rs.1920 Crores and the capital cost for environmental protection measures is proposed as Rs. 75.14 Crores. The annual recurring cost towards the environmental protection measures is proposed as Rs. 1.47 Crores. The employment generation from the proposed project is 1652 [752 Nos. direct & 900 Nos. indirect]. The details of cost for environmental protection measures is as follows:

S. No.	Description of Item	Proposed (Rs. In Crores/lakhs)	
		Capital Cost	Recurring Cost
1	Air Pollution Control/ Noise Management	1550	6.03
2	Water Pollution Control	50	2
3	Green Belt Development	77	1.0
4	Occupational health	5	31
5	Fire extinguishers	12	3
6	Fire hydrant with pipe line	100	
7	ESP & Stack	4000	35
8	Bag filter system (PP+IOPB+IOGS)	190	
9	Filter press & Water Recovery	1500	60

S. No.	Description of Item	Proposed (Rs. In Crores/lakhs)	
		Capital Cost	Recurring Cost
<b>Total</b>		<b>7514</b>	<b>147.03</b>

- 33.2.14 Proposed greenbelt will be developed in 39.31 ha which is about 36.35% of the total project area. A 2.5 m wide greenbelt, consisting of at least 3 tiers around plant boundary will be developed as greenbelt and green cover as per CPCB/MoEF&CC, New Delhi guidelines. Local and native species will be planted with a density of 2500 trees per hectare. Total no. of 98275 saplings will be planted and nurtured in 39.31 Hectares in 3 years.
- 33.2.15 It is submitted that there is no violation under EIA notification 2006/no court cases/no show cause/no direction related to the project under consideration.
- 33.2.16 M/s. MSPL had earlier applied for EC vide Proposal no. IA/KA/IND1/402872/2022 dated 13.10.2022 and the proposal was initially considered in the 18<sup>th</sup> meeting of the EAC for Industry-I sector held on 28-29<sup>th</sup> November, 2022 wherein the Committee deferred the proposal on account of technical shortcomings. The proponent submitted the ADS reply on PARIVESH on 9<sup>th</sup> December, 2022 and 21<sup>st</sup> December, 2022. Point-wise reply of ADS is given as below:

Sl. No	Points raised by MOEFCC	Reply by M/s. MSPL Limited
1	A representation has been received through email dated 23.11.2022 for rejection of the instant Environment Clearance application on multiple issues raised pertaining to the said project. The EAC is of the opinion that the project proponent shall submit the pointwise clarification on the issues raised in the representation dated 23.11.2022. The EAC advised the Ministry to forward the representation to project proponent for their clarification. In this context, representation has forwarded to PP.	The pointwise clarification on the issues raised in the representation dated 23.11.2022 submitted
2	EAC noted that in the specific TOR prescribed by the earlier Committee there are very specific conditions stating to submit various action plans relating to erosion control, drainage protection, 100% waste utilisation etc. The PP needs to provide and submit the detailed action plans for mitigation. The Consultant/PP had provided very sketchy information in vague manner with arbitrary statements.	Action Plan for Tailing generation, stacking and re use of the tailings generated is submitted in detail.  MOU with end user pertaining to reuse of the tailing is submitted.  The surrounding area of kalingeri village where tailing filters and stacking is proposed is having only scrub forest. Please refer 10 Km radius topo sheet as submitted.

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Sl. No	Points raised by MOEFCC	Reply by M/s. MSPL Limited											
	<p>Whereas it was noted during the EAC meeting that the project area is falling adjacent to thick lush green forest area and is significantly environmentally sensitive. Further, the PP is going to generate huge amount of waste tailings per year to the tune of about one million tonnes per year and has proposed to store them on a relatively high elevation of about 600 AMSL, which will cause serious pollution problems and land degradation at the dumping site as well as downstream. PP has not provided a concrete action plan to reuse the tailings or an MoU with end-user. Further, PP has to undertake ground water leaching study for heavy metals of the tailing site. Therefore, the PP shall address all the above issues in detail scientifically and with engineering details and specific financial provisions.</p>	<p>The 600 AMSL is mentioned about the RL above the sea level whereas the contour map of tailing area at Kalingeri shows gentle gradients with in the area selected. The area is selected for stacking is at a lower level as compare to surrounding areas of the site. Further PP is also constructing retaining wall, drains along the dump for collecting rain water. The contour maps is submitted</p> <p>A groundwater leaching study will be conducted once tailing dumps are established.</p>											
3	<p>The EAC noted in the application form on PARIVESH under section for Name of the Company/ Organization/User agency, the name appears as "Dr. Meda Venkataiah" which is also the name of the applicant whereas the name of the company is M/s. MSPL Limited. The EAC also noted that the Ministry has raised EDS also in this regard and issue has not been sorted at the end of project proponent. Taking into consideration that the whole process is online including generation of EC wherein data is fetched automatically from the application form on PARIVESH, it is advised that the same shall be rectified.</p>	<p>PP is constantly following up with NIC and trying to resolve it.</p>											
4	<p>Total project land is 124.73 ha which also include 13.98 ha of Forest land. As reported, the proposed land for plant layout at Somalapura is owned by MSPL and the Tailing area at Kalingeri is applied to Karnataka Udhhyoga Mitra. So far 29.04 ha has been acquired. whereas 95.69 ha is</p>	<p>Status of remaining land proposed to be acquired</p> <table border="1" data-bbox="774 1757 1468 1995"> <thead> <tr> <th data-bbox="774 1757 837 1837">Sl. No</th> <th data-bbox="837 1757 981 1837">Project Land</th> <th data-bbox="981 1757 1101 1837">Area in Ha</th> <th data-bbox="1101 1757 1468 1837">Land Acquisition Status</th> </tr> </thead> <tbody> <tr> <td data-bbox="774 1837 837 1995">1</td> <td data-bbox="837 1837 981 1995">DHPC</td> <td data-bbox="981 1837 1101 1995">13.98</td> <td data-bbox="1101 1837 1468 1995">13.98 Ha Applied for FC. A joint survey of the forest and revenue department has been completed.</td> </tr> </tbody> </table>				Sl. No	Project Land	Area in Ha	Land Acquisition Status	1	DHPC	13.98	13.98 Ha Applied for FC. A joint survey of the forest and revenue department has been completed.
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Sl. No	Points raised by MOEFCC	Reply by M/s. MSPL Limited		
	<p>yet to be acquired. Taking into consideration Ministry's O.M. vide F.No. 22-76/2014-IA-III dated 07.10.2014 which reads as "While full acquisition of land may not be a prerequisite for the consideration of the case for EC, there should be some credible document to show the status of land acquisition w.r.t project site when the case is brought before the concerned EAC/SEAC for appraisal.....," EAC is of the opinion that, credible document showing the status of land acquisition shall be required at the time of appraisal in pursuance to the said O.M.</p>			<p>The file is at the DCF Bellary for further processing.</p>
		1	Kalingeri (Tailing dump Area)	<p>81.71</p> <p>Karnataka Udyog Mitra sent letter to the Revenue department Bangalore and the Deputy commissioner Ballari district for an opinion. Documents submitted.</p>
		Total	95.69	
5	<p>The PP has reported that application for Forest Clearance has been submitted vide File. no. FP/KA/MIN/144985/2021 dated 19.07.2021. The EAC advised the PP to take note of Ministry's O.M. vide No. J-11013/41/2006-IA.II(I) dated 09.09.2011 as amended on 18.05.2012 and 19.06.2014 pertaining to procedure for grant of environment clearance under EIA Notification, 2006 which involve Forest land.</p>	Noted & Agreed.		
6	<p>The nearest human settlement from the site is Yashwantnagar Village located at a distance of 1.5 Kms from the project site. Project Proponent shall prepare an action plan for environmental safeguard measures to minimise the impact on the habitation of the locals.</p>	<p>Dust collected from all the above locations at the Pellet Plant which contains iron ore micro fines is sent back into the process as Fine Dust is recycled in the process of pelletization. The green belt has been proposed within the plant area of 26.44 Ha @ 33.3% i.e., 8.8Ha with a density of 2500 saplings per Ha with high canopy i.e, Neem, Radha Chuda (Caesalpinia pulcherrima), Peepal tree etc.</p> <p>This plantation will reduce the dust pollution from the emitted from the plant. Also 30-meter-wide green belt development within the project area towards Yashwant Nagar village (North) is proposed. Detailed Action is explained in EIA &amp; EMP report</p>		
7	<p>Narihalla Stream (0.32 km, W), Ankamanuhallu Kere (3.7 km, SE) and Bandri Kere (6.4 km, SW) exists within</p>	<p>Drainage Conservation scheme with design and engineering details submitted.</p>		

Sl. No	Points raised by MOEFCC	Reply by M/s. MSPL Limited									
	the study area of 10 km from the project site. A robust and full proof Drainage Conservation scheme with design and engineering details to protect the natural drainage and its flow parameters; along with Soil conservation scheme and multiple Erosion control measures shall be submitted.										
8	On perusal of kml file, the committee noticed that a railway line is passing through the project site. However, the PP/Consultant stated that the aforementioned railway line is passing adjacent to the project site. In this regard, the EAC is of the opinion that the PP/Consultant shall re-verify/recheck the kml file and submit the revised KML file.	The Railway line is passing adjacent to the plant site, attached KML file shows the black line is the railway line and whereas red line boundary of the project site which is outside the railway property.									
9	The EAC noted that PP has not uploaded the covering letter forwarding of PH proceedings addressed to the Ministry. Also, EAC noted that there are several written representations received for the project. The EAC is of the view that PP shall submit the breakup of the written representations received categorically in favour of the project and against the project. The PP is also advised to share the video recording of the PH proceedings in the next consideration of proposal by EAC.	<p>Forwarding letter with PH proceedings addressed to the Ministry submitted.</p> <table border="1" data-bbox="778 1095 1452 1304"> <thead> <tr> <th data-bbox="778 1095 1157 1179">Description</th> <th data-bbox="1157 1095 1452 1179">Nos of Written statements</th> </tr> </thead> <tbody> <tr> <td data-bbox="778 1179 1157 1224">In Favour of Industry</td> <td data-bbox="1157 1179 1452 1224">10108</td> </tr> <tr> <td data-bbox="778 1224 1157 1270">Against of Industry</td> <td data-bbox="1157 1224 1452 1270">3396</td> </tr> <tr> <td data-bbox="778 1270 1157 1304">Total</td> <td data-bbox="1157 1270 1452 1304">13504</td> </tr> </tbody> </table> <p>PP will share the video of PH proceedings at the time of presentation.</p>	Description	Nos of Written statements	In Favour of Industry	10108	Against of Industry	3396	Total	13504	
Description	Nos of Written statements										
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10	The Committee deliberated on the public hearing issues along with action plan submitted by the proponent to address the issues raised during the public hearing and is of the view that the submitted action is not sufficient to address all the issues. The EAC has advised PP to revise the action plan. The PP agreed to the advice of Committee and also committed to raise the cost of addressing PH issues to 1.5-2% of the total project cost.	<p>Points raised in the written submissions have been reviewed and accordingly action plan is revised. Cost of Addressing PH Issues details are as listed below.</p> <table border="1" data-bbox="778 1560 1452 1848"> <thead> <tr> <th data-bbox="778 1560 1034 1644">Cost Involved</th> <th data-bbox="1034 1560 1264 1644">Cost In Cr</th> <th data-bbox="1264 1560 1452 1644">In Percentage</th> </tr> </thead> <tbody> <tr> <td data-bbox="778 1644 1034 1689">Project cost</td> <td data-bbox="1034 1644 1264 1689">1920 Cr</td> <td data-bbox="1264 1644 1452 1689">-</td> </tr> <tr> <td data-bbox="778 1689 1034 1848">Cost Addressing PH issues already mentioned in EIA/EMP</td> <td data-bbox="1034 1689 1264 1848">68.43 Cr</td> <td data-bbox="1264 1689 1452 1848">3.56% of the Total Project cost</td> </tr> </tbody> </table> <p>The public hearing action plan is submitted.</p>	Cost Involved	Cost In Cr	In Percentage	Project cost	1920 Cr	-	Cost Addressing PH issues already mentioned in EIA/EMP	68.43 Cr	3.56% of the Total Project cost
Cost Involved	Cost In Cr	In Percentage									
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11	The EAC noted that the TOR compliance in EIA/EMP report is general and vague and only reference is there. The	Revised ToR Compliance is enclosed in EIA & EMP report									

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Sl. No	Points raised by MOEFCC	Reply by M/s. MSPL Limited																												
	PP/Consultant shall submit the gist of the TOR compliances and details of specific answers and <b>accordingly revise EIA/EMP Report.</b>																													
12	PP shall prepare a Village Adoption program consisting of need - based community development activities and submit an undertaking for adoption of villages including the name of villages.	The report with financial implication for the same in detail is submitted.																												
13	The EAC deliberated on the management of tailings generated out of Iron Ore beneficiation plant and is of the view that details related to generation, storage and disposal of tailings shall be submitted in a tabular form.	A relevant report with all the details is submitted.																												
14	The Committee deliberated on the greenbelt development proposed by the project proponent and noted that proposed 30.51 ha greenbelt shall be developed at Kalingeri village. Since the total project area is distributed in pockets, PP shall clarify whether the greenbelt will be developed in all the pockets @33% as per the norms. PP shall submit a detailed action plan in this regard.	<table border="1"> <thead> <tr> <th>Year</th> <th>Plant Area (Ha)</th> <th>Tailing Area (Ha)</th> <th>Total Greenbelt Area (Ha)</th> </tr> </thead> <tbody> <tr> <td>1<sup>st</sup></td> <td>3.52</td> <td>12.204</td> <td>15.724</td> </tr> <tr> <td>2<sup>nd</sup></td> <td>2.64</td> <td>9.153</td> <td>11.793</td> </tr> <tr> <td>3<sup>rd</sup></td> <td>2.64</td> <td>9.153</td> <td>11.793</td> </tr> <tr> <td>Total</td> <td>8.80</td> <td>30.51</td> <td>39.31</td> </tr> <tr> <td><b>Total Extent</b></td> <td><b>26.44</b></td> <td><b>81.71</b></td> <td><b>108.15</b></td> </tr> <tr> <td><b>% of green belt</b></td> <td><b>33.28</b></td> <td><b>37.34</b></td> <td><b>36.34</b></td> </tr> </tbody> </table>	Year	Plant Area (Ha)	Tailing Area (Ha)	Total Greenbelt Area (Ha)	1 <sup>st</sup>	3.52	12.204	15.724	2 <sup>nd</sup>	2.64	9.153	11.793	3 <sup>rd</sup>	2.64	9.153	11.793	Total	8.80	30.51	39.31	<b>Total Extent</b>	<b>26.44</b>	<b>81.71</b>	<b>108.15</b>	<b>% of green belt</b>	<b>33.28</b>	<b>37.34</b>	<b>36.34</b>
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15	Action plan for the stock pile management including the details, financial aspects, drawings etc. shall be submitted.	A relevant report with all the details is submitted.																												

Sl. No	ADS Points	PP Reply
1	PP has uploaded the unsigned letter in Portal.	Due to compression of the document to its maximum extent before uploading in order to be within the storage limits for upload, the graphics of the signature has thinned out with almost non visibility. PP is extremely sorry for this documental upload and submitted herewith a clear copy of the letter.
2	FC is in very initial stage. PP has to expedite the submission of	a. As per the narrative of the FC proposal and as proposed in EC, the category of the project comes under Mining; Shape of the forest land proposed to be diverted is Linear and Area of forest land proposed for diversion is 13.98 Ha.

Sl. No	ADS Points	PP Reply
	adequate documents for Stage-I FC	<p>c. In lieu of the ADS Point No.5 and taking note of Ministry's O.M vide No. J-11013/41/2006-IA.II(I) dated 09.09.2011 as amended on 18.05.2012, and 19.06.2014. The detail status of the FC process after Scrutiny by the Division Office Bellary is as follows:</p> <p>The evidence of step-wise advancement in DRP process the following attached Annexure is provided for your kind perusal.</p> <ul style="list-style-type: none"> <li>• Application Submission Acknowledgement Copy.</li> <li>• Forwarding of Hard copies of Application &amp; ancillary documents to Divisional Forest Office and as well as District Collector.</li> <li>• Receipt of the proposal being forwarded to the concerned DFO and DC for further processing.</li> <li>• As on date status of the project in the portal is with User agency</li> <li>• DGPS Survey Completion Certificate by the Authorized Vendor.</li> </ul> <p>d. As per the proposal status and in compliance to the EDS raised by DFO on 22.10.2021, further advancements are being done for the necessary forest clearance as below:</p> <p>After DCF Bellary processed application, ordered for Joint Survey by department of Mines &amp; Geology, Revenue and Forest for which the EDS was raised. The joint DGP Survey has been completed and CA land has been identified at Goveli Village, Khanapur Taluk, Belgaum district, which is a "Patta" land within the Bhimgad Wildlife Sanctuary. Further, tree enumeration for the pathway of DHCP is under process at present and shall be completed within a months' time frame. After completion of tree enumeration, the file will be complete in all requirements &amp; shall be processed and moved to the nodal officer and MoEF&amp;CC for stage-1 approval.</p>

33.2.17 Based on the ADS submission of PP, the proposal was reconsidered during 20<sup>th</sup> meeting of the EAC for Industry-I sector held on 29<sup>th</sup> December, 2022 wherein the Committee recommended that proposal to be returned in its present form to address the shortcomings. The deliberations and recommendations of EAC are as follows:

**Deliberations by the Committee (EAC during 29<sup>th</sup> December, 2022)**

33.2.18 The Committee noted the following:

1. In the application form on PARIVESH under section for Name of the Company/Organization/User agency, the EAC observed that the name still appears as "Dr. Meda Venkataiah" which is actually the name of the applicant whereas the name of the company is M/s. MSPL Limited. The EAC also noted that the Ministry initially raised EDS in this regard, thereafter the Committee raised ADS during its meeting held on 28-29<sup>th</sup> November,

- 2022 and issue has not been sorted at the end of project proponent. PP has submitted that they are constantly following up with NIC and trying to resolve it. However, taking into consideration that the whole process is online including generation of digital EC wherein data is fetched automatically from the application form on PARIVESH, the EAC reiterated its earlier concern and advised PP/ Consultant to rectify the same and shall submit a fresh application since it is a technical issue and may not get resolved early.
2. Total project land is 124.73 ha which also include 13.98 ha of Forest land. As reported, the proposed land for plant layout at Somlapura is owned by MSPL and the Tailing area at Kalingeri is applied to Karnataka Udhya Mitra which are Non –agriculture land. So far 29.04 ha has been acquired whereas 95.69 ha is yet to be acquired. Further, PP has reported that application for Forest Clearance has been submitted vide File. no. FP/KA/MIN/144985/2021 dated 19/07/2021. However, taking into consideration the Ministry's O.M. issued vide No. J-11013/41/2006-IA.II(I) dated 09.09.2011 as amended on 18.05.2012 and 19.06.2014 pertaining to procedure for grant of environment clearance under EIA Notification, 2006 which involve Forest land, the EAC deliberated that even if the proposal is recommended, the EC may not be issued by the Ministry and in that case proponent will have to submit Stage-I FC order to the Ministry within 1 year of grant of EC.
  3. The EAC deliberated on the pointwise submission of PP to the points raised in the representation dated 23.11.2022 for rejection of the instant Environment Clearance application pertaining to the said project and found it unsatisfactory. The EAC advised PP/Consultant to review its submission and submit revised clarifications on the points raised in the representation.
  4. The EAC deliberated on the submitted action plan of Tailing Management and asked to revisit the same with regard to its reuse, storage and different pollution control mitigation measures with supportive documents after a technical study.
  5. The EAC after deliberation agreed for 'in Principle' recommendation of EC subject to addressing above issues.
  6. The PP/Consultant is agreed to the suggestion of EAC and requested to allow for reappearance after revision of the application incorporating the desired information.

#### **Recommendations of the Committee (EAC during 29<sup>th</sup> December, 2022)**

- 33.2.19 In view of the foregoing and after deliberations, the Committee recommended that proposal to be returned in its present form to address the shortcomings enumerated at para above and submit and upload the revised application including all the EDS/ADS reply as sought by the EAC in earlier meeting. PP shall also revise the EIA/EMP Report accordingly and upload on Parivesh Portal for further deliberations by the EAC.
- 33.2.20 M/s. MSPL has again applied for EC vide Proposal no. IA/KA/IND1/413204/2023 dated 12.01.2023 with reply to the points raised during the 20<sup>th</sup> EAC meeting as follows:

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Sl. No.	Issues raised	Submission of PP																
1.	<p>In the application form on PARIVESH under section for Name of the Company/Organization/User agency, the EAC observed that the name still appears as “Dr. Meda Venkataiah” which is actually the name of the applicant whereas the name of the company is M/s. MSPL Limited. The EAC also noted that the Ministry initially raised EDS in this regard, thereafter the Committee raised ADS during its meeting held on 28-29<sup>th</sup> November, 2022 and issue has not been sorted at the end of project proponent. PP has submitted that they are constantly following up with NIC and trying to resolve it. However, taking into consideration that the whole process is online including generation of digital EC wherein data is fetched automatically from the application form on PARIVESH, the EAC reiterated its earlier concern and advised PP/ Consultant to rectify the same and shall submit a fresh application since it is a technical issue and may not get resolved early.</p>	<p>The registration for necessary correction for the company name is been done by a fresh registration of the company in the Parivesh Portal and the company name is reflected as M/s MSPL. As for the advice of the Committee, all the documents are updated as on date with ADS replies duly incorporated in EIA report in Chapter-13, which has been uploaded with New User ID and PWD. This new proposal number is IA/KA/IND1/413204/2023, which is to be considered for necessitating the Environmental Clearance of the Proposed Project.</p>																
2.	<p>Total project land is 124.73 ha which also include 13.98 ha of Forest land. As reported, the proposed land for plant layout at Somlapura is owned by MSPL and the Tailing area at Kalingeri is applied to Karnataka Udhya Mitra which are Non –agriculture land. So far 29.04 ha has been acquired whereas 95.69 ha is yet to be acquired. Further, PP has reported that application for Forest Clearance has been submitted vide File. no. FP/KA/MIN/144985/2021 dated 19/07/2021. However, taking into consideration the Ministry’s O.M. issued vide No. J-11013/41/2006-IA.II(I) dated 09.09.2011 as amended on 18.05.2012 and 19.06.2014 pertaining to procedure for grant of environment clearance under EIA Notification, 2006 which involve Forest land, the EAC deliberated that even if the proposal is recommended, the EC may not be issued by</p>	<p>The details of Land status are been presented before the EAC with all evidences, whose summary is as follows:</p> <table border="1" data-bbox="794 1304 1433 1859"> <thead> <tr> <th>Sl. No.</th> <th>Project Land</th> <th>Area in ha</th> <th>Land Acquisition Status</th> </tr> </thead> <tbody> <tr> <td>1</td> <td>DHPC</td> <td>13.98</td> <td>13.98 Ha Applied for FC. A joint survey of the forest and revenue department has been completed. The file is at the DCF Bellary for further processing</td> </tr> <tr> <td>2</td> <td>Kalingeri (Tailing dump Area)</td> <td>81.71</td> <td>The Govt. of Karnataka in principle considered the proposal and formal details are sought from Deputy Commissioner Ballari district, which is under the advanced stage</td> </tr> <tr> <td colspan="2"><b>Total</b></td> <td><b>95.69</b></td> <td></td> </tr> </tbody> </table> <p>M/s. MSPL Limited has been already acquired 29.04 Ha and is Industrial NA Land Category.</p>	Sl. No.	Project Land	Area in ha	Land Acquisition Status	1	DHPC	13.98	13.98 Ha Applied for FC. A joint survey of the forest and revenue department has been completed. The file is at the DCF Bellary for further processing	2	Kalingeri (Tailing dump Area)	81.71	The Govt. of Karnataka in principle considered the proposal and formal details are sought from Deputy Commissioner Ballari district, which is under the advanced stage	<b>Total</b>		<b>95.69</b>	
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Sl. No.	Issues raised	Submission of PP
	the Ministry and in that case proponent will have to submit Stage-I FC order to the Ministry within 1 year of grant of EC.	With respect to the forest land in DHPC Area, the status is been already illustrated in the MoM of 29/12/2022 EAC Meeting. Therefore taking into consideration ministry's O.M. vide F.No. 22-76/2014-IA-III dated 07.10.2014 which reads as "While full acquisition of land may not be a prerequisite for the consideration of the case for EC, there should be some credible document to show the status of land acquisition w.r.t project site when the case is brought before the concerned EAC/SEAC for appraisal.....", the credible documental evidences are provided to the honorable EAC as well as incorporated in the EIA Report as Annexure for your perusal. Further a undertaking is been submitted for not to start the operation until the Stage I FC for DHPC is been granted for MSPL. Therefore PP requests to kindly issue them the EC in accordance to the above mentioned notification for the interest of the project and oblige.
3.	The EAC deliberated on the pointwise submission of PP to the points raised in the representation dated 23.11.2022 for rejection of the instant Environment Clearance application pertaining to the said project and found it unsatisfactory. The EAC advised PP/Consultant to review its submission and submit revised clarifications on the points raised in the representation.	The Point wise Clarification to the points as raised in the representation dated 23.11.2022 is been duly incorporated in the EIA Report to their best ability under Chapter 13 (To address the issues raised by EAC at times) and is also submitted.
4.	The EAC deliberated on the submitted action plan of Tailing Management and asked to revisit the same with regard to its reuse, storage and different pollution control mitigation measures with supportive documents after a technical study.	The detailed action plan of Tailing Management with its safety measures as well as pollution control measures to be taken is mentioned under ADS Reply submitted on 09.12.2022 along with an utilization plan to sale the tailings to Brick Manufacturing & Cement Plant, whose agreements are submitted as an evidence to their commitment. PP will dispose these tailing rather than storing as much as possible. The residual tailings will be stored for future usage. Due to the fact that the tailing generation, storage and usage are planned as submitted with undertakings from the buyers, it is a sustainable plan to go ahead with the project. The tailing pollution control

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Sl. No.	Issues raised	Submission of PP
		mitigation measures are addressed in EIA/EMP report chapter-4; page no 132-133.
5.	The EAC after deliberation agreed for 'in Principle' recommendation of EC subject to addressing above issues. The PP/Consultant is agreed to the suggestion of EAC and requested to allow for reappearance after revision of the application incorporating the desired information.	Acknowledged with thanks.
6.	The EAC after deliberation agreed for 'in Principle' recommendation of EC subject to addressing above issues. The PP/Consultant is agreed to the suggestion of EAC and requested to allow for reappearance after revision of the application incorporating the desired information.	As per the meeting discussion, on submission of the compliances as pointed out by the EAC, it would be considered for approval of Environment Clearance for the mentioned project.

33.2.21 The said proposal was considered during 22<sup>nd</sup> meeting of the EAC for Industry-I sector held on 30-31<sup>st</sup> January, 2023 and after detailed deliberations, the committee recommended the proposal for grant of Environment Clearance under the provisions of EIA Notification, 2006 subject to stipulation of specific conditions, inter-alia, also including that the Environmental Clearance is subject to grant of Forest Clearance of 13.98 ha under the provisions of the FC Act, 1980 for Downhill pipe conveyor from mine to the Unit.

33.2.22 Subsequently, the Ministry received a representation vide MSPL letter dated 20.02.2023 requesting for considering the following amendment in the specific conditions:

S. No. of Specific Condition	Specific conditions as mentioned in the MoM of 22 <sup>nd</sup> EAC meeting	Request for revised/ amended specific condition
(i)	The environmental clearance is subject to grant of Forest clearance of 13.98 ha under provisions of the FC Act 1980 for Downhill pipe conveyor from mine to the unit.	The proponent will undertake the activity of DHPC in 13.98 Ha of forest land only after obtaining the FC for the same. Rest of non-forest area they can undertake the construction activity
(ii)	The total project Land is 124.73 ha which also include 13.98 ha of forest land. PP shall commence project activity only after acquisition of complete land and other necessary permission from the competent authority	The proponent can undertake the project activity only on the land which is in its possession and proponent will not undertake any activity on the land which is not under its possession.

33.2.23 Accordingly, the Ministry vide letter dated 09.03.2023 advised M/s. MSPL Limited that since, MSPL has submitted EIA/EMP report for whole land area and now wish to execute construction work by excluding the Forest land and procurement of iron ore by road only, PP is required to submit a revised application with revised EIA/EMP report, accordingly. Further, a complaint was received in the Ministry by M/s RPCL, Bellari, Karnataka vide letter dated 01.03.2023 against MSPL's claim on the Land Survey No. 136, 137, 118 & 188, 194, 198, 199, 200. which have already been granted to M/s RPCL for setting up a project (EC identification No. EC23A008KA 163015) over the aforesaid Survey nos. and requested to submit the requisite clarification for the same. In view of the same, the Ministry directed MSPL to submit a revised application with revised EIA/EMP report along with clarification on above said complaint to the Ministry at earliest for consideration of proposal before EAC.

33.2.24 Accordingly, the project proponent vide letter dated 17.03.2023 revised application with revised EIA/EMP Report excluding the Forest land along with the clarification against the complaint for reconsideration of the proposal before the EAC.

Sl. No	ADS point	Reply												
1	<b>Point-3</b> Since, PP have submitted EIA/EMP report for whole land area and now you wish to execute your construction work by excluding the Forest land and procurement of iron ore by road only, you are required to submit a revised application with revised EIA/EMP report, accordingly.	<p>The land required for the project &amp; supportive functions consists of the following.</p> <ul style="list-style-type: none"> <li>(i) 26.44 Ha of land required for the main project where the iron ore beneficiation &amp; palletisation plant will be installed and operated. This total land is in PP's complete possession and compounded &amp; ready for taking up project execution work.</li> <li>(ii) 81.71 ha land is approved for filter press to treat the tailings and further ancillaries which is under process for grant with Government of Karnataka.</li> </ul> <table border="1" style="width: 100%; border-collapse: collapse;"> <thead> <tr> <th>Sl. No</th> <th>Description</th> <th>Area in Ha</th> </tr> </thead> <tbody> <tr> <td>1</td> <td>Iron Ore Processing and Pellet Plant</td> <td>26.44</td> </tr> <tr> <td>2</td> <td>Tailing treatment and further expansion</td> <td>81.71</td> </tr> <tr> <td>3</td> <td>Total</td> <td>108.15</td> </tr> </tbody> </table> <ul style="list-style-type: none"> <li>• Revised application &amp; EIA/EMP report is submitted in MoEF&amp;CC portal.</li> </ul>	Sl. No	Description	Area in Ha	1	Iron Ore Processing and Pellet Plant	26.44	2	Tailing treatment and further expansion	81.71	3	Total	108.15
Sl. No	Description	Area in Ha												
1	Iron Ore Processing and Pellet Plant	26.44												
2	Tailing treatment and further expansion	81.71												
3	Total	108.15												
2	<b>Point-4</b> Further, a complaint has been received in the Ministry by M/s. RPCL Ballari, Karnataka vide letter dated 01.03.2023 against your claim on the Land Survey No. 136, 137, 118 & 188,	<ul style="list-style-type: none"> <li>• The SHLCC Government of Karnataka generally indicate the private lands proposed by the proponent while approving the project leaving the land acquisition to the proponent either to follow the process of acquisition directly from the land owners and through KIADB. Once the proponent opted to acquire the land through KIADB, based on the details given by the project proponent the KIADB will publish preliminary notification with survey numbers announcing the intent to acquire the lands. Just mere announcing the intent by way of preliminary notification as per KIADB act 1966 under section 28(1) by KIADB doesn't</li> </ul>												

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Sl. No	ADS point	Reply
	<p>194, 198, 199, 200, which have already been granted to M/s RPCL for setting up a project (EC identification No. EC23A008KA 163015) over the aforesaid Survey nos. Please submit the requisite clarification for the same and revise your application accordingly.</p>	<p>confer any ownership rights to any one including the project proponent. (copy of 28(1) is submitted).</p> <ul style="list-style-type: none"> <li>• As per the right to Fair compensation and transparency in Land acquisition, Rehabilitation and Resettlement act 2013 ,GOK ,70% consent from framers is a must for land acquisition by KIADB and in RCPL case they have only 46% consent which is evident as per the SLAO, Davangere letter Number: KIADB/bhuswa/(dvg)/m/s resource co pvt ltd-2/2021-22(part2)/624 dated 29.10.2021.(copy of the is KIADB letter and the relevant abstract from Resettlement act 2013 GOK is submitted).</li> <li>• After 28(1) the SLAO, KIADB will publish under section 28(2) as per KIADB act 1966 calling for any objections from the actual land owners giving sufficient time to submit the objections and appearing before SLAO to explain the reasons why they are not willing to sell the lands to KIADB. (copy of 28(2) is submitted Based on the objections and personal hearings by the land owners The SLAO, KIADB with the quasi judiciary powers vested with him, will decide to proceed with the acquisition or to drop some of the lands from acquisition based on the bono-fineness of the objections.</li> <li>• In MSPL case the survey numbers 136,137,118 private lands owned by us and survey numbers 89,98,122,116 which are public natural flowing Nalas and roads facilitating the control of flooded water during monsoon and the commutation of farmers to their fields were dropped for acquisition by the SLAO, KIADB, Government of Karnataka for RCPL and issued order with his quasi judiciary powers by publishing) notification under section 28(3) of KIADB act 1966. (copy of the same is submitted).</li> <li>• The same (about dropping our project survey numbers from acquisition by KIADB) was intimated to MOEF, Jor Bagh, New Delhi vide our letter number: MSPL/MOEF/PH-RCPL/2021-22 dated 12.07.2022 which was received at MOEF, New Delhi on 18.07.2022. (copy of the same is submitted).</li> <li>• Further The SLAO ordered for Joint measurement committee vide letter Number: KIADB/bhuswa/da/M/s Resource Kum pvt ltd-1/2021-22/287 dated 13th June 2022 to undertake JMC report leaving the survey numbers: 89,98,122,117,118,136,137,116 from the JMC and acquisition. (copy of the same is submitted).</li> <li>• The reasons for dropping the above survey numbers are as follows.</li> </ul>

Sl. No	ADS point	Reply
		<ul style="list-style-type: none"> <li>• The survey number 118 was in the name of mspl ltd, and the same was industrially na converted during 1994 and the rtc, and the purchase deeds in the name of mspl limited is enclosed.</li> <li>• Survey number 136&amp;137 are purchased by mspl limited for their upcoming similar iron ore beneficiation and palletization and the same was industrially converted. The relevant purchase deeds along with RTC for the survey number 136,137 enclosed. (copy of the same is submitted)</li> <li>• The survey numbers 89,98,122,116 which are natural flowing nalas and roads which will protect the lands from flowing during monsoon, and the roads to facilitate the commutation of farmers.</li> <li>• The survey numbers 118,136,137 are industrially converted lands for our project and the same are owned and in our physical possession duly compounded by mspl limited and 89,98,122,117 ,116 which are natural flowing nalas and roads which will protect the lands from flowing during monsoon, and the roads to facilitate the commutation of farmers. Therefore, we have all legitimate rights on survey numbers indicated by us in our project area. Hope we have clarified the complaint of RCPL which is mis-leading and which of malice.</li> </ul>

33.2.25 The proposal was re-considered during the 26<sup>th</sup> meeting of the EAC for Industry-I sector held on 12<sup>th</sup>, 13<sup>th</sup> and 17<sup>th</sup> April, 2023 wherein the PP/Consultant were unable to present the full proposal due to unpreparedness of the PP/Consultant. PP further vide letter dated 18.04.2023 accepted the mistake and requested for one more opportunity for presenting the proposal before the EAC meeting. In view of the same, the committee recommended to defer the proposal and advised to consider the said proposal once the PP/Consultant are fully prepared and only after receiving the formal request of the project proponent.

33.2.26 In view of the above, PP vide letter dated 17.05.2023 uploaded on Parivesh on 18.05.2023 has sent a formal request to EAC members requesting to consider the project for EAC Meeting. The details provided by the project proponent in the letter are as follows:

- The DHPC proposed was for transporting of the Iron Ore Fines from captive mine with a length of 4.3 kms. It may be noted that PP is facing several constraints with respect to permissions, ROW and technical as below:
  1. Survey and demarcation on slope grounds
  2. Designing and finalising the technical details of DHPC due to more infrastructure involved.
  3. Tender, float enquiry, ordering and equipment supply having more lead time.
  4. Difficulties expected in Civil works, Erection, Mechanical and Electrical works

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as it is sloppy area.

5. Delay in processing of Forest Clearance.

- In this regard, a detailed proposal of delinking of DHPC is submitted:

**A. The transportation of Iron Ore fines by Road instead of DHPC for 3 years from the date of Environmental Clearance for which the traffic study data is furnished below:**

**Table 1: Comparison of Raw Material transportation Details**

Raw Material	Proposal with DHPC		Proposal without DHPC	
	Quantity in MTPA	Mode of Transport	Quantity in MTPA	Mode of Transport
Iron Ore Fines	5.00	DHPC& road	5.00	by Road
Pellet Movement	2.85	by Road	2.85	by Road
Other raw material	0.122	by Road	0.122	by Road

**Table 2: Brief Comparison of Traffic density are given in below table**

Particulars	Road	V (Volume in PCU/day.)	C (Capacity in PCU/day.)	Existing V/C Ratio	LOS
		Existing PCU and PCU load after Proposed Project			
EIA/EMP Report including the DHPC line	Existing carriage way width is 7mt	5808	15000	0.38 7	B (very good)
Revised EIA/EMP report excluding the DHPC line	Existing carriage way width is 7mt	7229*	15000	0.48	C (good)

**\*Transportation of Iron ore fines by road, other raw materials, fuel & finished products will be done 100 % by road. The total increase in traffic is 24 %.**

- As per the above statement, there is marginally increase in traffic, for which PP will undertake additional Environmental safe guards as per the below
  1. Selection of vehicles to avoid any leakage or spillage.
  2. All the vehicles carrying materials will be covered with tarpaulin.

3. Only vehicles with valid PUC certificate will be allowed.
4. Frequent mobile water sprinkler is being used to control fugitive emission generated on road.
5. Posting of traffic guard at crossing area for control of traffic.
6. Installation of signal at road crossings.
7. Installation of speed breaker at vulnerable points for speed control.
8. Providing good illumination facility on either side of the road.
9. PP will have avenue plantation on both sides of the road for the stretch of 1.2 km from SH-40 to until the plant boundary area.

**B. Revised Air Modelling:** PP has also conducted Air Modelling study for the revised application, as per the data there is marginal increase in GLC values. PP has submitted the comparison of Air modelling Study submitted to MOEF&CC as per the final EIA/EMP report and revised EIA/EMP report excluding the DHPC. The data is also updated in para 33.1.10 above.

33.2.27 Based on the above submission of PP, the proposal was reconsidered during 33<sup>rd</sup> meeting of the EAC for Industry-I sector held on 30<sup>th</sup> May, 2023. The deliberations and recommendations of EAC are as follows:

**Deliberations by the Committee**

33.2.28 The Committee noted the following:

1. The instant proposal is for setting up of a new Beneficiation Plant & Pellet Plant for production of 5.0 million Tons Per Annum (MTPA) of Iron Ore Processing Plant & 3.0 MTPA of Pellet Plant.
2. The EAC, constituted under the provision of the EIA Notification, 2006 comprising Expert Members/domain experts in various fields, examined the proposal submitted by the Project Proponent in desired format along with EIA/EMP reports prepared and submitted by the Consultant accredited by the QCI/ NABET on behalf of the Project Proponent.
3. The EAC noted that the Project Proponent has given an undertaking that the data and information given in the application and enclosures are true to the best of his knowledge and belief and no information has been suppressed in the EIA/EMP reports. If any part of data/information submitted is found to be false/ misleading at any stage, the project will be rejected and Environmental Clearance given, if any, will be revoked at the risk and cost of the project proponent.
4. The Committee noted that the EIA reports are in compliance of the ToR issued for the project, reflecting the present environmental status and the projected scenario for all the environmental components. The Committee deliberated on the proposed mitigation measure towards Air, Water, Noise and Soil pollutions. The Committee suggested that the

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storage of toxic/explosive raw materials/products shall be undertaken with utmost precautions and following the safety norms and best practices.

5. The EAC noted that the following chronology w.r.t. the instant proposal:

- M/s. MSPL has again applied for EC vide Proposal no. IA/KA/IND1/413204/2023 dated 12.01.2023 for setting up of a new Beneficiation Plant & Pellet Plant integrated with Downhill Pipe Conveyor for production of 5.0 Million Tons Per Annum (MTPA) of Iron Ore Processing Plant & 3.0 MTPA of Pellet Plant. The DHPC proposed was for transporting of the Iron Ore Fines from captive mine with a length of 4.3 kms which also involved Forest Land of 13.98 ha in the proposed project area.
- The said proposal was considered during 22<sup>nd</sup> meeting of the EAC for Industry-I sector held on 30-31<sup>st</sup> January, 2023 and after detailed deliberations, the committee recommended the proposal for grant of Environment Clearance under the provisions of EIA Notification, 2006 subject to stipulation of specific conditions, inter-alia, also including that the Environmental Clearance is subject to grant of Forest Clearance of 13.98 ha under the provisions of the FC Act, 1980 for Downhill pipe conveyor from mine to the Unit.
- Subsequently, the Ministry received a representation vide MSPL letter dated 20.02.2023 requesting for considering the following amendment in the specific conditions.

S. No. of Specific Condition	Specific conditions as mentioned in the MoM of 22 <sup>nd</sup> EAC meeting	Request for revised/ amended specific condition
(i)	The environmental clearance is subject to grant of Forest clearance of 13.98 ha under provisions of the FC act 1980 for Downhill pipe conveyor from mine to the unit.	The proponent will undertake the activity of DHPC in 13.98 Ha of forest land only after obtaining the FC for the same. Rest of non-forest area they can undertake the construction activity
(ii)	The total project Land is 124.73 ha which also include 13.98 ha of forest land. PP shall commence project activity only after acquisition of complete land and other necessary permission from the competent authority	The proponent can undertake the project activity only on the land which is in its possession and proponent will not undertake any activity on the land which is not under its possession.

- In this context, M/s. MSPL Limited has submitted EIA/EMP report for whole land area and now wish to execute construction work by excluding the Forest land and procurement of iron ore by road only, PP is required to submit a revised application with revised EIA/EMP report, accordingly. Further, a complaint was received in the Ministry by M/s RPCL, Bellari, Karnataka vide letter dated 01.03.2023 against MSPL's claim on the Land Survey No. 136, 137, 118 & 188, 194, 198, 199, 200. which have already been granted to M/s RPCL for setting up a project (EC identification No. EC23A008KA 163015) over the aforesaid Survey nos. and requested to submit the

requisite clarification for the same. In view of the same, the Ministry directed MSPL to submit a revised application with revised EIA/EMP report along with clarification on above said complaint to the Ministry at earliest for consideration of proposal before EAC.

- Accordingly, the project proponent vide letter dated 17.03.2023 revised application with revised EIA/EMP Report excluding the Forest land along with the clarification against the complaint for reconsideration of the proposal before the EAC.
  - The proposal was re-considered during the 26<sup>th</sup> meeting of the EAC for Industry-I sector held on 12<sup>th</sup>, 13<sup>th</sup> and 17<sup>th</sup> April, 2023 wherein the PP/Consultant were unable to present the full proposal due to unpreparedness of the PP/Consultant. PP further vide letter dated 18.04.2023 accepted the mistake and requested for one more opportunity for presenting the proposal before the EAC meeting. In view of the same, the committee recommended to defer the proposal and advised to consider the said proposal once the PP/Consultant are fully prepared and only after receiving the formal request of the project proponent.
  - In view of the above, PP vide letter dated 17.05.2023 uploaded on Parivesh on 18.05.2023 sent a formal request to EAC members requesting to consider the project for EAC Meeting.
  - PP stated that due to several constraints with respect to permissions, ROW and technical reasons, pertaining to installation of DHPC and Delay in processing of Forest Clearance and further requested for procurement of iron ore by road only.
  - In this regard, PP has submitted a detailed proposal of delinking of DHPC including traffic study data in view of transportation of Iron Ore fines by Road instead of DHPC for 3 years from the date of Environmental Clearance along with the revised air modelling showing the comparison of Air modelling Study submitted earlier as per the EIA/EMP report and revised EIA/EMP report excluding the DHPC.
6. The Committed deliberated in detail on the revised application of PP in the light of submission of study undertaken and the information furnished by the project proponent.
  7. Total revised project land is 108.15 ha [Private: 26.44 ha and Govt: 81.71 ha]. As reported, the proposed land for plant layout at Somlapura (26.44 ha) is owned by MSPL and the Tailing area at Kalingeri (81.71 ha) is applied to Karnataka Udhya Mitra which are Non –agriculture land. So far 26.44 ha has been acquired whereas 81.71 ha is yet to be acquired. The Govt. of Karnataka in principle considered the proposal and formal details are sought from Deputy Commissioner Ballari district, which is under the advanced stage.
  8. The nearest human settlement from the site is Yashwantnagar Village located at a distance of 1.5 Kms from the project site.
  9. Narihalla Stream (0.32 km,W), Ankamanuhallu Kere (3.7 km, SE) and Bandri Kere (6.4 km, SW) exists within the study area of 10 km from the project site. The EAC is of the opinion that water bodies shall not be disturbed. Mitigation measures w.r.t. safeguarding the water bodies shall be implemented.
  10. The water requirement for the project is estimated as 2491 KLD, which will be obtained from the Tungabhadra dam reservoir and the requirement of 336 m<sup>3</sup>/day during construction for three years will be met from the Bore well.

11. The PP submitted that revised greenbelt will be developed in 39.31 ha which is about 36.35% of the total project area. Local and native species will be planted with a density of 2500 trees per hectare. Total no. of 98275 saplings will be planted and nurtured in 39.31 Hectares in 3 years. The EAC deliberated on the greenbelt action plan and the plant to address the emissions due to road transportation and is of the opinion that greenbelt shall be developed all around the plant periphery and also keeping in view to curb the emissions that may generate due to road transportation.
12. The Committee has found that the baseline data and revised incremental GLC due to the proposed project within NAAQ standards.
13. The committee deliberated details of carbon foot prints and carbon sequestration study w.r.t. proposed project and found them to be satisfactory.
14. The Committee also deliberated on the public hearing issues along with action plan submitted by the proponent to address the issues raised during the public hearing and found it satisfactory.
15. During deliberation on tailing management, PP assured that they will be using filter press for the tailing and the solid tailing will be stored at specified area. PP/Consultant also assured to reuse the solid tailing (obtained from Filter press) in various activities to the best possible extent.
16. The PP assured for storage/dumping of tailing in a safe, systematic and scientific manner over cement concrete matting and proper vegetation/grass will be developed to stop leaching, soil erosion and to mitigate other environmental pollution.
17. Schedule-I species namely Common Leopard, Sloth Bear, and Indian Rock Python have been observed in the study area. Wild life conservation plan is prepared and submitted to PCCF (Wildlife) and Chief Wildlife Warden, Karnataka vide letter dated 20.08.2022 and the same is forwarded to DCF (Ballari) vide letter No. PCCF(WL)/D/CR-60/2021-22 dated 20.09.2022 for review.
18. The Committee deliberated upon taking into consideration the previous applications and the reply submitted to the points raised in the previous application and found it satisfactory.
19. The EAC deliberated on the proposal with due diligence in the process as notified under the provisions of the EIA Notification, 2006, as amended from time to time and accordingly made the recommendations to the proposal. The Experts Members of the EAC found the proposal in order and recommended for grant of environmental clearance.
20. The environmental clearance recommended to the project/activity is strictly under the provisions of the EIA Notification 2006 and its subsequent amendments. It does not tantamount/construe to approvals/consent/permissions etc. required to be obtained or standards/conditions to be followed under any other Acts/ Rules/ Subordinate legislations, etc., as may be applicable to the project. The project proponent shall obtain necessary permission as mandated under the Water (Prevention and Control of Pollution) Act, 1974 and the Air (Prevention and Control of Pollution) Act, 1981, as applicable from time to time, from the State Pollution Control Board, prior to construction & operation of the project.

#### **Recommendations of the Committee**

33.2.29 In view of the foregoing and after detailed deliberations, the committee **recommended** the instant proposal for grant of Environment Clearance under the provisions of EIA Notification, 2006 subject to stipulation of following specific conditions and general conditions as per the Ministry's Office Memorandum No. 22-34/2018-III dated 9/8/2018 based on project specific requirements:

**A. Specific conditions:**

- (i) The EC is granted for setting up of a new Beneficiation Plant & Pellet Plant for production of 5.0 million Tons Per Annum (MTPA) of Iron Ore Processing Plant and 3.0 MTPA of Pellet Plant with road transportation permitted only for a period of two years from grant of EC. The PP shall further work out the action plan to implement DHCP with all necessary requisite clearance and approval under the various Acts/Rules and apply to the Ministry for obtaining requisite permission under the provisions of EIA Notification, 2006 and amendments thereof.
- (ii) The PP shall commence the project activity only after total acquisition of proposed project area and other necessary permission from the Competent Authority.
- (iii) M/s. MSPL shall strictly implement the additional Environmental safe guards as proposed to address the emissions due to road transportation with proper mitigation measures.
- (iv) The PP shall comply with all the environmental protection measures and safeguards proposed in the documents submitted to the Ministry. All the recommendations made in the EIA/EMP in respect of environmental management, and risk mitigation measures relating to the project shall be implemented.
- (v) The project proponent shall comply with all the environmental protection measures and safeguards proposed in the documents submitted to the Ministry. All the recommendations made in the EIA/EMP in respect of environmental management, and risk mitigation measures relating to the project shall be implemented.
- (vi) The project proponent shall utilize modern technologies for capturing of carbon emitted and shall also develop carbon sink/carbon sequestration resources capable of capturing more than emitted. The implementation report shall be submitted to the IRO, MoEF&CC in this regard.
- (vii) The nearest human settlement from the site is Yashwantnagar Village located at a distance of 1.5 Kms from the project site. Project Proponent shall prepare and implement an action plan for environmental safeguard measures to minimise the impact on the habitation of the locals. The company shall also include some of these locations in its environmental monitoring programme.
- (viii) Narihalla Stream (0.32 km, W), Ankamanuhallu Kere (3.7 km, SE) and Bandri Kere (6.4 km, SW) exists within the study area of 10 km from the project site. A robust and full proof Drainage Conservation scheme to protect the natural drainage and its flow parameters; along with Soil conservation scheme and multiple Erosion control measures shall be implemented.
- (ix) The water requirement of 2491 KLD, shall be met from the Tungabhadra dam reservoir and the requirement of 336 m<sup>3</sup>/day during construction for three years shall be met from the Bore well. Project proponent shall strictly implement an action plan for gradually

phasing out of 2491 KLD ground water usage in a time frame of three years from the date of issue of EC for the proposed project.

- (x) The PP shall undertake village adoption and formulate Village Adoption program consisting of need-based community development activities, to develop them into model villages.
- (xi) Tailings from Iron Ore beneficiation plant shall be dewatered in filter press and no slime /tailing pond shall be permitted.
- (xii) Tailing obtained from filter press are to be reused in different activities like manufacturing bricks, road filling, cement plants etc to the best possible extent. The solid tailing to be kept in safe, systematic scientific manner in the specified area over cement concrete matting and proper vegetation to be developed to avoid ground leaching, soil erosion and to mitigate other environmental hazards. The tailings shall not be accumulated at the Plant site for more than two years at any instance and be disposed of regularly.
- (xiii) Only 20.33 ha land in the Kalingeri Village located at 6 km distance from site shall be used for tailing disposal.
- (xiv) Performance test shall be conducted on all pollution control systems every year and report shall be submitted to Integrated Regional Office of the MoEF&CC.
- (xv) Three tier Green Belt shall be developed in atleast 33% of project area in a time frame of one year with native species all along the periphery of the project site of adequate width and tree density shall not be less than 2500 per ha. Survival rate of green belt developed shall be monitored on periodic basis to ensure that damaged plants are replaced with new plants in the subsequent years. PP shall develop greenbelt in the form of shelter belt comprising of total of 6 rows of 2x2 m plantation with tall trees & broad leaves with thick canopy alongwith windshield inside the plant premises to act as green barrier for air pollution & noise levels towards the Yashwantnagar village. Compliance status in this regard, shall be submitted to concerned Regional Office of the MoEF&CC.
- (xvi) Greening and Paving shall be implemented in the plant area to arrest soil erosion and dust pollution from exposed soil surface.
- (xvii) Following additional arrangements to control fugitive dust shall be provided:
  - a. Fog / Mist Sprinklers at all on bulk raw material storage area (at the transfer points) like Iron Ore, Coal and for Fly Ash and similar solid waste storage areas.
  - b. Proper covered vehicle shall be used while transport of materials.
  - c. Wheel washing mechanism shall be provided in entry and exit gates with complete recirculation system.
- (xviii) Dust emission from all the stacks shall be less than 30 mg/Nm<sup>3</sup>.
- (xix) Sensors for carbon monoxide levels with alarm must be installed at strategic locations inside the Plant.
- (xx) Rain water harvesting shall be implemented to recharge/harvest water as per the action plan submitted in the EIA/EMP report.
- (xxi) Action Plan for fire fighting system including provision for flame detectors, temperature actuated heat detectors with alarms, automatic sprinkler system, fixing the location of fire water tanks, separate power system for fire fighting, involvement of qualified and trained fire personnel, nearest fire station & time required to reach the proposed site shall be prepared and implemented.

- (xxii) The proposed project shall be designed as "Zero Liquid Discharge" Plant. No waste water will be discharged outside the plant boundary.
- (xxiii) A proper action plan must be implemented to dispose of the electronic waste generated in the industry.
- (xxiv) The Leaching study of the tailings shall be conducted from the tailings stacks/ storage dumps every six-monthly to assess contamination of ground water and surface water sources. The PP shall take all adequate mitigation measures. The leaching study reports shall be submitted to MoEFCC.
- (xxv) The Acid mine/ Metalliferous drainage assessment shall be done periodically and the results shall be submitted to MoEFCC. The PP shall take all adequate mitigation measures.
- (xxvi) The Piezometric wells shall be established in all directions surrounding the project area to monitor groundwater levels and determine aquifer parameters such as transmissibility, hydraulic conductivity, storage, to sample groundwater for chemical/ heavy metals/ toxic leachates and microbiological analysis.
- (xxvii) The PP shall adopt the best practices of House-keeping in the whole project area and specially where the tailings are proposed to be stacked.
- (xxviii) All the commitments made to the public during the Public Hearing/Public Consultation shall be satisfactorily implemented. The action plan based on the social impact assessment study of the project as per the EMP in accordance to the Ministry's OM dated 30.09.2020 shall be strictly implemented and progress shall be submitted to the Regional Office of MoEF&CC.
- (xxix) The Plastic Waste Management Rules 2016, inter-alia, mandated banning of identified Single Use Plastic (SUP) items with effect from 01/07/2022. In this regard, CPCB has issued a direction to all the State Pollution Control Boards (SPCBs)/Pollution Control Committees (PCCs) on 30/06/2022 to ensure the compliance of Notification published by Ministry on 12/08/2021. The technical guidelines issued by the CPCB in this regard is available at <https://cpcb.nic.in/technical-guidelines-3/>. All the project proponents are hereby requested to sensitize and create awareness among people working within the Project area as well as its surrounding area on the ban of SUP in order to ensure the compliance of Notification published by this Ministry on 12/08/2021. A report, along with photographs, on the measures taken shall also be included in the six monthly compliance report being submitted by the project proponents.
- (xxx) The project proponent shall adopt the Clean Air practices like mechanical collectors, wet scrubbers, fabric filters (bag houses), electrostatic precipitators, combustion systems (thermal oxidizers), condensers, absorbers, adsorbers, and biological degradation. Controlling emissions related to transportation shall include emission controls on vehicles as well as use of cleaner fuels. Sufficient numbers of additional truck mounted Fog/Mist water cannons shall be procured and operated regularly inside the project premises and also in the surrounding villages to arrest suspended dust in the atmosphere.
- (xxxi) The recommendations of the approved Site-Specific Wildlife Management Plan shall be implemented in consultation with the State Forest Department. The implementation report shall be furnished along with the six-monthly compliance report to the concerned Regional Office of the MoEF&CC.

## **B. General conditions**

### **I. Statutory compliance:**

- i. The Environment Clearance (EC) granted to the project/ activity is strictly under the provisions of the EIA Notification, 2006 and its amendments issued from time to time. It does not tantamount/ construe to approvals/ consent/ permissions etc., required to be obtained or standards/conditions to be followed under any other Acts/Rules/Subordinate legislations, etc., as may be applicable to the project.

### **II. Air quality monitoring and preservation**

- i. The project proponent shall install 24x7 continuous emission monitoring system at process stacks to monitor stack emission as well as 04 Nos. Continuous Ambient Air Quality Station (CAAQS) for monitoring AAQ parameters with respect to standards prescribed in Environment (Protection) Rules 1986 as amended from time to time. The CEMS and CAAQMS shall be connected to SPCB and CPCB online servers and calibrate these systems from time to time according to equipment supplier specification through labs recognized under Environment (Protection) Act, 1986 or NABL accredited laboratories.
- ii. The project proponent shall monitor fugitive emissions in the plant premises at least once in every quarter through laboratories recognized under Environment (Protection) Act, 1986 or NABL accredited laboratories.
- iii. Sampling facility at process stacks and at quenching towers shall be provided as per CPCB guidelines for manual monitoring of emissions.
- iv. Appropriate Air Pollution Control (APC) system shall be provided for all the dust generating points including fugitive dust from all vulnerable sources, so as to comply prescribed stack emission and fugitive emission standards.
- v. The project proponent shall provide leakage detection and mechanized bag cleaning facilities for better maintenance of bags.
- vi. Sufficient number of mobile or stationery vacuum cleaners shall be provided to clean plant roads, shop floors, roofs, regularly.
- vii. Recycle and reuse iron ore fines, coal and coke fines, lime fines and such other fines collected in the pollution control devices and vacuum cleaning devices in the process after briquetting/ agglomeration.
- viii. The project proponent use leak proof trucks/dumpers carrying coal and other raw materials and cover them with tarpaulin.
- ix. Facilities for spillage collection shall be provided for coal and coke on wharf of coke oven batteries (Chain conveyors, land based industrial vacuum cleaning facility).
- x. Land-based APC system shall be installed to control coke pushing emissions.
- xi. Monitor CO, HC and O2 in flue gases of the coke oven battery to detect combustion efficiency and cross leakages in the combustion chamber.
- xii. Vapor absorption system shall be provided in place of vapour compression system for cooling of coke oven gas in case of recovery type coke ovens.
- xiii. Wind shelter fence and chemical spraying shall be provided on the raw material stock piles.

- xiv. Design the ventilation system for adequate air changes as per prevailing norms for all tunnels, motor houses, Oil Cellars.

### III. Water quality monitoring and preservation

- i. The project proponent shall install 24x7 continuous effluent monitoring system with respect to standards prescribed in Environment (Protection) Rules 1986 vide G.S.R 277 (E) dated 31<sup>st</sup> March 2012 (Integrated iron & Steel); G.S.R 414 (E) dated 30<sup>th</sup> May 2008 (Sponge Iron) as amended from time to time; S.O. 3305 (E) dated 7<sup>th</sup> December 2015 (Thermal Power Plants) as amended from time to time and connected to SPCB and CPCB online servers and calibrate these system from time to time according to equipment supplier specification through labs recognized under Environment (Protection) Act, 1986 or NABL accredited laboratories.
- ii. The project proponent shall monitor regularly ground water quality at least twice a year (pre- and post-monsoon) at sufficient numbers of piezometers/sampling wells in the plant and adjacent areas through labs recognized under Environment (Protection) Act, 1986 and NABL accredited laboratories.
- iii. Sewage Treatment Plant shall be provided for treatment of domestic wastewater to meet the prescribed standards.
- iv. Garland drains and collection pits shall be provided for each stock pile to arrest the run-off in the event of heavy rains and to check the water pollution due to surface run off.
- v. Tyre washing facilities shall be provided at the entrance of the plant gates.
- vi. Water meters shall be provided at the inlet to all unit processes in the steel plants.

### IV. Noise monitoring and prevention

- i. Noise pollution shall be monitored as per the prescribed Noise Pollution (Regulation and Control) Rules, 2000 and report in this regard shall be submitted to Regional Officer of the Ministry as a part of six-monthly compliance report.

### V. Energy Conservation measures

- i. Use torpedo ladle for hot metal transfer as far as possible. If ladles not used, provide covers for open top ladles.
- ii. Restrict Gas flaring to < 1%.
- iii. Provide solar power generation on roof tops of buildings, for solar light system for all common areas, street lights, parking around project area and maintain the same regularly;
- iv. Provide LED lights in their offices and residential areas.
- v. Ensure installation of regenerative/recuperative type burners on all reheating furnaces.

### VI. Waste management

- i. Oil Collection pits shall be provided in oil cellars to collect and reuse/recycle spilled oil. Oil collection trays shall be provided under coils on saddles in cold rolled coil storage area.
- ii. Kitchen waste shall be composted or converted to biogas for further use.

## VII. Green Belt

- i. Green belt shall be developed in an area equal to 33% of the plant area with native tree species in accordance with CPCB guidelines. The greenbelt shall inter alia cover the entire periphery of the plant
- ii. The project proponent shall prepare GHG emissions inventory for the plant and shall submit the program for reduction of the same including carbon sequestration by trees in the plant premises.
- iii. Project proponent shall submit a study report on Decarbonisation program, which would essentially consist of company's carbon emissions, carbon budgeting/ balancing, carbon sequestration activities and carbon offsetting strategies. Further, the report shall also contain time bound action plan to reduce its carbon intensity of its operations and supply chains, energy transition pathway from fossil fuels to Renewable energy etc. All these activities/ assessments should be measurable and monitorable with defined time frames.

## VIII. Public hearing and Human health issues

- i. Emergency preparedness plan based on the Hazard identification and Risk Assessment (HIRA) and Disaster Management Plan shall be implemented.
- ii. The project proponent shall carry out heat stress analysis for the workmen who work in high temperature work zone and provide Personal Protection Equipment (PPE) as per the norms.
- iii. Occupational health surveillance of the workers shall be done on a regular basis and records maintained.

## IX. Environment Management

- i. The project proponent shall comply with the provisions contained in this Ministry's OM vide F.No. 22-65/2017-IA.III dated 30/09/2020.
- ii. The company shall have a well laid down environmental policy duly approved by the Board of Directors. The environmental policy should prescribe for standard operating procedures to have proper checks and balances and to bring into focus any infringements/deviation/violation of the environmental / forest / wildlife norms / conditions. The company shall have defined system of reporting infringements / deviation / violation of the environmental / forest / wildlife norms / conditions and / or shareholders / stake holders. The copy of the board resolution in this regard shall be submitted to the MoEF&CC as a part of six-monthly report.
- iii. A separate Environmental Cell both at the project and company head quarter level, with qualified personnel shall be set up under the control of senior Executive, who will directly report to the head of the organization.

## X. Miscellaneous

- i. The project proponent shall make public the environmental clearance granted for their project along with the environmental conditions and safeguards at their cost by prominently advertising it at least in two local newspapers of the District or State, of

- which one shall be in the vernacular language within seven days and in addition this shall also be displayed in the project proponent's website permanently.
- ii. The copies of the environmental clearance shall be submitted by the project proponents to the Heads of local bodies, Panchayats and Municipal Bodies in addition to the relevant offices of the Government who in turn has to display the same for 30 days from the date of receipt.
  - iii. The project proponent shall upload the status of compliance of the stipulated environment clearance conditions, including results of monitored data on their website and update the same on half-yearly basis.
  - iv. The project proponent shall monitor the criteria pollutants level namely; PM10, SO2, NOx (ambient levels as well as stack emissions) or critical sectoral parameters, indicated for the projects and display the same at a convenient location for disclosure to the public and put on the website of the company.
  - v. The project proponent shall submit six-monthly reports on the status of the compliance of the stipulated environmental conditions on the website of the ministry of Environment, Forest and Climate Change at environment clearance portal.
  - vi. The project proponent shall submit the environmental statement for each financial year in Form-V to the concerned State Pollution Control Board as prescribed under the Environment (Protection) Rules, 1986, as amended subsequently and put on the website of the company.
  - vii. The project proponent shall inform the Regional Office as well as the Ministry, the date of financial closure and final approval of the project by the concerned authorities, commencing the land development work and start of production operation by the project.
  - viii. The project proponent shall abide by all the commitments and recommendations made in the EIA/EMP report, commitment made during Public Hearing and also that during their presentation to the Expert Appraisal Committee.
  - ix. No further expansion or modifications in the plant shall be carried out without prior approval of the Ministry of Environment, Forests and Climate Change (MoEF&CC).
  - x. The PP shall put all the environment related expenditure, expenditure related to Action Plan on the PH issues, and other commitments made in the EIA/EMP Report etc. in the company web site for the information to public/public domain. The PP shall also put the information on the left over funds allocated to EMP and PH as committed in the earlier ECs and shall be carried out and spent in next three years, in the company web site for the information to public/public domain.
  - xi. Concealing factual data or submission of false/fabricated data may result in revocation of this environmental clearance and attract action under the provisions of Environment (Protection) Act, 1986.
  - xii. The Ministry may revoke or suspend the clearance, if implementation of any of the above conditions is not satisfactory.
  - xiii. The Ministry reserves the right to stipulate additional conditions if found necessary. The Company in a time bound manner shall implement these conditions.

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- xiv. The Regional Office of this Ministry shall monitor compliance of the stipulated conditions. The project authorities should extend full cooperation to the officer (s) of the Regional Office by furnishing the requisite data / information/monitoring reports.
- xv. Any appeal against this EC shall lie with the National Green Tribunal, if preferred, within a period of 30 days as prescribed under Section 16 of the National Green Tribunal Act, 2010.

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### **Consideration in TOR Proposals**

#### **Agenda No. 33.3**

#### **33.3 Proposed Integrated Steel Plant of 1.0 Million Ton Per Annum along with 190.0 MW Captive Power Plant by M/s Rungta Metals Private Limited, located at Village Anandapur, Tehsil Rairangpur, Dist. Mayurbhanj, Odisha – Consideration of Terms of Reference.**

**[Proposal No. IA/OR/IND1/417038/2023; File No. IA-J-11011/68/2023-IA-II(IND-I)]  
[Consultant: Centre for Envotech and Management Consultancy Pvt. Ltd.; Valid upto 18.03.2024]**

- 33.3.1 M/s. Rungta Metals Pvt. Ltd. has made an application online vide proposal no. IA/OR/IND1/417038/2023 dated 16.05.2023 along with the application in prescribed format (CAF, Form – I Part A & B), copy of pre-feasibility report and proposed ToRs for undertaking detailed EIA study as per the EIA Notification, 2006 for the project mentioned above. The proposed project activity is listed at S. No. 2(b) Mineral Beneficiation, 3(a) Metallurgical Industries (Ferrous & Nonferrous), 1(d) Captive Power Plant and 2(a) Coal Washery under Category 'A' of the schedule of the EIA Notification, 2006 and being appraised at the Central Level.
- 33.3.2 Name of the EIA consultant: M/s. Centre for Envotech and Management Consultancy Pvt. Ltd. [List of ACOs with their Certificate / Extension Letter no. QCI/NABET/EIA/2124/RA 0243; Valid up to 18.03.2024, as on June 2, 2023].
- Details submitted by Project proponent**
- 33.3.3 The project of M/s Rungta Metals Pvt. Ltd located in Village- Anandapur, Kantabani, Dandbose, Tehsil Rairangpur, District Mayurbhanj, Odisha is for setting up of a new Integrated Steel Plant of 1.0 MTPA along with 190.0 MW Captive Power Plant.
- 33.3.4 M/s. Rungta Metals Pvt. Ltd. submitted that the total land involved in the proposed project is 283.52 ha which involves Private land (108.46 ha), Government Land (170.42 ha) and also Forest land (4.658 ha). Out of total land of 283.52 ha, 103.716 ha land is agricultural land. PP has further reported that Government of Odisha has initiated its process of land acquisition through IDCO and the letter issued by IPICOL to IDCO, Bhubaneswar. PP has also applied for Forest Clearance vide the Proposal No.- FP/OR/IND/417091/2023 on dated 06.02.2023.
- 33.3.5 Environmental site settings:

S. No.	Particulars	Details	Remarks																								
i.	Total land	283.52ha [Private: 108.46 ha; Govt.: 170.42ha; and Forest land: 4.658 ha]	Land use: <table border="1"> <thead> <tr> <th>Current Land Use</th> <th>Area in Ha</th> </tr> </thead> <tbody> <tr> <td>Forest Land</td> <td>4.658</td> </tr> <tr> <td>Agriculture Land</td> <td>103.716</td> </tr> <tr> <td>Grazing Land</td> <td>159.795</td> </tr> <tr> <td>Barren Land</td> <td>1.283</td> </tr> <tr> <td>Waste Land</td> <td>2.638</td> </tr> <tr> <td>Surface water bodies</td> <td>1.036</td> </tr> <tr> <td>Settlement</td> <td>4.729</td> </tr> <tr> <td>Roads</td> <td>0.409</td> </tr> <tr> <td>Devasthali</td> <td>0.797</td> </tr> <tr> <td>Patita</td> <td>4.047</td> </tr> <tr> <td>Adi Bandha</td> <td>0.417</td> </tr> </tbody> </table>	Current Land Use	Area in Ha	Forest Land	4.658	Agriculture Land	103.716	Grazing Land	159.795	Barren Land	1.283	Waste Land	2.638	Surface water bodies	1.036	Settlement	4.729	Roads	0.409	Devasthali	0.797	Patita	4.047	Adi Bandha	0.417
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ii.	Land acquisition details as per MoEF&CC O.M. dated 7/10/2014	Govt. of Odisha has initiated its process of land acquisition through IDCO and the letter issued by IPICOL to IDCO; Bhubaneswar.																									
iii.	Existence of habitation & involvement of R&R, if any.	<b>Project site:</b> Anandapur, Kantabani & Dandbose <b>Study Area:</b> <table border="1"> <thead> <tr> <th>Habitation</th> <th>Distance</th> <th>Direction</th> </tr> </thead> <tbody> <tr> <td>Anandapur</td> <td>0.3 Km</td> <td>W</td> </tr> <tr> <td>Dandbose</td> <td>1.4Km</td> <td>WNW</td> </tr> <tr> <td>Kantabani</td> <td>0.4Km</td> <td>S</td> </tr> </tbody> </table>	Habitation	Distance	Direction	Anandapur	0.3 Km	W	Dandbose	1.4Km	WNW	Kantabani	0.4Km	S	Status of R&R: Under process.												
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v.	Elevation of the project site	Slightly undulated																									
vi.	Involvement of Forest land if any.	<b>Status of Forest Clearance:</b> FC was applied vide the Proposal No.-FP/OR/IND/417091/2023 on dated 06.02.2023 and is under process of scrutiny. <b>Area of the forest land involve:</b> 4.658 Ha																									
vii.		<b>Project site:</b> Nil																									

S. No.	Particulars	Details	Remarks																											
	Water body (Rivers, Lakes, Pond, Nala, Natural Drainage, Canal etc.) exists within the project site as well as study area	<p><b>Study area</b></p> <table border="1"> <thead> <tr> <th>Water body</th> <th>Distance</th> <th>Direction</th> </tr> </thead> <tbody> <tr> <td>Kandria Nadi/Gadia Nala</td> <td>0.05 Km</td> <td>N</td> </tr> <tr> <td>Jaran Nadi</td> <td>0.2 Km</td> <td>NE</td> </tr> <tr> <td>Kadkai River</td> <td>3.9 Km</td> <td>SSW</td> </tr> <tr> <td>Kanu Nadi</td> <td>3.25 Km</td> <td>SW</td> </tr> <tr> <td>Bajisudra Nadi</td> <td>9.5 Km</td> <td>WNW</td> </tr> <tr> <td>Bankbal Nadi</td> <td>8.45 Km</td> <td>SSE</td> </tr> <tr> <td>Nesa Nadi</td> <td>8.4 Km</td> <td>N</td> </tr> <tr> <td>Chanchada Nadi</td> <td>3.65 Km</td> <td>N</td> </tr> </tbody> </table>	Water body	Distance	Direction	Kandria Nadi/Gadia Nala	0.05 Km	N	Jaran Nadi	0.2 Km	NE	Kadkai River	3.9 Km	SSW	Kanu Nadi	3.25 Km	SW	Bajisudra Nadi	9.5 Km	WNW	Bankbal Nadi	8.45 Km	SSE	Nesa Nadi	8.4 Km	N	Chanchada Nadi	3.65 Km	N	
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viii.	Existence of ESZ/ ESA/ national park/ wildlife sanctuary/ biosphere reserve/tiger reserve/ elephant reserve etc. if any within the study area	<p><b>Study area</b> Nil</p> <p><b>List of Reserved and protected forests:</b></p> <table border="1"> <thead> <tr> <th>Name</th> <th>Direction</th> <th>Distance (in Km)</th> </tr> </thead> <tbody> <tr> <td>Open Jungle</td> <td>SE</td> <td>8.95 Km</td> </tr> <tr> <td>Kuchaiburi RF</td> <td>SE</td> <td>0.6 Km</td> </tr> <tr> <td>Bamni RF</td> <td>NE</td> <td>5.1 Km</td> </tr> <tr> <td>Gorumahisani RF</td> <td>ESE</td> <td>6.45 Km</td> </tr> <tr> <td>Khairpal RF</td> <td>SW</td> <td>9.1 Km</td> </tr> <tr> <td>Canharia RF</td> <td>NNW</td> <td>3.15 Km</td> </tr> <tr> <td>Chahalarada RF</td> <td>N</td> <td>5.15 Km</td> </tr> </tbody> </table> <p>The Mayurbhanj Elephant Reserve is present at East direction of about a distance of 1.43km from the project site. The Mayurbhanj Elephant Reserve is declared as Elephant Conservation Reserve vide Notification dated 29<sup>th</sup> September in the year of 2001 for protection and Conservation of schedule (I) species under "Project Elephant". However, the Mayurbhanj Elephant Reserve is not declared as protected area under Wildlife Protection Act, 1972.</p>	Name	Direction	Distance (in Km)	Open Jungle	SE	8.95 Km	Kuchaiburi RF	SE	0.6 Km	Bamni RF	NE	5.1 Km	Gorumahisani RF	ESE	6.45 Km	Khairpal RF	SW	9.1 Km	Canharia RF	NNW	3.15 Km	Chahalarada RF	N	5.15 Km				
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33.3.6 The unit configuration and capacity of proposed project is given as below:

Sl. No.	Plant Equipment/ Facility	Proposed Units	
		Configuration	Capacity
1.	DRI Kiln	10x600 TPD	1800000 TPA
2.	Pellet Plant	2X1.2 MTPA	2400000 TPA
3.	Beneficiation Plant	2X1.0 MTPA	2000000 TPA

Sl. No.	Plant Equipment/ Facility	Proposed Units	
		Configuration	Capacity
4.	Blast Furnace	1X400 CuM	420000 TPA
5.	Sinter Plant	1X70 Sq. M	693247 TPA
6.	Ferro Alloy Plant	1X50 MVA	1X50 MVA
7.	Steel Melting Shop (SMS)	IF :12X35 MT, LRF: 132X35 MT, 4X2 Strand Billet Caster	(1060000 TPA)
8.	Rolling Mill	Rebar/ Wire Rod – 0.5 MTPA Structure Mill – 0.2 MTPA Strip Mill – 0.2 MTPA	900000 TPA
9.	DI Pipe Plant	0.10 MTPA	100000 TPA
10.	Captive Power Plant	WHRB – 150 MW AFBC – 40 MW	190MW
11.	Coal Washery	1x 0.5 MTPA	500000 TPA

33.3.7 The details of the raw material requirement for the proposed project along with its source and mode of transportation is given as below:

S. No.	Raw Material	Quantity required per annum (in MT)	Source	Distance from site (Kms)	Mode of Transportation
1.	Manganese ore/ Ferro Manganese Slag	168354	Keonjhar	120	Road/ Rail
2.	Iron ore Fines & Lumps	4832898	Keonjhar	120	Road/ Rail
3.	Steel Scrap	140000	Indigenous (Jamshedpur, Keonjhar)	80	Road/ Rail
4.	Quartzite	49003	Chhatisgarh	450	Road/ Rail
5.	Coking & Non-coking Coal	2394182	Daltanganj, Jharkhand	300	Road/ Rail
6.	Limestone/Lime	128019	Chhatisgarh	400	Road/ Rail
7.	Sand/ Aluminium Wire/ Cement/ Resin	13500	Indigenous (Jharsuguda)	250	Road/ Rail
8.	Bentonite	184480	Chhatisgarh	450	Road/ Rail
9.	Dolomite	169657	Chhatisgarh	400	Road/ Rail

33.3.8 The water requirement for the proposed project is estimated as 30960 m<sup>3</sup>/day, out of which 25560 m<sup>3</sup>/day of fresh water requirement will be obtained from the river Kadkai. The allocations for drawl of surface water is obtained from IPICOL vide Lr. No. ED/SLNA/RMPL/467/22 dated 03.11.2022.

33.3.9 The power requirement for the proposed project is estimated as 210.0 MW, out of which 190 MW will be obtained from own Captive Power Plant and 30MW will be obtained from the Odisha Power Transmission Corporation Limited (OPTCL).

33.3.10 The capital cost of the project is Rs. 5585 Crores and the capital cost for environmental protection measures is proposed as Rs. 28 Crores. The employment generation from the Proposed project / expansion is 2500 Nos.

33.3.11 It is reported that there is no violation under EIA, 2006/court case/show cause/direction if any, related to the project under consideration.

33.3.12 Proposed Terms of Reference: [Baseline data collection period: 1<sup>st</sup> Dec 2022 to 28<sup>th</sup> Feb 2023]

Attributes	Parameters	Sampling		Remarks
		No. of stations	Frequency	
A. Air				
a. Meteorological parameters	<b>Parameters</b> : Wind speed, Wind Direction, Relative humidity, Temperature, Rainfall	1	Daily	
b. AAQ parameters	<b>Parameters</b> : PM10, PM2.5, SO2, NOx, CO, O3, Lead (Pb), Arsenic (As), Nickel (Ni), Benzene, Ammonia (NH3), B(a)P	11	Twice a week for 3 months	Twenty four hour average PM10 level, PM2.5, NOx and SO2 were measured. The concentration of carbon monoxide, nickel, arsenic, lead, B(a)P, O3, NH3 and benzene were also measured.
B. Noise		11	Hourly readings taken for 24 hours (Leq.)	Leq values observed during day time varied from 45.2 to 56.8 dB(A) and 35.9 to 39.4 dB(A) during night time.
C. Water				
Surface water/Ground waterquality parameters	<b>WATER:-</b> As per IS 2296: 1982 / As per IS 10500: 2012 quality parameters. Water samples collected from various locations in core and buffer zone (10 km radius).	Surface water-5 Ground water -5	Once during the study period	It is observed that the physico-chemical parameters present in both Surface and ground water are within the permissible limits specified by IS: 10500:2012 for

Attributes	Parameters	Sampling		Remarks
		No. of stations	Frequency	
				drinking purposes in absence of alternate source
D. Land				
a. Soil quality b. Land use	Land use pattern within core zone and buffer zone.	Soil quality- 5	Once in a season Primary data & Secondary data 10 Km Buffer Zone Secondary data	All the soil samples collected were varying in colour (brown & reddish brown) and the texture was clay or clay loam, which is acceptable to agriculture. The pH ranged from 5.8 to 6.2 which is good for agricultural soils.
E. Biological a. Aquatic b. Terrestrial	Study of fauna, flora, forests and cropping pattern. Major habitats, ecologically sensitive areas, biosphere reserves, wildlife sanctuaries within 10 km of the project site.		Once during the study period Core and Buffer Zone (Primary data & Secondary data)	
F. Socio-economic parameters	Demography and socio-economic status based on last available census data for the entire study area.		Once during the study period Core and Buffer Zone (Primary data & Secondary data)	

#### Deliberation by the Committee

33.3.13 The Committee noted the following:

- i. The instant proposal is for setting up of a new Integrated Steel Plant of 1.0 MTPA along with 190.0 MW Captive Power Plant.
- ii. M/s. Rungta Metals Pvt. Ltd. submitted that the total land involved in the proposed project is 283.52 ha which involves Private land (108.46 ha), Government Land (170.42 ha) and

also Forest land (4.658 ha). Out of total land of 283.52 ha, 103.716 ha land is agricultural land. PP has further reported that Government of Odisha has initiated its process of land acquisition through IDCO and the letter issued by IPICOL to IDCO, Bhubaneswar. PP has also applied for Forest Clearance vide the Proposal No.- FP/OR/IND/417091/2023 on dated 06.02.2023 which is under process of scrutiny.

- iii. Based on the submission of letter dated 31.05.2023 issued by IDCO w.r.t. allotment of land, the proposal was re-deliberated by the EAC in its meeting held on 31<sup>st</sup> May, 2023 and the PP has made the detailed presentation on the proposal.
- iv. The nearest habitations are Anandapur (0.3 km, W), Kantabani (0.4 km, S) and Dandbose (1.4 km, WNW) of the project site.
- v. As reported, Kandria Nadi/Gadia Nala is at a distance of 0.05 km in North direction of the project site, Jaran Nadi at 0.2 km in NE and other water bodies within the study area.
- vi. Kuchiburi RF is reported to be at a distance of 0.6 km in SE of the project site.
- vii. PP reported that the Mayurbhanj Elephant Reserve is present at East direction of about a distance of 1.43km from the project site. The Mayurbhanj Elephant Reserve is declared as Elephant Conservation Reserve vide Notification dated 29<sup>th</sup> September in the year of 2001 for protection and Conservation of schedule (I) species under "Project Elephant". However, the Mayurbhanj Elephant Reserve is not declared as protected area under Wildlife Protection Act, 1972.
- viii. The water requirement for the proposed project is estimated as 30960 m<sup>3</sup>/day, out of which 25560 m<sup>3</sup>/day of fresh water requirement will be obtained from the river Kadkai.

#### **Recommendations of the Committee**

33.3.14 After deliberations, the Committee **recommended** the project proposal **subject to uploading the State Govt letter regarding land allotment on Parivesh portal** for prescribing following specific ToRs for undertaking detailed EIA and EMP study alongwith Public Hearing in addition to the generic ToRs enclosed at **Annexure-1** read with additional ToRs at **Annexure-2**:

- (i) The PP shall complete acquisition of proposed project land along with conversion for industrial purpose and submit the documents with the EIA/EMP Report.
- (ii) The PP shall submit the updated status of Forest clearance w.r.t. Stage 1 FC at the time of EC proposal, as the EC will be granted only after Stage I FC approval.
- (iii) The nearest habitations are Anandapur (0.3 km, W), Kantabani (0.4 km, S) and Dandbose (1.4 km, WNW) of the project site. Project Proponent shall prepare an action plan for environmental safeguard measures to minimise the impact on the habitation of the locals. The company shall also include these locations in its environmental monitoring programme.
- (iv) As reported, Kandria Nadi/Gadia Nala is at a distance of 0.05 km in North direction of the project site, Jaran Nadi at 0.2 km in NE and other water bodies within the study area. The PP shall include in the EIA/EMP report suitable steps /conservation plan along with contouring (close intervals), Run -off calculations, disposal etc. A robust and full proof Drainage Conservation scheme to protect the natural drainage and its flow parameters;

along with Soil conservation scheme and multiple Erosion control measures shall be prepared and included in EIA/EMP Report.

- (v) Kuchiburi RF is reported to be at a distance of 0.6 km in SE of the project site. PP shall submit the mitigation measures to minimise the impact of project activities.

\*\*\*

**Agenda No. 33.4**

**33.4 Manufacturing unit of TMT bars (Capacity 1,35,000TPA) by setting up Induction Furnace, (Capacity-3Nos of 15MT of each) Rolling mill, (Capacity -1,35,000TPA) and CCM(1,35,000TPA) Plant by M/s Purulia Ispat Alloys Private Limited ('PIAPL'), located at Mouza Saltore, J.L. NO - 89, C.S. Plot - 313, 479, R.S. Plot - 697, 890, Purulia, West Bengal - Consideration of Terms of Reference.**

**[Proposal No. IA/WB/IND1/411007/2022; File No. IA-J-11011/293/2022-IA-II(IND-I)]**

33.4.1 M/s Purulia Ispat Alloys Private Limited has made an application online vide proposal No. IA/WB/IND1/411007/2022 dated 18.05.2023 along with the application in prescribed format (CAF, Form – I Part A & B), copy of pre-feasibility report and proposed ToRs for undertaking detailed EIA study as per the EIA Notification, 2006 for the project mentioned above. The proposed project activity is listed at S. No. 3(a) Metallurgical Industry (Ferrous & Non-Ferrous), under Category 'A' of the schedule of the EIA Notification, 2006 and being appraised at the Central Level.

33.4.2 Name of the EIA consultant: M/s. Gaurang Environmental Solutions Pvt. Ltd. [List of ACOs with their Certificate / Extension Letter no. NABET/EIA/2023/RA 0192; Valid up to 07.12.2023, as on June 2, 2023].

**Details submitted by Project proponent**

33.4.3 The project of Purulia Ispat Alloy private Ltd (PIAPL) is proposed to be located in At Plot No. 55, 57, 58, 59, 63, 73, 74, 129, 131, 132, 133, 135, 142, 144, Mauza – Marjadpur, J. L. No. 77, Neturia, Purulia, Pin- 723 121, West Bengal for setting up the proposed 3 Nos of furnace of 15MT each and a Rolling mill of 300MT to get finished product TMT Bars (135000TPA).

33.4.4 Environmental site settings:

Sl. No.	Particulars	Details	Remarks
i	Total land	5.09 Ha Land	Total Land is 5.09 ha.
ii	Land Acquisition Details as per	From 5.09 Ha Land about 4.75 Ha land has been converted. Documents are submitted.	Total project area is 5.09 Ha out of

Sl. No.	Particulars	Details			Remarks
	MoEFCC OM dated 7/10/2014				which 4.75 Ha land is converted for industrial purpose. The complete land is acquired and is in the possession of the company
iii	Existence of habitation & involvement of R&R, if any.	No existence of habitation with in Project site			Hence R&R is not involved
		<b>Habitation</b>	<b>Distance</b>	<b>Direction</b>	
		Marjadpur	1.3Km	E	
		Tiltoriya	1.4Km	SE	
iv	Latitude and Longitude of all corners of project site	<b>S. NO.</b>	<b>Latitude</b>	<b>Longitude</b>	
		1.	23°39'19.48"N	86°46'36.70"E	
		2.	23°39'18.47"N	86°46'36.58"E	
		3.	23°39'18.54"N	86°46'38.05"E	
		4.	23°39'17.26"N	86°46'37.97"E	
		5.	23°39'17.19"N	86°46'37.50"E	
		6.	23°39'16.23"N	86°46'37.45"E	
		7.	23°39'16.23"N	86°46'36.78"E	
		8.	23°39'15.51"N	86°46'36.77"E	
		9.	23°39'15.55"N	86°46'38.51"E	
		10.	23°39'13.86"N	86°46'38.22"E	
		11.	23°39'12.44"N	86°46'38.63"E	
		12.	23°39'11.90"N	86°46'36.56"E	
		13.	23°39'12.27"N	86°46'34.48"E	
		14.	23°39'12.78"N	86°46'32.48"E	
		15.	23°39'7.80"N	86°46'30.27"E	
		16.	23°39'8.58"N	86°46'28.29"E	
		17.	23°39'8.77"N	86°46'28.44"	
		18.	23°39'9.64"N	86°46'26.51"E	
		19.	23°39'12.06"N	86°46'27.61"E	
		20.	23°39'12.25"N	86°46'26.96"E	
		21.	23°39'13.73"N	86°46'27.36"E	
		22.	23°39'13.28"N	86°46'29.37"E	
		23.	23°39'15.56"N	86°46'30.12"E	
		24.	23°39'15.67"N	86°46'29.08"E	
		25.	23°39'17.11"N	86°46'29.40"E	
		26.	23°39'16.99"N	86°46'30.19"E	
		27.	23°39'17.44"N	86°46'30.22"E	
		28.	23°39'17.04"N	86°46'32.90"	

Sl. No.	Particulars	Details			Remarks																																				
		29.	23°39'17.40"N	86°46'33.00"E																																					
		30.	23°39'17.36"N	86°46'33.58"E																																					
		31.	23°39'17.06"N	86°46'33.29"E																																					
		32.	23°39'17.02"N	86°46'34.52"E																																					
		33.	23°39'16.95"N	86°46'34.59"E																																					
		34.	23°39'17.15"N	86°46'35.25"E																																					
		35.	23°39'19.39"N	86°46'35.43"E																																					
v	Elevation of the project site	135 MRL																																							
vi	Involvement of Forest land if any.	No involvement of Forest Land																																							
vii	Water body exists within the project site as well as study area	<p><b>Project site:</b> No water body within the plant site area.</p> <table border="1"> <thead> <tr> <th>S. No.</th> <th>Name</th> <th>Distance (km)</th> <th>Direction</th> </tr> </thead> <tbody> <tr> <td>1</td> <td>Damodar river</td> <td>2.90</td> <td>N</td> </tr> <tr> <td>2</td> <td>Uttalanadi</td> <td>4.40</td> <td>SW</td> </tr> <tr> <td>3</td> <td>Barakar River</td> <td>7.9</td> <td>N</td> </tr> <tr> <td>4</td> <td>Khundiyanadi</td> <td>6.4</td> <td>N</td> </tr> <tr> <td>5</td> <td>Panchet dam</td> <td>4.5</td> <td>W</td> </tr> </tbody> </table> <p>Pond Adjacent to plant in East</p>			S. No.	Name	Distance (km)	Direction	1	Damodar river	2.90	N	2	Uttalanadi	4.40	SW	3	Barakar River	7.9	N	4	Khundiyanadi	6.4	N	5	Panchet dam	4.5	W	-												
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viii	Existence of ESZ/ ESA/ national park/ wildlife sanctuary/ biosphere reserve/tiger reserve/elephant reserve etc. if any within the study area	<p>Nil</p> <p><b>List of RF/PF:</b></p> <table border="1"> <thead> <tr> <th>S.N</th> <th>NAME OF PF &amp; RF</th> <th>DISTANCE (KM.)</th> <th>Direction</th> </tr> </thead> <tbody> <tr> <td>1</td> <td>Bheti PF</td> <td>10.2 Km</td> <td>SE</td> </tr> <tr> <td>2</td> <td>Dandahit PF</td> <td>12.6km</td> <td>SE</td> </tr> <tr> <td>3</td> <td>Indira PF</td> <td>11.6km</td> <td>SW</td> </tr> <tr> <td>4</td> <td>Senra PF</td> <td>10.7km</td> <td>SW</td> </tr> <tr> <td>5</td> <td>Muktipur PF</td> <td>8.7km</td> <td>E</td> </tr> <tr> <td>6</td> <td>Nimtikuri PF</td> <td>14.6</td> <td>SE</td> </tr> <tr> <td>7</td> <td>Lediam PF</td> <td>14.3</td> <td>SE</td> </tr> <tr> <td>8</td> <td>Panchakot Pahar</td> <td>3 Km</td> <td>S</td> </tr> </tbody> </table>			S.N	NAME OF PF & RF	DISTANCE (KM.)	Direction	1	Bheti PF	10.2 Km	SE	2	Dandahit PF	12.6km	SE	3	Indira PF	11.6km	SW	4	Senra PF	10.7km	SW	5	Muktipur PF	8.7km	E	6	Nimtikuri PF	14.6	SE	7	Lediam PF	14.3	SE	8	Panchakot Pahar	3 Km	S	----
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33.4.5 The existing project was accorded CTE by memo No. 903-WPBA/NOC/Org(209)/PrI/2021 dated 27.12.2021 from west Bengal Pollution Control Board for manufacturing MS billet 26400MT/year with induction furnace 8.0Ton/year. After that Management of company decided to enhanced the capacity of TMT bars by 1,35,000TPA and obtain the environmental clearance as per applicability.

33.4.6 The unit configuration and capacity of proposed project is given as below:

SL. No.	Name of the facility	Capacity (TPA)
1	Induction Furnace	1,35,000
2	CCM	1,35,000
3	Rolling Mill	1,35,000

33.4.7 The details of the raw material requirement for the proposed project along with its source and mode of transportation is given as below:

S.No	Particular	Quantity	Source	Mode Of Transport
1	Sponge Iron	1,08,000 MT	Local	Road
2	Pig Iron	40,500 MT	Sail	Road
3	Ms Scrap	27,000 MT	Sail/Local	Road
4	Silico Manganese	1,350 MT	Local	Road

33.4.8 The water requirement for the project is estimated as 100 KLD initially and fresh water requirement will be 29KLD. The requirement will be met from Ground water. Permission for the quantity has obtained from CGWB.

33.4.9 The power requirement for the project is estimated as 16.5 MVA Power which will be sourced from Damodar river Valley corporation.

33.4.10 The capital cost of the project is Rs. 36 Crores. The employment generation from the proposed project expansion is 200.

33.4.11 It is reported that there is no violation under EIA, 2006/court case/show cause/direction if any, related to the project under consideration.

33.4.12 Proposed Terms of Reference: [Baseline data collection period: March to May 2022]

Attributes	Parameters	Sampling		Remarks
		No. of stations	Frequency	
<b>A. Air</b>				
a. Meteorological parameters	Temp., Relative Humidity, Wind Speed, Wind Direction, Rainfall	1 Location	24-hourly sampling for three months	Secondary data from IMD.
b. AAQ parameters	PM10, PM2.5, SO2, NOx,	8 Locations	24-hourly sampling, twice a week for 12 weeks	Monitoring Network: 1 locations in upwind side, 2 locations in downwind side /

Attributes	Parameters	Sampling		Remarks
		No. of stations	Frequency	
				impact zone. All the sensitive receptors are covered
<b>B. Noise</b>	Leq (Day & Night), Lmax (Day & Night), Lmin (Day & Night)	8 Locations	24-hourly sampling, twice in a week (working and non-working day) for 3 months	Monitoring Network: 1 locations near to project site, 7 sites in impact zone. All the sensitive receptors are covered
<b>C. Water</b>				
a. Surface water quality parameters	pH, EC, NO3, Na, K, Fe, Al, Ca, Cl, Cr, Mg, TDS, TSS, DO, SO4, F, BOD, COD, Zn, Cu, Mn, Cd, Turbidity, Odour, FreeNH4, SAR	5 Locations	Once in a day in each month for one season	One grab sample per location
b. Ground water quality parameters	pH, Ca, Cl, Mg, TDS, SO4, F, NO3, Fe, Al, Zn, Cu, Mn, Cd, Pb, Hg, EC, Turbidity, Odour	5 Locations	Once in a day in each month for one season	One grab sample per location
<b>D. Land</b>				
a. Soil quality	pH, Conductivity, Soil Texture, Water Holding Capacity, Cl, Ca, Na, K, Organic matter, Mg, N, Zn, Mn, Phosphorus, Pb, Cd, Cr, Cu	8 Locations	Once in a day in each month for one season	One surface sample from project site, Agriculture, forest, water body and prime villages.
<b>E. Biological</b>				
a. Aquatic	Species of Plants and fauna.	Within 10 km Radius study area	One season	Secondary data to collect from Government offices, NGOs, published literature

Attributes	Parameters	Sampling		Remarks
		No. of stations	Frequency	
b. Terrestrial	Species of Plants and Animals. Rare and endangered Species if any.	Within 10 km Radius study area	One season	Secondary data to collect from Government offices, NGOs, published literature
F. Socio-economic parameters	Demographic details and Occupational details	10 km Radius study area	One season	Secondary data from census records, statistical hard books, topo sheets, health records and relevant official records available with Govt. agencies

#### Deliberation by the Committee

33.4.13 The Committee noted the following:

- i. The instant proposal is for setting up the proposed 3 Nos of furnace of 15MT each and a Rolling mill of 300MT to get finished product TMT Bars (135000TPA).
- ii. The existing project was accorded CTE by memo No. 903-WPBA/NOC/Org(209)/PrI/2021 dated 27.12.2021 from West Bengal Pollution Control Board for manufacturing MS billet 26400MT/year with induction furnace 8.0 Ton/year. After that Management of company decided to enhanced the capacity of TMT bars by 1,35,000TPA and obtain the environmental clearance as per applicability.
- iii. Total project area is 5.09 Ha out of which 4.75 Ha land is converted for industrial purpose. The complete land is acquired and is in the possession of the company.
- iv. The nearest habitations to plant is Marjadpur at a distance of 1.3 km in East and Tiltoriya Village at a distance of 1.4 km in the SE of the project site boundary.
- v. As reported, Damodar River is at a distance of 2.90 km in North direction of the project site and other water bodies within the study area.
- vi. The water requirement for the project is estimated as 100 KLD initially and fresh water requirement will be 29KLD. The requirement will be met from Ground water.

#### Recommendations of the Committee

- 33.4.14 After deliberations, the Committee **recommended** the project proposal **subject to uploading the affidavit** w.r.t. no violation as per provisions of the EIA Notification, 2006, for prescribing following specific ToRs for undertaking detailed EIA and EMP study alongwith Public Hearing in addition to the generic ToRs enclosed at **Annexure-1** read with additional ToRs at **Annexure-2**:

- (vi) PP shall complete conversion of proposed project land for industrial purpose and submit the documents with the EIA/EMP Report.
- (vii) The nearest habitations to plant are Marjadpur at a distance of 1.3 km in East and Tiltoriya Village at a distance of 1.4 km in the SE of the project site boundary. Project Proponent shall prepare an action plan for environmental safeguard measures to minimise the impact on the habitation of the locals. The company shall also include these locations in its environmental monitoring programme.
- (viii) As reported, Damodar River is at a distance of 2.90 km in North direction of the project site and other water bodies within the study area. The PP shall include in the EIA/EMP report suitable steps /conservation plan along with contouring (close intervals), Run -off calculations, disposal etc. A robust and full proof Drainage Conservation scheme to protect the natural drainage and its flow parameters; along with Soil conservation scheme and multiple Erosion control measures shall be prepared and included in EIA/EMP Report.

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**Additional Item with the permission of the Chair**

**Agenda No. 33.5**

33.5 **Setting up of a Greenfield Integrated Steel Plant of capacity 13.2 MTPA Crude Steel with 10 MTPA Cement grinding unit & 900 MW Captive Power Plant by M/s. JSW Utkal Steel Limited, located at Polanga, BayanalaKandha, Gobindapur, Dhinkia, Nuagaon and Jatadhara villages, Ersama Tehsil, Jagatsinghpur District, Odisha.**

**[Proposal is placed before the EAC as per the Order of Hon'ble NGT dated 20.03.2023 in the matter of Appeal No. 21 of 2022/EZ [I.A. No. 167/2022/EZ] and Others titled Prafulla Samantray Vs. Union of India & Ors. Regarding]**

**[Proposal No. IA/OR/IND/74396/2018; File No. J-11011/524/2017-IA.II (I)]**

33.5.1 The Environment Clearance was granted to M/s. JSW Utkal Steel Limited [JSW USL] by the Ministry vide letter No. J-11011/524/2017-IA.II (I) dated 11.04.2022 for setting up of a Greenfield Integrated Steel Plant of capacity 13.2 MTPA crude steel with 10 MTPA Cement grinding unit & 900 MW Captive Plant Near Paradeep Jagatsinghpur district, Odisha by M/s. JSW Utkal Steel Limited. The project being interlinked with the setting up of an "All-weather, Multi cargo Greenfield Captive Jetty (ies) of handling capacity of 52 MTPA at Jatadhari Muhan River, district Jagatsinghpur, Orissa", for which the Environment Clearance was granted by the Ministry of Environment, Forest and Climate Change vide letter dated 12.04.2022 to the Project Proponent (M/s. JSW Utkal Steel Limited).

33.5.2 Appeals vide 21-22 of 2022 titled Prafulla Samantray Vs. Union of India & Ors. was filed before the Hon'ble National Green Tribunal (Eastern Zone), challenging the EC granted dated 11.04.2022 by the Ministry. The Environment Clearance for setting up of the ISP and Cement grinding unit was challenged in Appeal No. 21/2022 and the Environment Clearance dated 12.04.2022 for setting up the Captive jetty was challenged in Appeal No. 22/2022 before the same Bench. Both the appeals were connected and were heard together at length during the proceedings. However, the Hon'ble NGT, vide its final order and judgment dated 20.03.2023 has allowed the Appeals and suspended the Environment Clearance granted for both the projects. Accordingly, Hon'ble NGT has remitted the matter to the MoEF&CC for fresh appraisal and decision by MoEF&CC in the light of observations made in the judgement. The issues highlighted by the Hon'ble NGT are as follows:

Quote:

*Para 35 of the Hon'ble NGT Order: On due consideration, we are of the opinion that recommendation of the EAC without express consideration of following issues are vitiated*

- a. Cumulative EIA saw the light of the day for the first time after the public hearing*
- b. Permissibility of sourcing water from Mahanadi when drinking water is scarce has not been duly evaluated. The observation with regard to scarcity of water can be seen in the minutes of the meeting dated 18.05.2021. The recommendation accepting the contra stand of the PP is not based on independent evaluation.*

c. Jetty is located within 500 meters of the Paradeep Port which is unnecessary as opined in the report submitted by Ms. Meena Gupta earlier.

d. Paradeep is polluted industrial area.

e. The SIA has been conducted later and was not part of public hearing.

f. The project by Posco was abandoned and was adversely commented upon by this Tribunal vide order dated 30.03.2012 in Appeal No. 08/2011 which aspect has not been examined.

g. Conditions stipulated in the EC granted to POSCO will have to be considered, in case ECs are to be granted.

*Para 36 of the Hon'ble NGT Order: We are conscious that the project involves huge investment. At the same time, principle of sustainable development cannot be ignored. Apart from significant issue of public hearing, important issue of location of the project close to polluted area, jetty being unnecessarily close to an established port, huge water being taken from the river which may affect drinking water needs and flow of the river are important issues which need express consideration.*

*Para 37 of the Hon'ble NGT Order: Matter will need fresh appraisal by the EAC by reasoned consideration and fresh decision by MoEF&CC.*

Unquote.

33.5.3 In compliance to the order of the Hon'ble NGT dated 20.03.2023, the aforesaid project along with the observations and directions of the Hon'ble NGT, was placed before the Expert Appraisal Committee (EAC) of Industry- 1 sector during its 26<sup>th</sup> meeting held on 17th April 2023. The Project proponent has attended the EAC meeting and informed the EAC that after the judgement of Hon'ble NGT, the activities are stopped and there are no activities at the project site.

33.5.4 The Committee deliberated on the directions issued by the Hon'ble NGT along with its concerned issues and accordingly, the opinions of the member present during the meeting were deliberated along with the representation of the Project Proponent on the said points. The Committee was of the view that the concerns raised by Hon'ble NGT needs to be addressed more intensely and systematically and Environment Clearance dated 11.04.2022 needs to be revisited. For the same, it is imperative to constitute a Working Group under EAC (Industry-1 Sector).

**Recommendations of the 26<sup>th</sup> EAC Meeting:**

33.5.5 In view of the foregoing and after detailed deliberations, the EAC decided to constitute a Working Group under EAC (Industry-1 Sector) to look into the aspects of the observations made by the Hon'ble NGT comprising of following members:

- i. Dr. Jai Krishna Pandey, EAC Member (Industry 1 Sector)
- ii. Dr. S. Ranganathan, EAC Member (Industry 1 Sector)

- iii. Dr. E V R Raju, EAC Member (Industry 1 Sector)
- iv. Dr. Hemant Sahasrabudde, EAC Member (Industry 1 Sector)
- v. Dr. Sandeepan BS, Scientist B-Representative of MoEF&CC-For assisting the Working Group

The EAC is of the view that the Working Group shall:

1. Examine all the necessary documents pertaining to the project in the light of the observation of Hon'ble NGT order dated 20.03.2023.
2. The Working Group shall also look into the reports and issues deliberated during the previous appraisal of the project based on which the instant proposal was recommended for grant of EC.
3. The Working Group shall also take into consideration the representations made by the Project Proponent and shall be called upon for any clarification required in the matter.
4. The report of the Working Group shall be submitted at the earliest for further consideration of the EAC (Industry -1 Sector).

33.5.6 Accordingly, the Working Group has convened three meetings, for five days, first one on 20/04/2023 [Through Video conferencing mode], the second meeting on 26/04/2024 [Through Video conferencing mode] and the third during 2-4 May 2023 [Through Physical mode at MoEFCC, New Delhi]. The Working Group deliberated in detail on various issues mentioned in the Hon'ble NGT order dated 20.03.2023. The Working Group identified the documents required for addressing the directions of the Honourable NGT. Upon receipt of various documents from MoEFCC for addressing the directive of the Honourable NGT, the working group made detailed deliberations on documents findings. The Working Group has given an opportunity to the PP to make a presentation on the project and display drone video of the Project site and surroundings.

33.5.7 Documents/ information relating to the Hon'ble NGT case, provided by MoEFCC were reviewed by the Working group and noted that the then EAC has gone through the entire appraisal process and observed that there were three EAC meetings convened regarding ToR application and five EAC meetings convened regarding EC proposal. The working Group has gone through the documents submitted by the Project proponent and the Minutes of the then EAC meetings and after detailed deliberations, agreed with the observations/recommendations made by the then EAC in various meetings.

33.5.8 **Appraisal by the then EAC for Terms of reference (ToR) :** The Working group noted that the then EAC has gone through the entire appraisal process and observed that there were three EAC meetings convened w.r.t. ToR proposal. The details are as below:

- (i) The working group noted that the Project proponent submitted application vide proposal no. IA/OR/IND/70478/2017 on 25.10.2017 for Terms of reference (ToR) for the first time. The proposal was considered in the 24th meeting of Expert Appraisal Committee (Industry-1) held during 13th to 15th November, 2017 wherein the committee observed that the procedure for consideration of the integrated and inter linked projects was issued by

MOEFACC vide OM No. J-110I3/41/2006-IA. II(I), dated 24th December, 2010. Integrated and inter linked projects having multispectral components shall prepare a common EIA report, covering impact of each of the component in a comprehensive manner after obtaining ToR from each of the respective sectoral Expert Appraisal Committee (EACs). For the purpose, the project proponent shall submit the applications to each of the sector simultaneously giving full details of the project (comprehensively for the integrated/inter linked projects as also for the particular component, sector specific) in the prescribed format (Form-I) and the pre-feasibility report. Therefore, the committee recommended for returning the proposal in the present form and advised to make afresh application in the prescribed format (Form-I) and the pre-feasibility report giving full details of the project (comprehensively for the integrated/ inter linked projects as also for the particular component, sector specific). The Ministry after accepting the recommendation of the EAC (Industry-1) returned the proposal in the present form and advised the PP to submit the applications to each of the sector simultaneously giving full details of the project (comprehensively for the integrated/interlinked projects as also for the particular component, sector specific) in the prescribed format vide letter dated 5/12/2019.

- (ii) The project proponent had submitted the revised application again vide proposal no. IA/OR/IND/74396/2018 on 13.08.2018 for ToR for undertaking detailed EIA study as per the EIA, Notification, 2006. The project was considered for ToR in 35th Meeting of EAC held on 18th – 19th September, 2018 wherein it was decided that sub-committee comprising of EAC members and Officer concerned with the subject matter would undertake a site visit and thereafter the proposals would be considered by the EAC for grant of ToR. Accordingly, sub-committee undertook a site visit during 29-31st January, 2019 and submitted its report to EAC. After accepting the recommendation of EAC (Industry – I), in 4th meeting of the EAC (Industry-I) held during 20-22nd February, 2019, the Ministry accorded specific ToRs, in addition to the standard ToR's and Sector Specific ToR's for carrying out detailed EIA/EMP. The Ministry, after accepting the recommendation of EAC, accorded the ToR to the PP vide Letter dated 19.03.2019 for carrying out detailed EIA/EMP for the project.

### 33.5.9 Appraisal by the then EAC for Environmental Clearance (EC):

The Working group noted that the then EAC has gone through the entire appraisal process for grant of EC and observed that there were Five EAC meetings convened w.r.t. EC proposal. The details are as below:

**1<sup>st</sup> EAC appraisal for EC:** M/s. JSW Utkal Steel Limited has made an online application vide proposal no. IA/OR/IND/74396/2018 dated 04/03/2021 along with copy of EIA/EMP report and Form- 2 seeking Environmental Clearance (EC) under the provisions of the EIA Notification, 2006 for the project mentioned above. The proposed project activity is listed at schedule no. 3 (a) Metallurgical industries (Ferrous & non-ferrous) under Category "A" of the schedule of the EIA notification, 2006 and appraised at Central level. The proposal was considered by the EAC (Industry 1) in its 32nd meeting of the EAC (Industry-I) held on 15<sup>th</sup>-17<sup>th</sup> March, 2021. However, the project proponent vide email dated 16/03/2021 expressed their inability to participate in the EAC meeting and requested to return their proposal in its present form to "revisit and correct the uploaded Form-2 for

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incorporating the Integrated [Common] EIA Report for ISP and Jetty(ies) Project at Paradeep, Odisha". In view of the request made by the project proponent, the Committee accepted the request of the project proponent to withdraw the proposal in its present form.

**2<sup>nd</sup> EAC appraisal for EC:** Again M/s. JSW Utkal Steel Limited has made an online application vide proposal no. IA/OR/IND/74396/2018 dated 05/05/2021 along with copy of EIA/EMP report and Form 2 seeking Environment Clearance (EC) under the provisions of the EIA Notification, 2006 for the project mentioned above. Subsequently, the proposal was considered by the EAC (Industry 1) in its 36<sup>th</sup> meeting held on 18-19<sup>th</sup> May, 2021. The EAC has taken cognizance of the issues raised in the public consultation dated 31/01/2020 and 07/02/2020 alleging several shortcomings in the public hearing held for the project on 29/12/2019; and report of District Magistrate on public consultation besides the EIA-EMP submitted by the PP. In view of the foregoing and after deliberations, the EAC recommended to return the proposal in its present form to address number of shortcomings as enumerated in the MoM of 36<sup>th</sup> meeting of the EAC (Industry-I) held on 18-19<sup>th</sup> May, 2021.

**3<sup>rd</sup> EAC appraisal for EC:** Again M/s. JSW Utkal Steel Limited has made an online application vide proposal no. IA/OR/IND/74396/2018 dated 02/09/2021. Subsequently, the proposal was considered by REAC in its 44<sup>th</sup> meeting held on 13<sup>th</sup> – 14<sup>th</sup> September, 2021. The EAC has noted the replies made by the PP to its earlier Minutes of the Meetings. After detailed deliberations, the Committee recommended to return the proposal in its present form to address the observations enumerated at para no. 44.8.25 of MoM of 44<sup>th</sup> meeting of the EAC (Industry-I) held on 13 – 14<sup>th</sup> September, 2021, with respect to the public representations, the Committee recommended to seek the views of Odisha Pollution Control Board and the PP.

**4<sup>th</sup> EAC appraisal for EC:** Again M/s. JSW Utkal Steel Limited had again made an online application vide proposal no. IA/OR/IND/74396/2018 dated 07/01/2022. Subsequently, the proposal was considered in 52<sup>nd</sup> REAC (Industry-1) held on 27<sup>th</sup>, 28<sup>th</sup> and 31<sup>st</sup> January, 2022. The EAC has noted the replies made by the PP to its earlier Minutes of the Meetings; report submitted by Odisha Pollution Control Board on 11/10/2021 on public consultation/representations and response of PP; and various representations received by the EAC from different stake-holders and the PP's reply to them. In view of the foregoing and after detailed deliberations, the EAC deferred the consideration of the proposal and sought additional information from the PP.

**5<sup>th</sup> EAC appraisal for EC:** Based on the replies submitted by PP to the queries raised by the EAC in its earlier meeting/s the proposal was considered in 53<sup>rd</sup> meeting of Expert Appraisal Committee (Industry-1) held on 10-11<sup>th</sup> February, 2022. The EAC has noted the replies made by the PP to its earlier Minutes of the Meetings and requirements. In view of the detailed deliberations, the EAC recommended the instant proposal for grant of Environment Clearance under provision of EIA Notification, 2006 subject to the stipulation of specific conditions and general conditions.

Based on the recommendation of EAC, the MoEF&CC has examined the proposal in accordance with the Environment Impact Assessment (EIA) Notification, 2006 & further amendments thereto and after accepting the recommendations of the Expert Appraisal Committee (Industry-1) has granted the Environment Clearance for Setting up of a Greenfield Integrated Steel Plant of capacity 13.2 MTPA Crude Steel with 10 MTPA Cement grinding unit & 900 MW Captive Power Plant proposal of M/s. JSW Utkal Steel Limited under the provisions of EIA Notification, 2006 subject to the specific conditions and general conditions and other mitigation measure, vide EC Identification No.EC22A008OR135518 dated 11-04-2022.

- 33.5.10 The aforesaid project along with the observations and directions of the Hon'ble NGT, and the finding/recommendations were presented by the Working group before the Expert Appraisal Committee (EAC) of Industry- 1 sector in 31<sup>st</sup> meeting held on 15<sup>th</sup> – 16<sup>th</sup> May, 2023.

**Deliberation by the Committee in its 31<sup>st</sup> meeting held on May 15-16, 2023.**

- 33.5.11 The Committee, after detailed deliberations, noted the following:

- (i) The EAC has gone through the Working Group's findings and deliberated in detail each issue highlighted by the Hon'ble NGT in its order dated 20.03.2023.
- (ii) The Committee noted that the then EAC has deliberated the project as per provisions of the EIA Notification, 2006 for the instant ISP project and noted that there were three EAC meetings convened for the appraisal of ToR application and five EAC meetings were convened for the appraisal of EC proposal. The working Group has gone through the documents and the Minutes of the EAC meetings and after detailed deliberations, agreed with the observations/recommendations made by the then EAC in various meetings as per provisions of the EIA Notification, 2006.
- (iii) The Committee has deliberated in detail the issues highlighted at Para nos. 35, 36 and 37 of the Order by the Hon'ble NGT and the observation of the working group in each point and noted the following:
  - a) **Cumulative EIA saw the light of the day for the first time after the public hearing:**  
Based on the documents examined and letter of OSPCB dated 03.07.2020 to MoEFCC, it is confirmed that the Common EIA Report including the cumulative impact of both the projects were in the Draft Integrated EIA report were submitted by the PP to OSPCB, which were uploaded on OSPCB website at the time of public hearing.

It is important to mention here that, as per the provisions of the EIA notification 2006, only the draft EIA needs to be made available before and during the Public hearing. The Final EIA/EMP report is submitted to MoEFCC after completion of public hearing, incorporating the points raised during the PH along with the mitigation measures etc. proposed by the PP. therefore, additional clarifications asked by the EAC during the

appraisal process can't be part of the Draft EIA/EMP report for the PH. Moreover, procedure laid down in EIA Notification 2006 allows submitting of clarifications by the PP with reference to the observations of the EAC. It is pertinent to mention here that there is no significant difference/ variation between the "Integrated EIA Report, November 2019" (Draft Common EIA Report), and the final EIA/EMP report of January 2022 that would invite significant changes in the impact assessment, baseline information and any other socio-environmental status of the proposal, but for the inclusion of Public hearing proceedings and findings of the additional information sought by the EAC in its various meetings. However, the Minutes of the EAC meetings which lead to the preparation of the Final EIA/EMP report, January 2022 and other study reports are uploaded in the MoEFCC Parivesh portal for information to all and the public.

- b) **Permissibility of sourcing water from Mahanadi:** As per the review of documents this Working group noticed that WRD, Orissa State Govt. is the nodal agency responsible for managing and allocation of the water resources in the state of Odisha. It is based on the WRD water allocation to the PP, the earlier EAC had accepted the sourcing water from Mahanadi. However, the PP submitted that, Post grant of Environmental clearance, Govt. of Odisha has revised the location for withdrawal of said water from Mahanadi lower basin, at upstream of proposed Instream storage structures (ISS) at Chowdhurigada for the proposed steel plant. PP shall submit documents to establish water balance in the new source at Chowdhurigada and confirm the availability of water based on studies carried out by WRD of Odisha. All ways should be explored by the PP for reducing water usage in the changing environment.
- c) **Jetty is located within 500 meters of the Paradeep Port:** This issue is being deliberated by the EAC (Infra-1 Sector) of the MoEFCC. The Infra I sector finding may be included in this section.
- d) **Paradeep is polluted industrial area:** In the EIA-EMP report PP had claimed that there was no "severely polluted area" within 10 km radius of the project site. However, this Working Group has gone through the letter of OSPCB dated 18-4-2023 addressed to JSWUSL that "a small portion of the said project area is overlapping with the demarcated SPA of Paradeep". Therefore, this matter needs to be considered by the OM of MoEFCC dated 31-10-2019 to deal with CPA/SPA.
- e) **The SIA has been conducted later and was not part of public hearing:** SIA study was prescribed as ToR to the PP and the social environment impact was carried out for study area (10 km radial coverage) covering 181 villages, 1 census town and 1 municipality as part of Draft Integrated EIA Report, December, 2019. The same was also submitted to OSPCB on 16.11.2019 for conducting Public Hearing. Earlier, the then EAC in its 36<sup>th</sup> meeting held during 18-19th May, 2021 observed that R&R Plan based on Public Hearing, SIA and as per Odisha Governments R&R Plan Preparation Guidelines has not been furnished. Based on the recommendation of the then EAC, SIA for R&R purpose was conducted by empanelled agency (STARR, Bhubaneswar) and the

report was included in Common EIA Report for appraisal of EAC. It was noted that the SIA study done by STARR is limited to R&R issues. General social environment impact was already done in draft EIA/EMP Report. The same was deliberated by the then EAC and accordingly specific conditions were included in the recommendations of the EAC. However, the EAC may further deliberate on the finding of the Social Impact Assessment (SIA) study and may further suggest Social Impacts Mitigation Action Plan (like Community Development Plan/ Community Engagement Plan/Social Mitigation Plan/Village adoption) to address the social, R&R, livelihood issues of the project affected families (PAFs) and also the population living within 2/5/10 kms of the project.

- f) **The project by POSCO was abandoned and was adversely commented upon by this Tribunal:** The EAC has gone through the Working Group inference in each point on the order of NGT dated 30.03.2012 and the EAC opines that this direction of the Hon'ble NGT would not be relevant and applicable now.
- g) **Conditions stipulated in the EC granted to POSCO will have to be considered, in case ECs are to be granted:** The conditions stipulated in the EC granted to POSCO (in Jan 2007 and Jan 2014) vis-à-vis the recent EC granted to M/s JSW Utkal ISP (in April 2022) has been compared. Although there are very stringent environmental conditions and mitigation measures stipulated in EC granted to M/s JSWUL, fresh appraisal by the EAC may be further deliberated for additional EC conditions, if any, w.r.t. Decarbonisation, Green buildings, Supply of drinking water to the neighbourhood etc.
- (iv) The Committee noted that PP has reported that the Govt. of Odisha has revised the location for withdrawal of said water from Mahanadi lower basin, at upstream of proposed Instream storage structures (ISS) at Chowdhurigada for the proposed steel plant.
- (v) The Committee also noted that in the EIA/EMP report the PP had claimed that there was no "severely polluted area" within 10 km radius of the project site. Further, it can be seen in Minutes of the Meeting of 52<sup>nd</sup> EAC, the PP has responded against a representation dated 27/01/2022 that "The proposed project site is 12 Km SE of Paradip and is not a part of any Severely Polluted area as notified by CPCB." The Committee has gone through the letter of OSPCB dated 18-4-2023 addressed to JSWUSL that "a small portion of the said project area is overlapping with the demarcated SPA of Paradeep". In this regard, the Committee opines that this matter needs to be apprised as per OM of MoEFCC dated 31-10-2019 to deal with CPA/SPA.

33.5.12 The Project proponent has also attended the EAC meeting on 16<sup>th</sup> May 2023.

**Recommendations of the 31<sup>st</sup> EAC meeting held on 16<sup>th</sup> May 2023**

33.5.13 The EAC deliberated on point wise suggestions/recommendation of the Working group and accepted the findings/recommendations. However, the following additional information/clarifications may be sought from the PP and accordingly the proposal may be placed before the next EAC meeting for further deliberation:

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- i. The PP may be asked to submit documents to establish water balance for the new source at Chowdhurigada and confirm the availability of water based on scientific study based on the change of scenario.
  - ii. The PP is further advised to formulate an action plan to further reduce the 'Water footprint' of the company by way of minimization, recycling, conservation, alternate source of water etc., as per new scenario.
  - iii. The PP is further advised to prepare a comprehensive report on the basic water requirement in the riparian region (domestic and agriculture demand). The PP shall be directed to draw up a detailed action plan for the water distribution system to ensure the adequate water supply to all villages in the vicinity of a radius of 2/5/10 Km of the Plant site with pipeline water supply under the proposed CSR activity. The PP shall create water harvesting stations at regular intervals along the 25 Km pipe line through which water is drawn from the Chowdhurigada ISS and make water available to villagers.
  - iv. The PP is to submit a detailed report on how the Environment Management Plan for the proposed ISP project will comply with the Action Plan prepared by OSPCB/ CPCB for the abatement of the pollution in the Industrial areas of Paradeep, keeping in view the Comprehensive Environmental Pollution Index (CEPI) as per Ministry's OM of 2019 on CEPI/SPA.
  - v. In the EIA/EMP report the PP had claimed that there was no "severely polluted area" within 10 km radius of the project site. However, this Working Group has gone through the letter of OSPCB dated 18-4-2023 addressed to JSWUSL that "a small portion of the said project area is overlapping with the demarcated SPA of Paradeep". Therefore, this matter needs to be considered as per the OM of MoEFCC dated 31-10-2019 to deal with CPA/SPA and PP needs to submit the detailed action Plan as per the Ministry's OM of 2019.
  - vi. The PP is advised to submit a SIA study finding and the Action Plan (Community Development/ Engagement Plan/Social Mitigation Plan) formulated to address the social, R&R, livelihood issues of the project affected families (PAFs) and also the population living within 2/5/10 kms of the project be submitted to the EAC.
  - vii. The PP is advised to enhance the funds on social environment along with village adoption and its activities. The EAC is of the opinion that these action will significantly improve the quality of life and standard of living of the villagers living in the vicinity of project site.
  - viii. The PP may be asked to submit detailed reports/ Action Plans on Decarbonization program including plans for not letting out CO<sub>2</sub> into the atmosphere after calcination. CO<sub>2</sub> may be captured and treated appropriately. Water balance (including the villages) study;

implementing Sustainable developmental goals; waste recycling/utilisation with Circular economy principles; e-waste disposal as per Government guidelines; filling of earth material to raise the ground etc.

- ix. The PP submitted that they will fill the entire site with dredged sand in order to safeguard the area from flood plains. In this context, the PP is advised to submit a detailed engineering drawing and design for the said reclamation.

33.5.14 The 31<sup>st</sup> EAC deliberated the issues in depth and is of the view that the above-mentioned information may be sought from the PP. Afterwards, the proposal may be placed before the EAC for further deliberation after receipt of the information from the PP.

**Deliberations and Recommendations of the 33<sup>rd</sup> EAC meeting held on 30<sup>th</sup> May 2023**

33.5.15 The PP, vide letter dated 26<sup>th</sup> May 2023, has submitted response to the queries as sought by the EAC held on 16<sup>th</sup> May, 2023, accordingly the project was considered in the Expert Appraisal Committee (EAC) of Industry- 1 sector in 33<sup>rd</sup> meeting held on 30<sup>th</sup> May, 2023.

33.5.16 The Committee, after detailed deliberations, noted the following:

- (i) The EAC has gone through the point wise response of the PP regarding the observation of 31<sup>st</sup> EAC.
- (ii) The Committee noted that further clarification/information may be provided by PP in following points:
  - a) In all Figures/Maps the location and boundary of the proposed JSW plant should be shown.
  - b) Preferably Use same units everywhere w.r.t. MCM, Cusecs, Litres
  - c) More information/ details should be provided about ponds of nearby villages.
  - d) The water consumption per tonne of steel may be revisited and details must be provided.
  - e) The response to query of point number 5 of 31<sup>st</sup> EAC (Regarding the detailed action Plan as per the Ministry’s OM of MoEFCC dated 31-10-2019 to deal with CPA/SPA is inadequate. PP need to provide adequate reply.
  - f) The PP should revisit the environmental responsibility/CER activities and amount allocated for it. PP should specifically try to develop all possible modern facilities in their proposed hospital.
  - g) The response to the query to the road map for Decarbonisation, Sustainable development, Circular economy need to elaborated adequately.

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- h) The details w.r.t. greenbelt development according to Ministry's OM of MoEFCC dated 31-10-2019 need to be submitted.
  - i) The detailed engineering drawings of retaining wall should be provided.

**Recommendations of the Committee**

33.5.17 The EAC deliberated on the point wise response of the PP. After the detailed deliberation EAC decided to ask from Project Proponent revised comprehensive report incorporating all observations (a to i) of EAC. Accordingly, the proposal may be placed before the next EAC meeting for further deliberation.

The meeting ended with thanks to the Chair.

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**Standard ToR in line with Appendix III of the EIA, 2006.**  
**applicable to Proposals Under Industry-1 Sector**

**Preliminary requirements:**

- i. EIA/EMP report cover page shall consist of project title with location, applicable schedule of the EIA Notification, 2006, ToR letter No. with date, study period along with EIA consultant & laboratory details with QCI/NABET/NABL accreditation certificate detail.
- ii. Besides, following points shall be compiled as per QCI/NABET norms:
  - a. Disclaimer by the EIA consultant.
  - b. Declaration by the Functional Area Experts contributed to the EIA study and declaration by the head of the accredited consultant organization/authorized person.
  - c. Undertaking by the project proponent owning the contents (information and data) of the EIA/EMP report.
  - d. Undertaking by the EIA consultant regarding compliance of ToR issued by MoEF&CC.
  - e. Consultant shall submit the Plagiarism Certificate for the EIA/EMP Report.

**Structure of EIA/EMP report**

**Executive Summary**

- i. Table of Contents of the EIA report including list of tables/figures/annexures/abbreviations/symbols/notations.
- ii. Point wise compliance to the ToR issued by MoEF&CC.
- iii. Executive Summary
  - I. Introduction
    - i. Name of the project along with applicable schedule and category as per EIA, 2006.
    - ii. Location and accessibility
  - II. Project description
    - i. Resource requirements (Land; water; fuel; manpower)
    - ii. Operational activity
    - iii. Key pollution concerns
  - III. Baseline Environment Studies
    - i. Ambient air quality
    - ii. Ambient Noise quality
    - iii. Traffic study
    - iv. Surface water quality
    - v. Ground water quality
    - vi. Soil quality
    - vii. Biological Environment
    - viii. Land use
    - ix. Socio-economic environment
  - IV. Anticipated impacts

- i. Impact on ambient air quality
- ii. Impact on ambient noise quality
- iii. Impact on road and traffic
- iv. Impact on surface water resource and quality
- v. Impact on ground water resource and quality
- vi. Impact on terrestrial and aquatic habitat
- vii. Impact on socio-economic environment
- V. Alternative analysis
- VI. Environmental Monitoring program
  - i. Ambient air, noise, water and soil quality
  - ii. Emission and discharge from the plant
  - iii. Green belt
  - iv. Social parameters
- VII. Additional studies
  - i. Risk assessment
  - ii. Public consultation
  - iii. Action plan to address the issues raised during public consultation as per MoEF&CC O.M. dated 30/09/2020
- VIII. Project benefits
- IX. Environment management plan
  - i. Air quality management plan
  - ii. Noise quality management plan
  - iii. Solid and hazardous waste management plan
  - iv. Effluent management plan
  - v. Storm water management plan
  - vi. Occupational health and safety management plan
  - vii. Green belt development plan
  - viii. Socio-economic management plan
  - ix. Project cost and EMP implementation budget.

### **EIA/EMP Report**

#### **1. Introduction**

- i. Background about the project
- ii. Need of the project
- iii. Purpose of the EIA study
- iv. Scope of the EIA study

#### **2. Project description**

##### **A. Site Details**

- i. Location of the project site covering village, Taluka/Tehsil, District and State.
- ii. Site accessibility
- iii. A digital toposheet in pdf or shape file compatible to google earth of the study area of radius of 10km and site location preferably on 1:50,000 scale. (including all eco-sensitive areas and environmentally sensitive places).

- iv. Latest High-resolution satellite image data having 1 m - 5 m spatial resolution like quickbird, Ikonos, IRS P-6 pan sharpened etc., along with delineation of plant boundary co-ordinates. Area must include at least 100 m all around the project location.
- v. Environment settings of the site and its surrounding along with map.
- vi. A list of major industries with name, products and distance from plant site within study area (10km radius) and the location of the industries shall be depicted in the study area map.
- vii. In case if the project site is in vicinity of the water body, 50 meters from the edge of the water body towards the site shall be treated as no development/construction zone. If it's near the wetland, Guidelines for implementing Wetlands (Conservation and Management) Rules, 2017 may be followed.
- viii. In case if the project site is in vicinity of the river, the industry shall not be located within the river flood plain corresponding to one in 25 years flood, as certified by concerned District Magistrate/Executive Engineer from State Water Resources Department (or) any other officer authorized by the State Government for this purpose as per the provisions contained in the MoEF&CC Office Memorandum dated 14/02/2022.
- ix. In case of canal/ nala/ seasonal drain and any other water body passing through project site, the PP shall submit the suitable steps /conservation plan/mitigation measures along with contouring, Run -off calculations, disposal etc. A robust and full proof Drainage Conservation scheme to protect the natural drainage/water bodies and its flow parameters; along with Soil conservation scheme and multiple Erosion control measures shall be provided in the report.
- x. Type of land, land use of the project site needs to be submitted.
- xi. Status of acquisition of land. If acquisition is not complete, stage of the acquisition process as per the MoEF&CC O.M. dated 7/10/2014 shall be furnished.
- xii. Project proponent shall prepare Engineering layout plan showing all internal roads minimum 6 m width and 9 m turning radius for smooth traffic flow inside including fire tender as per NBC. Road network shall connect all service areas in layout. This drawing shall include area statement showing plot area, area under roads, parking, green belt with calculations and % with respect to plot area of project site and proper indexing. If located within an Industrial area/Estate/Complex, layout of Industrial Area indicating location of unit within the Industrial area/Estate.
- xiii. Project proponent shall submit contour map of project site along with drainage disposal system with calculations and drawings supported with proper indexing including Rain Water Harvesting details with calculations mentioning about GW recharge along with relevant drawing.
- xiv. A detailed report covering all aspects of Fire Safety Management and Fire Emergency Plan shall be submitted.
- xv. Details of drone survey for the site, needs to be included in report and presented before the EAC during appraisal of the project.

**B. Forest and wildlife related issues (if applicable):**

- i. Status of Forest Clearance for the use of forest land shall be submitted.
- ii. Copy of application submitted for clearance under the Wildlife (Protection) Act, 1972, to the Standing Committee of the National Board for Wildlife if the project site located within notified Eco-Sensitive Zone, 10 km radius of national park/sanctuary wherein final ESZ notification is not in place as per MoEF&CC Office Memorandum dated 8/8/2019.
- iii. The projects to be located within 10 km of the National Parks, Sanctuaries, Biosphere Reserves, Migratory Corridors of Wild Animals, Eco-sensitive Zone and Eco-sensitive areas, the project proponent shall submit the map duly authenticated by Divisional Forest Officer showing the distance between the project site and the said areas.
- iv. Wildlife Conservation Plan duly authenticated by the Competent Authority of the State Government for conservation of Schedule I fauna along with budget and action plan, if any exists in the study area.

### C. Salient features of the project

- i. Products with capacities in **Tons per Annum** for the proposed project.
- ii. If expansion project, status of implementation of existing project, details of existing/proposed products with production capacities in Tons per Annum.
- iii. Site preparatory activities.
- iv. List of raw materials required and their source along with mode of transportation.
- v. Other than raw materials, other chemicals and materials required with quantities and storage capacities.
- vi. Manufacturing process details along with process flow diagram of proposed units.
- vii. Consolidated materials and energy balance for the project.
- viii. Total requirement of surface/ ground water and power with their respective sources, status of approval.
- ix. Water balance diagram
- x. Details of Emission, effluents, hazardous waste generation and mode of disposal during construction as well as operation phase.
- xi. Man-power requirement.
- xii. Cost of project and scheduled time of completion.
- xiii. In case of expansion projects, project proponent shall submit structural stability certificate showing whether existing structure withstand for proposed expansion activity.
- xiv. Brief on present status of compliance (Expansion/modernization proposals)
  - a. Cumulative Environment Impact Assessment for the existing as well as the proposed expansion/modernization shall be carried out.
  - b. In case of ground water drawl for the existing unit, action plan for phasing out of ground water abstraction in next two years except for domestic purposes and shall switch over to 100 % use of surface water from nearby source.
  - c. Copy of all the Environment Clearance(s) including Amendments/validity of extension/transfer of EC, there to obtained for the project from MoEF&CC/SEIAA shall be attached as Annexures. A Certified Compliance Report (CCR) of the Integrated Regional Office of the Ministry of Environment, Forest and Climate Change/ or concerned authority as per OM

No. IA3-22/10/2022-IA.III [E 1772581], dated 8<sup>th</sup> June, 2022 on the status of compliance of conditions stipulated in all the existing environment clearances including amendments shall be provided. A Certified Compliance Report (CCR) issued by the concerned Authority shall be valid for a period of one year from the date of inspection.

- d. In case the existing project has not obtained Environment Clearance, reasons for not taking EC under the provisions of the EIA Notification 1994 and/or EIA Notification 2006 shall be provided. A proper justification needs to be submitted along with documentary proof. Copies of Consent to Establish/No Objection Certificate and Consent to Operate (in case of units operating prior to EIA Notification 1994 or 2006, CTE and CTO of FY 2005-2006) obtained from the SPCB shall be submitted. Further, compliance report to the conditions of CTO from the Regional Office of the SPCB shall be submitted, as per OM No. IA3-22/10/2022-IA.III [E 1772581], dated 8<sup>th</sup> June, 2022. CCR on CTO conditions issued by the concerned SPCBs/PCCs shall be valid for a period of one year from the date of inspection of the project.

**3. Description of the Environment**

- i. Study period
- ii. Approach and methodology for data collection as furnished below.

Attributes	Sampling		Remarks
	Network	Frequency	
<b>A. Air Environment</b>			
<b>Micro-Meteorological</b> <ul style="list-style-type: none"> <li>• Wind speed (Hourly)</li> <li>• Wind direction</li> <li>• Dry bulb temperature</li> <li>• Wet bulb temperature</li> <li>• Relative humidity</li> <li>• Rainfall</li> <li>• Solar radiation</li> <li>• Cloud cover</li> <li>• Environmental Lapse Rate</li> </ul>	Minimum 1 site in the project impact area	1 hourly continuous	<ul style="list-style-type: none"> <li>• IS 5182 Part 1-20</li> <li>• Site specific primary data is essential</li> <li>• Secondary data from IMD, New Delhi</li> <li>• CPCB guidelines to be considered.</li> </ul>
<b>Pollutants</b> <ul style="list-style-type: none"> <li>• PM<sub>2.5</sub></li> <li>• PM<sub>10</sub></li> <li>• SO<sub>2</sub></li> <li>• NO<sub>x</sub></li> <li>• CO</li> <li>• HC</li> </ul>	At least 8-12 locations	As per National Ambient Air Quality Standards, CPCB Notification.	<ul style="list-style-type: none"> <li>• Sampling as per CPCB guidelines</li> <li>• Collection of AAQ data (except in monsoon season)</li> <li>• Locations of various stations for different</li> </ul>

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Attributes	Sampling		Remarks
	Network	Frequency	
<ul style="list-style-type: none"> <li>Other parameters relevant to the project and topography of the area</li> </ul>			<p>parameters should be related to the characteristic properties of the parameters.</p> <ul style="list-style-type: none"> <li>The monitoring stations shall be based on the NAAQM standards as per GSR 826(E) dated 16/11/2009 and take into account the predominant wind direction, population zone and sensitive receptors including reserved forests,</li> <li>Raw data of all AAQ measurement for 12 weeks of all stations as per frequency given in the NAAQM Notification of 16/11/2009 along with min., max., average and 98% values for each of the AAQ parameters from data of all AAQ stations should be provided as an annexure to the EIA Report.</li> </ul>
<b>B. Noise</b>			
<ul style="list-style-type: none"> <li>Hourly equivalent noise levels</li> </ul>	At least 8-12 locations	As per CPCB norms	-
<b>C. Water</b>			

Attributes	Sampling		Remarks
	Network	Frequency	
<b>Parameters for water quality</b> <ul style="list-style-type: none"> <li>pH, temp, turbidity, magnesium hardness, total alkalinity, chloride, sulphate, nitrate, fluoride, sodium, potassium, salinity</li> <li>Total nitrogen, total phosphorus, DO, BOD, COD, Phenol</li> <li>Heavy metals</li> <li>Total coliforms, faecal coliforms</li> <li>Phyto-plankton</li> <li>Zoo-plankton</li> <li>Microalgae/microalgal bloom</li> </ul>	Samples for water quality should be collected and analyzed as per: <ul style="list-style-type: none"> <li>IS: 2488 (Part 1-5) methods for sampling and testing of Industrial effluents</li> <li>Standard methods for examination of water and wastewater analysis published by American Public Health Association.</li> </ul>		
<b>For River Bodies</b> <ul style="list-style-type: none"> <li>Total Carbon</li> <li>pH</li> <li>Dissolved Oxygen</li> <li>Biological Oxygen Demand</li> <li>Free NH<sub>4</sub></li> <li>Boron</li> <li>Sodium Absorption Ratio</li> <li>Electrical Conductivity</li> <li>TDS</li> </ul>	<ul style="list-style-type: none"> <li>Surface water quality of the nearest River (60m upstream and downstream) and other surface water bodies</li> </ul>	<ul style="list-style-type: none"> <li>Yield of water sources to be measured during critical season</li> <li>Standard methodology for collection of surface water (BIS standards)</li> </ul>	
<b>For Ground Water</b>	<ul style="list-style-type: none"> <li>Ground water monitoring data should be collected at minimum of 8 locations (from existing wells /tube wells/existing current records) from the study area and shall be included.</li> </ul>		
<b>D. Traffic Study</b>			
<ul style="list-style-type: none"> <li>Type of vehicles</li> <li>Frequency of vehicles for transportation of materials</li> </ul>	-		

Attributes	Sampling		Remarks
	Network	Frequency	
<ul style="list-style-type: none"> <li>Additional traffic due to proposed project</li> <li>Parking arrangement</li> </ul>			
<b>E. Land Environment</b>			
<b>Soil</b> <ul style="list-style-type: none"> <li>Particle size distribution</li> <li>Texture</li> <li>pH</li> <li>Electrical conductivity</li> <li>Cation exchange capacity</li> <li>Alkali metals</li> <li>Sodium Absorption Ratio (SAR)</li> <li>Permeability</li> <li>Water holding capacity</li> <li>Porosity</li> </ul>			Soil samples be collected as per BIS specifications
<b>Land use/Landscape</b> <ul style="list-style-type: none"> <li>Location code</li> <li>Total project area</li> <li>Topography</li> <li>Drainage (natural)</li> <li>Cultivated, forest, plantations, water bodies, roads and settlements</li> </ul>			-
<b>E. Biological Environment</b>			
<b>Aquatic</b> <ul style="list-style-type: none"> <li>Primary productivity</li> <li>Aquatic weeds</li> <li>Enumeration of phyto plankton, zoo plankton and benthos</li> <li>Fisheries</li> <li>Diversity indices</li> <li>Trophic levels</li> <li>Rare and endangered species</li> <li>Marine Parks/ Sanctuaries/ closed</li> </ul>			<ul style="list-style-type: none"> <li>Detailed description of flora and fauna (terrestrial and aquatic) existing in the study area shall be given with special reference to rare, endemic and endangered species. Indicator species which indicate ecological and environment degradation should be identified and included to clearly state whether the proposed project would result in to any adverse effect on any species.</li> <li>Samples to collect from upstream and downstream of discharge point, nearby tributaries at downstream, and also from dug wells close to activity site.</li> <li>For forest studies, direction of wind should be considered while selecting forests.</li> </ul>

Attributes	Sampling		Remarks
	Network	Frequency	
areas /coastal regulation zone (CRZ) <b>Terrestrial</b> <ul style="list-style-type: none"> <li>• Vegetation-species list, economic importance, forest produce, medicinal value</li> <li>• Importance value index (IVI) of trees</li> <li>• Fauna</li> <li>• Avi fauna</li> <li>• Rare and endangered species</li> <li>• Sanctuaries / National park / Biosphere reserve</li> <li>• Migratory routes</li> </ul>			<ul style="list-style-type: none"> <li>• Secondary data to collect from Government offices, NGOs, published literature.</li> </ul>
<b>F. Socio-economic</b>			
<ul style="list-style-type: none"> <li>• Demographic structure</li> <li>• Infrastructure resource base</li> <li>• Economic resource base</li> <li>• Health status: Morbidity pattern</li> <li>• Cultural and aesthetic attributes</li> <li>• Education</li> </ul>			<ul style="list-style-type: none"> <li>• Socio-economic survey is based on proportionate, stratified and random sampling method.</li> <li>• Primary data collection through questionnaire</li> <li>• Secondary data from census records, statistical hard books, topo sheets, health records and relevant official records available with Govt. agencies</li> </ul>

iii. Interpretation of each environment attribute shall be enumerated and summarized as given below:

- Ambient air quality
- Ambient Noise quality
- Surface water quality
- Ground water quality
- Soil quality
- Biological Environment
- Land use
- Socio-economic environment

**4. Anticipated Environment Impacts and mitigation measures (In case of expansion, cumulative impact assessment shall be carried out)**

- i. Identification of potential impacts in the form of a **matrix** for the construction and operation phase for all the environment components

Activity	Environment	Ecological	Socio-economic
Construction phase			
Operation phase			

- ii. Impact on ambient air quality (Sources; Embedded control measures; Assessment; Mitigation measures; Residual impact)
- a. Construction phase
  - b. Operation phase
    - Details of stack emissions from the existing as well as proposed activity.
    - Assessment of ground level concentration of pollutants from the stack emission based on AQIP Modelling The air quality contours shall be plotted on a location map showing the location of project site, habitation nearby, sensitive receptors, if any along with wind rose map for respective period
    - Impact on ground level concentration, under normal, abnormal and emergency conditions. Measures to handle emergency situations in the event of uncontrolled release of emissions.
- iii. Impact on ambient noise quality (Sources; Embedded control measures; Assessment; Mitigation measures; Residual impact)
- a. Construction phase
  - b. Operation phase
- iv. Impact on traffic (Sources; Embedded control measures; Assessment; Mitigation measures; Residual impact)
- a. Construction phase
  - b. Operation phase
- v. Impact on soil quality (Sources; Embedded control measures; Assessment; Mitigation measures; Residual impact)
- a. Construction phase
  - b. Operation phase
- vi. Impact on land use (Sources; Embedded control measures; Assessment; Mitigation measures; Residual impact)
- a. Construction phase
  - b. Operation phase
- vii. Impact on surface water resource and quality (Sources; Embedded control measures; Assessment; Mitigation measures; Residual impact)
- a. Construction phase
  - b. Operation phase
- viii. Impact on ground water resource and quality (Sources; Embedded control measures; Assessment; Mitigation measures; Residual impact)
- a. Construction phase

- b. Operation phase
- ix. Impact on terrestrial and aquatic habitat (Sources; Embedded control measures; Assessment; Mitigation measures; Residual impact)
  - a. Construction phase
  - b. Operation phase
- x. Impact on socio-economic environment (Sources; Embedded control measures; Assessment; Mitigation measures; Residual impact)
  - a. Construction phase
  - b. Operation phase
- xi. Impact on occupational health and safety (Sources; Embedded control measures; Assessment; Mitigation measures; Residual impact)
  - a. Construction phase
  - b. Operation phase

**5. Analysis of Alternatives (Technology & Site)**

- i. No project scenario
- ii. Site alternative
- iii. Technical and social concerns
- iv. Conclusion

**6. Environmental Monitoring Program**

- i. Details of the Environment Management Cell
- ii. Performance monitoring schedule for all pollution control devices shall be furnished.
- iii. Corporate Environment Policy
  - a. Does the company have a well laid down Environment Policy approved by its Board of Directors? If so, it may be detailed in the EIA report.
  - b. Does the Environment Policy prescribe for standard operating process / procedures to bring into focus any infringement / deviation / violation of the environment or forest norms / conditions? If so, it may be detailed in the EIA.
  - c. What is the hierarchical system or Administrative order of the company to deal with the environment issues and for ensuring compliance with the environment clearance conditions? Details of this system may be given.
  - d. Does the company have system of reporting of non compliances / violations of environment norms to the Board of Directors of the company and / or shareholders or stakeholders at large? This reporting mechanism shall be detailed in the EIA report
- iv. Action plan for **post-project environment monitoring matrix:**

Activity	Aspect	Monitoring Parameter	Location	Frequency	Responsibility
Construction phase					
Operation phase					

## 7. Additional Studies

- i. Project proponent shall submit a study report on Decarbonisation program, which would essentially consist of company's carbon emissions, carbon budgeting/ balancing, carbon sequestration activities and carbon capture, use and storage after offsetting strategies. Further, the report shall also contain time bound action plan to reduce its carbon intensity of its operations and supply chains, energy transition pathway from fossil fuels to Renewable energy etc. All these activities/ assessments should be measurable and monitorable with defined time frames.
- ii. Details of adoption/ implementation status/plan to achieve the goal of Glasgow COP26 Climate Submit with regard to enhance the non-fossil energy, use of renewable energy, minimization of net carbon emission and carbon intensity with long-term target of "net Zero" emission.
- iii. Implementation status/measures adopted for avoiding the generation of single used plastic waste.
- iv. In cases the project is located in Critically and Severely Polluted Areas, additional mitigation measures adopted and detailed action plan to be submitted in the EIA/EMP Report as per MoEF&CC O.M. No. 22-23/2028-IA.III dated 31/10/2019 and MoEF&CC O.M. No. 22-23/2028-IA.III dated 5/07/2022 has to be submitted.
- v. Public consultation details (Entire proceedings as separate annexure along with authenticated English Translation of Public Consultation proceedings).
- vi. As part of Corporate Environment Responsibility (CER) activity, company shall adopt nearby villages based on the socio-economic survey and undertake community developmental activities in consultation with the village Panchayat and the District Administration. In this regard, time bound action plan as per the MoEF&CC Office Memorandum dated 30/09/2020 shall be submitted.
- vii. Summary of issues raised during public consultation along with action plan to address the same as per MoEF&CC O.M. dated 30/09/2020

S No	Physical activity and action plan		Year of implementation (Budget in INR)			Total Expenditure (Rs. in Crores)
	Name of the Activity	Physical Targets	1 <sup>st</sup>	2 <sup>nd</sup>	3 <sup>rd</sup>	

### viii. Risk assessment

- Methodology
- Hazard identification
- Frequency analysis
- Consequence analysis
- Risk assessment outcome

### ix. Emergency response and preparedness plan

## 8. Project Benefits

- i. Environment benefits
- ii. Social infrastructure

- iii. Employment and business opportunity
- iv. Other tangible benefits

**9. Environment Cost Benefit Analysis**

- i. Net present value
- ii. Internal rate of return
- iii. Benefit cost ratio
- iv. Cost effectiveness analysis

**10. Environment Management Plan (Construction and Operation phase)**

- i. Air quality management plan
- ii. Noise quality management plan
- iii. Action plan for hazardous waste management
- iv. Action plan for solid waste management
- v. Action plan for e-waste management.
- vi. Action plan for plastic waste management.
- vii. Action plan for construction and demolition waste management.
- viii. Effluent management plan
- ix. Storm water management plan
- x. Rain water harvesting plan
- xi. Plan for maximum usage of waste water/treated water in the Unit
- xii. Occupational health and safety management plan
- xiii. Green belt development plan: An action plan for Green Belt development consisting of 3 tiers of plantations of native species all along the periphery of the project of adequate width shall be raised in 33% of total area with a tree density shall not less than 2500 per ha within a time frame of one year shall be submitted. Survival rate of green belt shall be monitored on periodic basis to ensure that survival rate not be less than 80 %.
- xiv. Socio-economic management plan
- xv. Wildlife conservation plan (In case of presence of schedule I species)
- xvi. Total capital cost and recurring cost/annum for environment pollution control measures shall be included.

**11. Conclusion of the EIA study**

12. In addition to the above, any litigation pending against the project and/or any direction/order passed by any Court of Law against the project, if so, details thereof shall also be included. Has the unit received any notice under the Section 5 of Environment (Protection) Act, 1986 or relevant Sections of Air and Water Acts? If so, details thereof and compliance/ATR to the notice(s) and present status of the case.

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**Standard ToRs FOR CEMENT INDUSTRY [3(b)]**

1. Limestone and coal linkage documents along with the status of environment clearance of limestone and coal mines.
2. Quantum of production of coal and limestone from coal & limestone mines and the projects they cater to;
3. Present land use shall be prepared based on satellite imagery. High-resolution satellite image data having 1m-5m spatial resolution like quickbird, Ikonos, IRS P-6 pan sharpened etc. for the 10 Km radius area from proposed site. The same shall be used for land used/land-cover mapping of the area.
4. If the raw materials used have trace elements, an environment management plan shall also be included.
5. Plan for the implementation of the recommendations made for the cement plants in the Corporate Responsibility for Environmental Protection (CREP) guidelines shall be prepared.
6. Energy consumption per ton of clinker and cement grinding
7. Provision of waste heat recovery boiler
8. Arrangement for co-processing of hazardous waste in cement plant.
9. Provision of Alternate fuels.
10. Details of Implementation of Fly Ash Management Rules
11. Emission/Effluent norms as per GSR 496 (E) dated 9/5/2016 [EPA Rules 1986].
12. Action plan for the stock piles with impervious floor, provision of garland drains and catch pits to trap run off material shall be submitted.
13. Action plan to limit the particulate matter emission from all the stacks below 30 mg/Nm<sup>3</sup> shall be furnished.
14. PP shall explore the possibility of plastic waste utilization in the Plant/Unit process.
15. Action plan for 100 % solid waste utilization shall be submitted.
16. PM (PM<sub>10</sub> and P<sub>2.5</sub>) present in the ambient air must be analysed for source analysis – natural dust/RSPM generated from plant operations (trace elements) of PM<sub>10</sub> to be carried over.

**Standard ToRs FOR INTEGRATED STEEL PLANT [3(a)]**

1. Iron ore/coal linkage documents along with the status of environment clearance of iron ore and coal mines.
2. Quantum of production of coal and iron ore from coal & iron ore mines and the projects they cater to. Mode of transportation to the plant and its impact.
3. For Large ISPs, a 3-D view i.e. DEM (Digital Elevation Model) for the area in 10 km radius from the proposal site. MRL details of project site and RL of nearby sources of water shall be indicated.
4. Recent land-use map based on satellite imagery. High-resolution satellite image data having 1m-5m spatial resolution like quickbird, Ikonos, IRS P-6 pan sharpened etc. for the 10 Km radius area from proposed site. The same shall be used for land used/land-cover mapping of the area.

5. PM (PM<sub>10</sub> and PM<sub>2.5</sub>) present in the ambient air must be analysed for source analysis – natural dust/RSPM generated from plant operations (trace elements) of PM<sub>10</sub> to be carried over.
6. All stock piles will have to be on top of a stable liner to avoid leaching of materials to ground water.
7. Plan for the implementation of the recommendations made for the steel plants in the CREP guidelines.
8. Plan for slag utilization
9. Plan for utilization of energy in off gases (coke oven, blast furnace)
10. System of coke quenching adopted with justification.
11. Trace metals Mercury, arsenic and fluoride emissions in the raw material.
12. Trace metals in waste material specially in slag.
13. Trace metals in water
14. Details of proposed layout clearly demarcating various units within the plant.
15. Complete process flow diagram describing each unit, its processes and operations, along with material and energy inputs and outputs (material and energy balance).
16. Details on design and manufacturing process for all the units.
17. Details on environmentally sound technologies for recycling of hazardous materials, as per CPCB Guidelines, may be mentioned in case of handling scrap and other recycled materials.
18. Details on requirement of energy and water along with its source and authorization from the concerned department. Location of water intake and outfall points (with coordinates).
19. Details on toxic metal content in the waste material and its composition and end use (particularly of slag).
20. Details on toxic content (TCLP), composition and end use of slag.
21. Fourth Hole fume extraction system shall be provided for submerged Arc Furnace (SAF). Waste heat recovery (WHR) system shall be installed to recover the sensible heat from flue gases of electric arc furnace (EAF).
22. Emission/effluent norms as per G.S.R 894 (E) dated 4/12/2019 [EPA Rules 1986].
23. Action plan for the stock piles with impervious floor, provision of garland drains and catch pits to trap run off material shall be submitted.
24. Action plan to limit the particulate matter emission from all the stacks below 30 mg/Nm<sup>3</sup> shall be furnished.
25. Action plan for 100 % solid waste utilization shall be submitted.
26. PP shall explore the possibility of plastic waste utilization in the Plant/Unit process.

**Standard ToRs FOR METALLURGICAL INDUSTRY (Ferrous and Non-ferrous)[3(a)]**

1. A 3-D view i.e. DEM (Digital Elevation Model) for the area in 10 km radius from the proposal site. MRL details of project site and RL of nearby sources of water shall be indicated.
2. Plan for the implementation of the recommendations made for the proposed Unit in the Corporate Responsibility for Environmental Protection (CREP) guidelines.
3. Plan for solid wastes utilization.

4. Plan for utilization of energy in off gases (coke oven, blast furnace)
5. System of coke quenching adopted with full justification.
6. Details on environmentally sound technologies for recycling of hazardous materials, as per CPCB Guidelines, may be mentioned in case of handling scrap and other recycled materials.
7. Details on toxic metal content in the waste material and its composition and end use (particularly of slag).
8. Details on toxic content using Toxicity Characteristic Leaching Procedure (TCLP), composition and end use of slag.
9. 100 % dolo char generated in the plant shall be used to generate power.
10. Fourth Hole fume extraction system shall be provided for SAF.WHR system shall be installed to recover sensible heat from flue gases of EAF. Provision for installation of jigging and briquetting plant to utilise the fines generated in the process.
11. No tailing pond is permitted for Iron ore slimes. Dewatering and filtration system shall be provided.
12. Emission/effluent norms as per G.S.R 894 (E) dated 4/12/2019 [EPA Rules 1986].
13. Action plan for the stock piles with impervious floor, provision of garland drains and catch pits to trap run off material shall be submitted.
14. Action plan for developing connecting and internal road in terms of MSA as per IRC guidelines shall be submitted.
15. Action plan to limit the particulate matter emission from all the stacks below 30 mg/Nm<sup>3</sup> shall be furnished.
16. Action plan for 100 % solid waste utilization shall be submitted.
17. PM (PM<sub>10</sub> and P<sub>2.5</sub>) present in the ambient air must be analysed for source analysis – natural dust/RSPM generated from plant operations (trace elements) of PM<sub>10</sub> to be carried over.

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**Standard ToRs FOR PULP AND PAPER INDUSTRY [5(i)]**

1. A note on pulp washing system capable of handling wood pulp shall be included.
2. Manufacturing process details for the existing and proposed plant shall be included. Chapter on Pulping & Bleaching shall include: no black liquor spillage in the area of pulp mill; no use of elemental chlorine for bleaching in mill; installation of hypo preparation plant; no use of potcher washing and use of counter current or horizontal belt washers. Chapter on Chemical Recovery shall include: no spillage of foam in chemical recovery plant, no discharge of foul condensate generated from MEE directly to ETP; control of suspended particulate matter emissions from the stack of fluidized bed recovery boiler and ESP in lime kiln
3. Studies shall be conducted and a chapter shall be included to show that Soda pulping process can be employed for Eucalyptus/Casuarina to produce low kappa (bleachable) grade of pulp.

4. Commitment that only elemental Chlorine-free technology will be used for the manufacture of paper and existing plant without chemical recovery plant will be closed within 2 years of issue of environment clearance.
5. A commitment that no extra chlorine base bleaching chemicals (more than being used now) will be employed and AOx will remain within limits as per CREP for used based mills. Plan for reduction of water consumption.
6. Undertaking to comply with the norms stipulated in the S.O. 3187 (E) dated 7/10/2016 for the projects located in Ganga basin.
7. Action plan for the stock piles with impervious floor, provision of garland drains and catch pits to trap run off material shall be submitted.
8. Action plan to limit the particulate matter emission from all the stacks below 30 mg/Nm<sup>3</sup> shall be furnished.
9. Action plan for 100 % waste utilization shall be submitted.

#### **Standard ToRs FOR LEATHER/SKIN/HIDE PROCESSING INDUSTRY [4(f)]**

1. Justification for engaging a particular type of process (raw hide/skin into semi finishing or finished leather, semi-finished leather to finished leather, dry finishing operations, chrome/vegetable tanning, etc.).
2. Details regarding complete leather/ skin/ hide processing including the usage of sulphides, nitrogen compounds, chromium or other tanning agents, post-tanning chemicals, biocides, etc., along with the material balance shall be provided.
3. In case of chrome tanning, details of the chrome recovery plant, management of shavings/solid waste including safe disposal.
4. Details on reuse of soak liquor / saline stream from membrane system, if applicable, to the extent possible in pickling activity after required treatment. Also, mention the salt recovery measures.
5. Action plan to limit the particulate matter emission from all the stacks below 30 mg/Nm<sup>3</sup> shall be furnished.
6. Action plan for 100 % waste utilization shall be submitted.

#### **Standard ToRs FOR COKE OVEN PLANT [4(b)]**

1. Justification for selecting recovery/non-recovery (beehive) type batteries with the proposed unit size.
2. Details of proposed layout clearly demarcating various facilities such as coal storages, coke making, by-product recovery area, etc within the plant.
3. Details of coke oven plant (recovery/non-recovery type) including coal handling, coke oven battery operations, coke handling and preparation.
4. Scheme for coal changing, charging emission centre, Coke quenching technology, pushing emission control.

5. Scheme for coke oven effluent treatment plant details including scheme for meeting cyanide standard.
6. Emission/effluent norms as per G.S.R 894 (E) dated 4/12/2019. Provision of CDQ in case of coke oven plant of 0.8 MTPA and above.
7. Action plan to limit the particulate matter emission from all the stacks below 30 mg/Nm<sup>3</sup> shall be furnished.
8. Action plan for 100 % solid waste utilization shall be submitted.
9. Action plan for the stock piles with impervious floor, provision of garland drains and catch pits to trap run off material shall be submitted.

**Standard ToRs FOR ASBESTOS MILLING AND ASBESTOS BASED PRODUCTS[4( c)]**

1. Type of fibres used (Asbestos and others) and preference of selection from techno-environment angle should be furnished
2. As asbestos is used in several products and as the level of precautions differ from milling to usage in cement products, friction products gasketing, textiles and also differ with the process used, it is necessary to give process description and reasons for the choice for selection of process
3. Technology adopted, flow chart, process description and layout marking areas of potential environment impacts
4. National standards and codes of practice in the use of asbestos particular to the industry should be furnished
5. In case of newly introduced technology, it should include the consequences of any failure of equipment/ technology and the product on environment status.
6. In case of expansion project asbestos fibre to be measured at stack emission and work zone area, besides base line air quality.
7. In case of green field project asbestos fibre to be measured in the ambient air.
8. Action plan to limit the particulate matter emission from all the stacks below 30 mg/Nm<sup>3</sup> shall be furnished.
9. Action plan for 100 % solid waste utilization shall be submitted.
10. PM (PM<sub>10</sub> and P<sub>2.5</sub>) present in the ambient air must be analysed for source analysis – natural dust/RSPM generated from plant operations in case of expansion projects (trace elements /asbestos fibre) of PM<sub>10</sub> to be carried over.
11. Action plan for the stock piles with impervious floor, provision of garland drains and catch pits to trap run off material shall be submitted.

**Standard ToRs FOR IRON ORE BENEFICIATION PLANT [2 (b)]**

1. Details regarding pollution control measures to be adopted in the mineral handling area, loading and unloading areas including all transfer points shall be submitted.

2. The Project proponent shall submit action plan for conditioning of the ore with water to mitigate fugitive dust emission, without affecting flow of ore in the ore processing and handling areas.
3. Treatment details regarding effluent generated from the ore beneficiation plant and the mode of transportation of tailing slurry shall be submitted.
4. Separate chapter on slime management shall be submitted.
5. Action plan for regular monitoring of ground water level and quality in and around the project area of beneficiation plant and tailing/slime pond shall be submitted by establishing a network of existing wells and constructing new piezometers.
6. Details regarding lining of the tailing/slime pond to be provided shall be submitted in order to ensure that there is no leaching from the tailing/slime pond.
7. Details regarding establishment of garland drain around the tailing/slime pond and the quantity of decanted water to be re-circulated from the tailing/slime pond shall be submitted along with complete water balance.
8. Technology to be adopted for maximum recovery of ore in order to reduce slurry discharge and to increase the life of the tailing/slime pond shall be submitted.
9. Action plan for 100 % solid waste utilization shall be submitted.
10. Action plan for the stock piles with impervious floor, provision of garland drains and catch pits to trap run off material shall be submitted.

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## Executive Summary

### Executive summary of the report in about 8/10 pages incorporating the following:

- i. Project name and location (Village, Dist, State, Industrial Estate (if applicable))
- ii. Products and capacities. If expansion proposal, then existing products with capacities and reference to earlier EC.
- iii. Requirement of land, raw material, water, power, fuel, with source of supply (Quantitative)
- iv. Process description in brief, specifically indicating the gaseous emission, liquid effluent and solid and hazardous wastes. Materials balance shall be presented.
- v. Measures for mitigating the impact on the environment and mode of discharge or disposal.
- vi. Capital cost of the project, estimated time of completion
- vii. Site selected for the project – Nature of land – Agricultural (single/double crop), barren, Govt/private land, status of its acquisition, nearby (in 2/3 km.) water body, population, with in 10km other industries, forest, eco/sensitive zones, accessibility, (note – in case of industrial estate this information may not be necessary)
- viii. Baseline environmental data – air quality, surface and ground water quality, soil characteristic, flora and fauna, socio/economic condition of the nearby population
- ix. Identification of hazards in handling, processing and storage of hazardous material and safety system provided to mitigate the risk.
- x. Likely impact of the project on air, water, land, flora/fauna and nearby population
- xi. Emergency preparedness plan in case of natural or in plant emergencies
- xii. Issues raised during public hearing (if applicable) and response given
- xiii. CSR plan with proposed expenditure.
- xiv. Occupational Health Measures
- xv. Post project monitoring plan

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**ANNEXURE-3****List of the Expert Appraisal Committee (Industry-1) members participated during VC meeting**

S. No.	Name	Position	30.05.2023
1.	Shri Rajive Kumar	Chairman	<i>Present</i>
2.	Dr. Dipankar Shome	Vice Chairman	<i>Present</i>
3.	Dr. S. Ranganathan	Member	<i>Present</i>
4.	Dr. Ranjit Prasad	Member	<i>Present</i>
5.	Dr. S. K. Singh	Member	<i>Present</i>
6.	Dr. Tejaswini Ananthkumar	Member	<i>Absent</i>
7.	Dr. Hemant Sahasrabuddhe	Member	<i>Present</i>
8.	Dr. Jai Krishna Pandey	Member	<i>Present</i>
9.	Dr. E V R Raju	Member	<i>Present</i>
10.	Dr. S K Chaturvedi, Actg. DG, (Representatives of NCCBM)	Member	<i>Present</i>
11.	Shri Nazimuddin, Scientist 'F' (Representative of CPCB)	Member	<i>Present</i>
12.	Dr. S. Raghavan, Scientist 'D' (Representative of National Institute of Occupational Health (NIOH))	Member	<i>Present</i>
13.	Dr. Sanjay Bist, Scientist 'E' (Representative of Indian Meteorological Department)	Member	<i>Present</i>
14.	Dr. R.B. Lal, Scientist F, MoEFCC	Member Secretary	<i>Present</i>
<b>MoEFCC</b>			
15.	Dr R P Rastogi	Scientist C	<i>Present</i>
16.	Dr Sandeepan BS	Scientist B	<i>Present</i>

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**Approval of EAC Chairman**

Email

Director MoEFCC Dr R B LAL

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**Re: Draft minutes of the 33rd EAC Meeting held on 30th May, 2023, for approval of the Chairman, EAC**

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**From :** rajivekumar1983@gmail.com

Mon, Jun 05, 2023 04:48

**Subject :** Re: Draft minutes of the 33rd EAC Meeting held on 30th May, 2023, for approval of the Chairman, EAC

AM

**To :** Director MoEFCC Dr R B LAL  
<rb.lal@nic.in>

**Cc :** chairman eac ind 1  
<chairman.eac.ind.1@gmail.com>, ranganathan metals  
<ranganathan.metals@gmail.com>, ranjitnitj@gmail.com,  
rajuevr60@gmail.com, sksinghdce@gmail.com,  
dshome61@gmail.com, tejaswini acf  
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<sshemant\_801@rediffmail.com>, dg@ncbindia.com, Nazimuddin  
<nazim.cpcb@nic.in>, Raghavan S  
<raghuharihar@gov.in>, raghuharihar@yahoo.co.in, Sanjay Bist  
<sanjay.bist@imd.gov.in>, drjkpandey eac industry1  
<drjkpandey.eac.industry1@gmail.com>  
>

Dear Dr. Lal,  
The draft minutes of 33 EAC meeting are approved.  
Kindly do the needful.

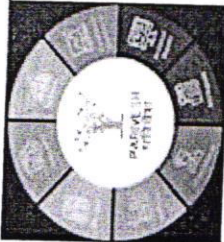
Best wishes  
Rajive Kumar  
Chairman-EAC- Industry-1

\*\*\*

ENVIRONMENTAL  
CLEARANCE

**PARIVESH**

*(Pro-Active and Responsive Facilitation by Interactive,  
and Virtuous Environment Single-Window Hub)*



**Government of India  
Ministry of Environment, Forest and Climate Change  
(Impact Assessment Division)**

To,

The Director  
MEENAKSHI UDYOG (INDIA)PVT LTD  
Kapakkal Village Road -Via Ullivernapalli Hosur ,Thally Road,Krishnagiri  
District,GeneralManager,Krishnagiri,Tamil Nadu-635110

**Subject:** Grant of Environmental Clearance (EC) to the proposed Project Activity under the provision of EIA Notification 2006-regarding

Sir/Madam,

This is in reference to your application for Environmental Clearance (EC) in respect of project submitted to the Ministry vide proposal number IA/TN/IND1/411355/2022 dated 19 May 2023. The particulars of the environmental clearance granted to the project are as below.

- |  |   |
|--|---|
| 1. EC Identification No.                   | EC23A008TN162913  |
| 2. File No.                                | IA-J-11011/199/2020-IA-II(IND-I)  |
| 3. Project Type                            | Expansion   |
| 4. Category                                | A   |
| 5. Project/Activity including Schedule No. | 3(a) Metallurgical industries (ferrous & non ferrous)                               |
| 6. Name of Project                         | Meenakshi Udyog (India) Pvt Ltd - Proposed expansion of existing steel rolling mill |
| 7. Name of Company/Organization            | MEENAKSHI UDYOG (INDIA)PVT LTD  |
| 8. Location of Project                     | Tamil Nadu  |
| 9. TOR Date                                | N/A   |

The project details along with terms and conditions are appended herewith from page no 2 onwards.

Date: 19/07/2023

(e-signed)  
Dr. R B Lal  
Scientist F  
IA - (Industrial Projects - 1 sector)

*Note: A valid environmental clearance shall be one that has EC identification number & E-Sign generated from PARIVESH. Please quote identification number in all future correspondence.*

*This is a computer generated cover page.*

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F. No. IA-J-11011/199/2020-IA-II (IND-I)  
Government of India  
Ministry of Environment, Forest and Climate Change  
(I.A. Division – Industry I sector)  
\*\*\*

Indira Paryavaran Bhawan  
Vayu Wing, 3<sup>rd</sup> Floor,  
Jor Bagh Road, Aliganj,  
New Delhi – 110003

Dated: 19<sup>th</sup> July, 2023

To,

M/s Meenakshi Udyog (India) Pvt. Ltd  
Kapakkal Village Road -Via Ullivernapalli Hosur,  
Thally Road, Krishnagiri District,  
Kalugonda palli Tamil Nadu- 635110  
Email: [meenakshiudyog18@gmail.com](mailto:meenakshiudyog18@gmail.com)

**Project: Proposed expansion of existing steel rolling mill by M/s Meenakshi Udyog (India) Pvt. Ltd., located at Kalugondapalli Village, Denkanikottai taluk, Krishnagiri district of Tamil Nadu – Grant of Environmental Clearance regarding.**

Sir,

This refers to your proposal no. IA/TN/IND1/411355/2022 Dated 19.05.2023 along with copy of EIA report and Forms (Part A, B and C) and certified compliance report seeking Environment Clearance (EC) under the provisions of the EIA Notification, 2006 for the project mentioned above. . Further, PP has submitted the information on Portal on 21.06.2023.

2. The proposed project activity is listed at S. No. 3(a) Metallurgical industries (ferrous & non-ferrous) under Category “B” of the schedule of the EIA Notification, 2006 and attracts general condition due to Interstate Boundary falling within 5 km radial distance from the proposed project site and therefore being appraised at Central Level.

3. The instant Proposal was considered in the 33<sup>rd</sup> EAC Meeting held on 30<sup>th</sup> May 2023 wherein after detailed deliberations, the committee recommended the proposal for grant of Environment Clearance under the provisions of EIA Notification, 2006 subject to the stipulation of specific conditions and general conditions. The minutes of the meeting and all the project documents are available on PARIVESH portal which can be accessed at <https://parivesh.nic.in>

4. The details of the proposal are as per the EIA/EMP report submitted by the proponent. The salient features of the proposal as presented during the above-mentioned meetings of EAC (Industry I Sector) are as under: -

S. No.	Particulars	Details submitted by PP
a.	Terms of Reference for undertaking EIA study	22.10.2020
b.	Period of baseline data collection	December 2020 to February 2021
c.	Date of Public Consultation	11.08.2022
d.	Action plan to address the PH issues	An amount of Rs. 45 Lakhs have been earmarked to address the issues raised during public hearing. Detail of activities proposed

S. No.	Particulars	Details submitted by PP		
		attached as <b>Annexure 1.</b>		
e.	Location of the project	Kalugondapalli Village, Denkanikottai taluk, Krishnagiri district of Tamil Nadu		
f.	Latitude and Longitude of the project site	Pt	Latitude	Longitude
		1	12°38'53.21"N	77°45'8.19"E
		2	12°38'51.81"N	77°45'10.32"E
		3	12°38'49.55"N	77°45'16.80"E
		4	12°38'48.84"N	77°45'17.07"E
		5	12°38'45.66"N	77°45'16.64"E
		6	12°38'45.74"N	77°45'9.85"E
		7	12°38'47.85"N	77°45'6.15"E
g.	Total land	4.89 ha of MUIPL		
h.	Land acquisition details as per MoEF&CC O.M. dated 7/10/2014	The entire land is already under the possession of the proponents		
i.	Existence of habitation & involvement of R&R, if any	No R&R involved.  <b>Nearest Habitation –</b> Malugundapalli- 1.19 km, WNW		
j.	Elevation of the project site	950 - 956 M above mean sea level		
k.	Involvement of Forest land if any.	No Forest Land is involved.		
l.	Water body exists within the project site as well as study area	<b>Waterbody</b>	<b>Distance</b>	<b>Direction</b>
		Uliveeranahally Kere	0.84 km	NW
		Mathukur Kere	1.31 km	S
		Kabanka Pond	1.33 km	S
		Bynahanakalli Kere	2.11 km	SSW
		Vasa Kere	2.81km	E
		Nagandahally Lake	3.56 km	NE
		Nagandahally Lake	3.58 km	NE
		Kempatti Lake	4.85 km	NW
		Muthagatti Lake	6.67 km	NNW
		Dodda Ubbanuar Lake	9.10 km	WSW
		Kothagondapalli Lake	9.31 km	NNW
m.	Existence of ESZ / ESA / national park / wildlife Sanctuary / biosphere Reserve / tiger reserve / elephant reserve etc. if any within the study area	NIL within 10 km radius from project site		
n.	Project cost	Existing capital cost of project was 14.5 Crores. The capital cost of the proposed project is Rs 25 Crores		
o.	EMP cost	The capital cost for environmental protection measures is proposed as Rs 1 Crores. The annual recurring cost towards the		

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S. No.	Particulars	Details submitted by PP
		environmental protection measures is proposed as Rs 0.2 Crores
p.	Employment opportunity	The employment generation from the proposed project / expansion is 125
q.	Water and Power requirement	The water requirement for the proposed project is estimated as 125 m <sup>3</sup> /day. The power requirement for the proposed project is estimated as 12.95 MW.

**Unit configuration and capacity:**

Sl. No.	Plant Equipment/ Facility	Existing facilities as per CTE dated 27.03.2006		Proposed Units		Final (Existing + Proposed)	
		Configuration	Capacity	Configuration	Capacity	Configuration	Capacity
1	Induction furnace	2 nos. of 7 TPH 1 no. of 10 TPH	1 x 7 TPH 1 x 10 TPH	1 no. of 10 TPH 2 nos. of 12 TPH	1 x 10 TPH 2 x 12 TPH	1 no. of 10 TPH 2 nos. of 12 TPH	1 x 10 TPH 2 x 12 TPH
2.	Continuous casting machine	2 strands	2 strands	-	-	2 strands	2 strands
3.	RHF & Scrubber	1	18 T	Nil	Nil	1	18 T
4.	Air Cooled Water tower	1	-	1	-	1	-
5.	MS Billets	1	30000 TPA	either to 1,91,000 TPA of MS Billets or 1,80,000 TPA of TMT rods		either to 1,91,000 TPA of MS Billets or 1,80,000 TPA of TMT rods	
6.	TMT Rods	1	60000 TPA				
7.	Plate type heat exchanger	1	-	-	-	1	-
8.	Fume Extraction system	1	-	-	-	1	-
9.	Cooling tower	1	-	-	-	1	-

6. The EAC, in its meeting held during 30<sup>th</sup> May, 2023, inter-alia, deliberated the following:

- i. The instant proposal is for expansion of existing steel rolling mill [existing - 30000 Tons Per Annum (TPA) MS Billets and 60000 Tons Per Annum TMT rods] either to 1,91,000 TPA of MS Billets or 1, 80,000 TPA of TMT rods.
- ii. The proposed cement grinding unit is a category B project and appraised as Category A at Central level project due to Interstate Boundary falling within 5 km radial distance from the proposed project site.
- iii. The EAC, constituted under the provision of the EIA Notification, 2006 comprising Expert Members/domain experts in various fields, examined the proposal submitted by the Project Proponent in desired format along with EIA/EMP reports prepared and submitted by the Consultant accredited by the QCI/ NABET on behalf of the Project Proponent.
- iv. The EAC noted that the Project Proponent has given an undertaking that the data and

- information given in the application and enclosures are true to the best of his knowledge and belief and no information has been suppressed in the EIA/EMP reports. If any part of data/information submitted is found to be false/ misleading at any stage, the project will be rejected and Environmental Clearance given, if any, will be revoked at the risk and cost of the project proponent.
- v. The Committee noted that the EIA reports are in compliance of the ToR issued for the project, reflecting the present environmental status and the projected scenario for all the environmental components. The Committee deliberated on the proposed mitigation measure towards Air, Water, Noise and Soil pollutions. The Committee suggested that the storage of toxic/explosive raw materials/products shall be undertaken with utmost precautions and following the safety norms and best practices.
  - vi. The existing project had obtained Consent to Establish from TNPCB vide Consent order No.166600 dated 27.03.2006 under Air act & Consent order No. 20567 dated 27.03.2006 under Water act for production of 30,000 TPA of MS billets & TMT rods of 60,000 TPA. Latest Consent to Operate for the existing unit was accorded by Tamil Nadu State Pollution Control Board vide PROCEEDINGS NO.F.0715HSR/OL/DEE/TNPCB/HSR/A/2022 dated 13.04.2022. The validity of CTO is up to 31.03.2024.
  - vii. The EAC deliberated on the certified compliance report of earlier CTO and its action plan and found it satisfactory.
  - viii. The total project area is 4.89 ha which is under the possession of the project proponent.
  - ix. The nearest habitation is Malugundapalli at a distance of 1.19 km in WNW direction of the project site. The EAC is of the opinion that PP shall strictly implement the environmental safeguard measures proposed to minimise the impact on the habitation of the locals.
  - x. Uliveeranahally Kere is at a distance of 0.84 km in NW of the project site. Also, there are other water bodies such as Lakes, ponds and are within the study area of 10 km of the project site. The EAC is of the opinion that water bodies shall not be disturbed. Mitigation measures w.r.t. safeguarding the water bodies shall be implemented.
  - xi. Existing Water requirement is 20 m<sup>3</sup>/day which is obtained from Panchayat. The water requirement for the proposed project is estimated as 125 m<sup>3</sup>/day, out of which 25 m<sup>3</sup>/day of fresh water requirement will be obtained from the Panchayat and the remaining requirement of 100 m<sup>3</sup>/day will be met from the recycling.
  - xii. The Committee has found that the baseline data and incremental GLC due to the proposed project and found it satisfactory.
  - xiii. The PP has submitted that existing green belt has been developed in 1 ha area which is about 20% of the total project area of 4.87 ha with total sapling of 570 Trees. Proposed greenbelt will be developed in 1.65 ha which is about 33% of the total project area. Total no. of 4100 saplings will be planted and nurtured in 1.65 hectares in a year. The EAC deliberated on the revised greenbelt action plan along with the budget earmarked and is of the opinion that as committed, the greenbelt shall be completed in the coming monsoons of 2023.
  - xiv. The committee deliberated details of carbon foot prints and carbon sequestration study w.r.t. proposed project and found them to be satisfactory.
  - xv. The Committee also deliberated on the public hearing issues along with revised action plan submitted by the proponent to address the issues raised during the public hearing and found it satisfactory.
  - xvi. The EAC also deliberated on the submitted written representation of project proponent and found it satisfactory.

- xvii. The EAC deliberated on the proposal with due diligence in the process as notified under the provisions of the EIA Notification, 2006, as amended from time to time and accordingly made the recommendations to the proposal. The Experts Members of the EAC found the proposal in order and recommended for grant of environmental clearance.
- xviii. The environmental clearance recommended to the project/activity is strictly under the provisions of the EIA Notification 2006 and its subsequent amendments. It does not tantamount/construe to approvals/consent/permissions etc. required to be obtained or standards/conditions to be followed under any other Acts/ Rules/ Subordinate legislations, etc., as may be applicable to the project. The project proponent shall obtain necessary permission as mandated under the Water (Prevention and Control of Pollution) Act, 1974 and the Air (Prevention and Control of Pollution) Act, 1981, as applicable from time to time, from the State Pollution Control Board, prior to construction & operation of the project.
- xix. EAC also reviewed the EC conditions (specific and general) pertaining to Industry-I projects and observed that some of the specific conditions stipulated so far in the previously recommended EC projects are common and applicable to most of the projects in general. In view of the same, the General Conditions (in case of EC projects) have been revised through reallocation of these common conditions from specific to General Conditions (in case of EC projects). Accordingly, the instant project is also being stipulated with the modified General conditions.

7. The EAC (Industry-1 Sector), in its 33<sup>rd</sup> meeting held on May 30, 2023, based on information & clarifications provided by the project proponent and after detailed deliberations **recommended** the proposal for grant of Environment Clearance subject to stipulation of specific and general conditions as detailed in the point below.

8. The MoEF&CC has examined the proposal in accordance with the Environment Impact Assessment (EIA) Notification, 2006 & further amendments thereto and after accepting the recommendations of the Expert Appraisal Committee (Industry-1 Sector) hereby decided to grant **Environment Clearance for instant proposal of M/s Meenakshi Udyog (India) Pvt. Ltd.** under the provisions of EIA Notification, 2006 subject to the following specific conditions and general conditions:

**A. Specific Condition:**

- i. The project proponent shall comply with all the environmental protection measures and safeguards proposed in the documents submitted to the Ministry. All the recommendations made in the EIA/EMP in respect of environmental management, and risk mitigation measures relating to the project shall be implemented.
- ii. The project proponent shall utilize modern technologies for capturing of carbon emitted and shall also develop carbon sink/carbon sequestration resources capable of capturing more than emitted. The implementation report shall be submitted to the IRO, MoEF&CC in this regard.
- iii. The nearest habitation is Malugundapalli at a distance of 1.19 km in WNW direction of the project site. Project Proponent shall take appropriate environmental safeguard measures to minimise the impact on the habitation of the locals. PP needs to strengthen green belt all around the plant area to reduce the dust pollution. The PP shall also include this location in its environmental monitoring programme.
- iv. Uliveeranahally Kere is at a distance of 0.84 km in NW of the project site. Also, there are other water bodies such as lakes, ponds and are within the study area of 10 km of the project site. A robust and full proof Drainage Conservation scheme to protect the natural drainage



- and its flow parameters; along with Soil conservation scheme and multiple Erosion control measures shall be implemented.
- v. The water requirement of 125 m<sup>3</sup>/day shall be obtained from Panchayat (Fresh water – 25 m<sup>3</sup>/day) and the remaining from the recycling (100 m<sup>3</sup>/day) after obtaining necessary permission from the Competent Authority, afresh. The existing approval is 9 years old. No ground water extraction is permitted.
  - vi. Three tier Green Belt shall be developed in at least 33% of the project area in a time period of 1 year with native species all along the periphery of the project site of adequate width and tree density shall not be less than 2500 per ha. Survival rate of green belt developed shall be monitored on periodic basis to ensure that damaged plants are replaced with new plants in the subsequent years. PP shall also develop greenbelt in the form of shelter belt comprising of total of 6 rows of 2x2 m plantation with tall trees & broad leaves with thick canopy along with windshield inside the plant premises to act as green barrier for air pollution & noise levels towards Malugundapalli Villages. Compliance status in this regard, shall be submitted to concerned Regional Office of the MoEF&CC.
  - vii. All the commitments made towards socio-economic development of the nearby villages shall be satisfactorily implemented. The action plan based on the social impact assessment study of the project as per the EMP in accordance to the Ministry's OM dated 30.09.2020 amounting to Rs. 45 Lakhs shall be strictly implemented and progress shall be submitted to the Regional Office of MoEF&CC.
  - viii. The PP shall improve the housekeeping at the project site and implement the activities such as dust control mechanism, vacuum cleaning facilities, adequate internal drainage to avoid water logging, internal road maintenance with paved/concrete, waste yard upkeep, and adequate lighting etc. The PP shall conduct regular internal audit on these aspect for better housekeeping in the Unit. The implementation Report needs to be submitted to the IRO, MoEF&CC.
  - ix. The PP shall adopt undertake village adoption programme, prepare and implement the action plan to develop them into model villages.

## **B. General Conditions**

### **I. Statutory compliance:**

- i. The Environment Clearance (EC) granted to the project/ activity is strictly under the provisions of the EIA Notification, 2006 and its amendments issued from time to time. It does not tantamount/ construe to approvals/ consent/ permissions etc., required to be obtained or standards/conditions to be followed under any other Acts/Rules/Subordinate legislations, etc., as may be applicable to the project.
- ii. This Environmental clearance is granted subject to final outcome of Hon'ble Supreme Court of India, Hon'ble High Court, Hon'ble NGT and any other Court of Law, if any, as may be applicable to this project.

### **II. Air quality monitoring and preservation**

- i. The project proponent shall install 24x7 continuous emission monitoring system at process stacks to monitor stack emission as well as 02 Nos. Continuous Ambient Air Quality Station (CAAQMS) for monitoring AAQ parameters with respect to standards prescribed in Environment (Protection) Rules 1986 as amended from time to time. The CEMS and

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CAAQMS shall be connected to SPCB and CPCB online servers and calibrate these systems from time to time according to equipment supplier specification through labs recognized under Environment (Protection) Act, 1986 or NABL accredited laboratories.

- ii. The project proponent shall carryout Continuous Ambient Air Quality monitoring for common/criterion parameters relevant to the main pollutants released (e.g. PM<sub>10</sub> and PM<sub>2.5</sub> in reference to PM emission, and SO<sub>2</sub> and NO<sub>x</sub> in reference to SO<sub>2</sub> and NO<sub>x</sub> emissions) within and outside the plant area (at least at four locations one within and three outside the plant area at an angle of 120° each), covering upwind and downwind directions.
- iii. The project proponent shall monitor fugitive emissions in the plant premises at least once in every quarter through laboratories recognized under Environment (Protection) Act, 1986 or NABL accredited laboratories.
- iv. Sampling facility at process stacks shall be provided as per CPCB guidelines for manual monitoring of emissions.
- v. Appropriate Air Pollution Control (APC) system shall be provided for all the dust generating points including fugitive dust from all vulnerable sources, so as to comply prescribed stack emission and fugitive emission standards.
- vi. The project proponent shall provide leakage detection and mechanized bag cleaning facilities for better maintenance of bags.
- vii. Sufficient number of mobile or stationery vacuum cleaners shall be provided to clean plant roads, shop floors, roofs, regularly.
- viii. Ensure covered transportation and conveying of raw material to prevent spillage and dust generation. The project proponent use leak proof trucks/dumpers carrying coal and other raw materials and cover them with tarpaulin.
- ix. The project proponent shall provide primary and secondary fume extraction system at all heat treatment furnaces.
- x. Wind shelter fence and chemical spraying shall be provided on the raw material stock piles.
- xi. Design the ventilation system for adequate air changes as per prevailing norms for all tunnels, motor houses, Oil Cellars.
- xii. Pollution control system in the plant shall be provided as per the CREP Guidelines of CPCB.
- xiii. The project proponent shall adopt the Clean Air practices like mechanical collectors, wet scrubbers, fabric filters (bag houses), electrostatic precipitators, combustion systems (thermal oxidizers), condensers, absorbers and biological degradation. Controlling emissions related to transportation shall include emission controls on vehicles as well as use of cleaner fuels. Sufficient numbers of additional truck mounted Fog/Mist water cannons shall be procured and operated regularly inside the project premises and also in the surrounding villages to arrest suspended dust in the atmosphere.
- xiv. Bag filters shall be cleaned regularly and efficiency of bag filter system shall be monitored at regular intervals.
- xv. Water Sprinklers/Water mist system shall be installed near raw material yards, operational units and other strategic locations to control fugitive emissions from the plant.
- xvi. The particulate matter emissions from the process stacks shall be less than 30 mg/Nm<sup>3</sup> and measures shall be undertaken as per the submitted action plan. Efficient Air monitoring equipment shall be installed.
- xvii. Following additional arrangements to control fugitive dust shall be provided:

- a. Fog / Mist Sprinklers at all on bulk raw material storage area (at the transfer points) like Iron Ore, Coal and for Fly Ash and similar solid waste storage areas.
  - b. Proper covered vehicle shall be used while transport of materials.
  - c. Wheel washing mechanism shall be provided in entry and exit gates with complete recirculation system.
- xviii. Online stack monitoring system for IF and RHF shall be installed and monitoring report shall be submitted to the concerned Regional Office of the MoEF&CC along with the six monthly compliance report.
- xix. Low NOx Burners will be installed at Reheating Furnace for control of Gaseous emissions generated while using PNG.

### III. Water quality monitoring and preservation

- i. The project proponent shall install 24x7 continuous effluent monitoring system with respect to standards prescribed in Environment (Protection) Rules 1986 as amended from time to time and connected to SPCB and CPCB online servers and calibrate these system from time to time according to equipment supplier specification through labs recognized under Environment (Protection) Act, 1986 or NABL accredited laboratories.
- ii. The project proponent shall monitor regularly ground water quality at least twice a year (pre- and post-monsoon) at sufficient numbers of piezometers/sampling wells in the plant and adjacent areas through labs recognized under Environment (Protection) Act, 1986 and NABL accredited laboratories.
- iii. Garland drains and collection pits shall be provided for each stock pile to arrest the run-off in the event of heavy rains and to check the water pollution due to surface run off.
- iv. Water meters shall be provided at the inlet to all unit processes in the plants.
- v. The project proponent shall make efforts to minimise water consumption in the plant complex by segregation of used water, practicing cascade use and by recycling treated water.
- vi. The proposed project shall be designed as "Zero Liquid Discharge" Plant. ETP shall be installed and there shall be no discharge of effluent from the plant. Domestic effluent shall be treated in Sewage Treatment Plant. Suitable measures shall be adopted for sewage water handling to ensure no contamination of any kind of water body.
- vii. All stockyards shall have impervious flooring and shall be equipped with water spray system for dust suppression. Stock yards shall also have garland drains and catch pits to trap the run off material and shall be implemented as per the action plan submitted in EIA/EMP report.
- viii. Rain water harvesting shall be implemented to recharge/harvest water as per the action plan submitted in the EIA/EMP report.

### IV. Noise monitoring and prevention

- i. Noise pollution shall be monitored as per the prescribed Noise Pollution (Regulation and Control) Rules, 2000 and amendments thereof, and report in this regard shall be submitted to Regional Officer of the Ministry as a part of six-monthly compliance report.
- ii. The ambient noise levels should conform to the standards prescribed under E(P)A Rules, 1986 viz. 75 dB(A) during day time and 70 dB(A) during night time.

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**V. Energy Conservation measures**

- i. Provide solar power generation on roof tops of buildings, for solar light system for all common areas, street lights, parking around project area and maintain the same regularly;
- ii. Provide LED lights in their offices and residential areas.
- iii. The project proponent shall provide waste heat recovery system (pre-heating of combustion air) at the flue gases of reheating furnaces.
- iv. Practice hot charging of slabs and billets/blooms as far as possible.
- v. Ensure installation of regenerative type burners on all reheating furnaces.

**VI. Waste management**

- i. Oil Collection pits shall be provided in oil cellars to collect and reuse/recycle spilled oil.
- ii. Kitchen waste shall be composted or converted to biogas for further use.
- iii. 100% utilization of fly ash shall be ensured. All the fly ash shall be provided to cement and brick manufacturers for further utilization and Memorandum of Understanding in this regard shall be submitted to the Ministry's Regional Office.
- iv. The Plastic Waste Management Rules 2016, inter-alia, mandated banning of identified Single Use Plastic (SUP) items with effect from 01/07/2022. In this regard, CPCB has issued a direction to all the State Pollution Control Boards (SPCBs)/Pollution Control Committees (PCCs) on 30/06/2022 to ensure the compliance of Notification published by Ministry on 12/08/2021. The technical guidelines issued by the CPCB in this regard is available at <https://cpcb.nic.in/technical-guidelines-3/>. All the project proponents are hereby requested to sensitize and create awareness among people working within the Project area as well as its surrounding area on the ban of SUP in order to ensure the compliance of Notification published by this Ministry on 12/08/2021. A report, along with photographs, on the measures taken shall also be included in the six monthly compliance report being submitted by the project proponents.
- v. A proper action plan must be implemented to dispose of the electronic waste generated in the industry.
- vi. Solid waste utilization
  - a. PP shall install a slag crusher to convert steel slag into aggregate for use in construction industry, fine sand for use as flux in steel plant, sand in brick making and as lime in cement making.
  - b. PP shall recycle/reuse solid waste generated in the plant as far as possible.
  - c. Used refractories shall be recycled as far as possible.

**VII. Green Belt**

- i. The project proponent shall prepare GHG emissions inventory for the plant and shall submit the programme for reduction of the same including carbon sequestration by trees.
- ii. Project proponent shall submit a study report on Decarbonisation program, which would essentially consist of company's carbon emissions, carbon budgeting/ balancing, carbon sequestration activities and carbon capture, use and storage and offsetting strategies. Further, the report shall also contain time bound action plan to reduce its carbon intensity of its operations and supply chains, energy transition pathway from fossil fuels to Renewable energy etc. All these activities/ assessments should be measurable and monitor able with defined time frames.

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- iii. Greening and Paving shall be implemented in the plant area to arrest soil erosion and dust pollution from exposed soil surface.

#### VIII. Public hearing and Human health issues

- i. Emergency preparedness plan based on the Hazard identification and Risk Assessment (HIRA) and Disaster Management Plan shall be implemented.
- ii. The project proponent shall carry out heat stress analysis for the workmen who work in high temperature work zone and provide Personal Protection Equipment (PPE) as per the norms.
- iii. Provision shall be made for the housing of construction labour within the site with all necessary infrastructure and facilities such as fuel for cooking, mobile toilets, mobile STP. Safe drinking water, medical health care, creche etc. The housing may be in the form of temporary structures to be removed after the completion of the project.
- iv. Occupational health surveillance of the workers shall be done on a regular basis and records maintained.

#### IX. Environment Management

- i. The project proponent shall comply with the provisions contained in this Ministry's OM vide F. No. 22-65/2017-IA.III dated 30/09/2020. As part of Corporate Environment Responsibility (CER) activity, company shall adopt nearby villages based on the socio-economic survey and undertake community developmental activities in consultation with the village Panchayat and the District Administration as committed.
- ii. The company shall have a well laid down environmental policy duly approve by the Board of Directors. The environmental policy should prescribe for standard operating procedures to have proper checks and balances and to bring into focus any infringements/deviation/violation of the environmental / forest / wildlife norms / conditions. The company shall have defined system of reporting infringements / deviation / violation of the environmental / forest / wildlife norms / conditions and / or shareholders / stake holders. The copy of the board resolution in this regard shall be submitted to the MoEF&CC as a part of six-monthly report.
- iii. A separate Environmental Cell both at the project and company head quarter level, with qualified personnel shall be set up under the control of senior Executive, who will directly to the head of the organization.
- iv. Performance test shall be conducted on all pollution control systems every year and report shall be submitted to Integrated Regional Office of the MoEF&CC.

#### X. Miscellaneous

- i. The project proponent shall make public the environmental clearance granted for their project along with the environmental conditions and safeguards at their cost by prominently advertising it at least in two local newspapers of the District or State, of which one shall be in the vernacular language within seven days and in addition this shall also be displayed in the project proponent's website permanently.
- ii. The copies of the environmental clearance shall be submitted by the project proponents to the Heads of local bodies, Panchayats and Municipal Bodies in addition to the relevant offices of the Government who in turn has to display the same for 30 days from the date of receipt.
- iii. The project proponent shall upload the status of compliance of the stipulated environment clearance conditions, including results of monitored data on their website and update the same on half-yearly basis.

- iv. The project proponent shall monitor the criteria pollutants level namely; PM10, SO2, NOx (ambient levels as well as stack emissions) or critical sectoral parameters, indicated for the projects and display the same at a convenient location for disclosure to the public and put on the website of the company.
- v. Action plan for developing connecting and internal road in terms of MSA as per IRC guidelines shall be implemented
- vi. The project proponent shall submit six-monthly reports on the status of the compliance of the stipulated environmental conditions on the website of the ministry of Environment, Forest and Climate Change at environment clearance portal.
- vii. The project proponent shall submit the environmental statement for each financial year in Form-V to the concerned State Pollution Control Board as prescribed under the Environment (Protection) Rules, 1986, as amended subsequently and put on the website of the company.
- viii. The project proponent shall inform the Regional Office as well as the Ministry, the date of financial closure and final approval of the project by the concerned authorities, commencing the land development work and start of production operation by the project.
- ix. The project proponent shall abide by all the commitments and recommendations made in the EIA/EMP report, commitment made during Public Hearing and also that during their presentation to the Expert Appraisal Committee.
- x. The recommendations of the approved Site-Specific Wildlife Management Plan (in case of involvement of Schedule-I species) shall be implemented in consultation with the State Forest Department. The implementation report shall be furnished along with the six-monthly compliance report to the concerned Regional Office of the MoEF&CC.
- xi. The PP shall put all the environment related expenditure, expenditure related to Action Plan on the PH issues, and other commitments made in the EIA/EMP Report etc. in the company web site for the information to public/public domain. The PP shall also put the information on the left over funds allocated to EMP and PH as committed in the earlier ECs and shall be carried out and spent in next three years, in the company web site for the information to public/public domain.
- xii. No further expansion or modifications in the plant shall be carried out without prior approval of the Ministry of Environment, Forests and Climate Change (MoEF&CC).
- xiii. The Regional Office of this Ministry shall monitor compliance of the stipulated conditions. The project authorities should extend full cooperation to the officer (s) of the Regional Office by furnishing the requisite data / information/monitoring reports.

9. The Ministry reserves the right to stipulate additional conditions, if found necessary at subsequent stages and the project proponent shall implement all the said conditions in a time bound manner. The Ministry may revoke or suspend the environmental clearance, if implementation of any of the above conditions is not found satisfactory.

10. Concealing factual data or submission of false/fabricated data and failure to comply with any of the conditions mentioned above may result in withdrawal of this clearance and attract action under the provisions of the Environment (Protection) Act, 1986.

11. Any appeal against this environmental clearance shall lie with the National Green Tribunal, if preferred, within a period of 30 days as prescribed under Section 16 of the National Green Tribunal Act, 2010.



12. The above conditions shall be enforced, *inter-alia* under the provisions of the Water (Prevention & Control of Pollution) Act, 1974, the Air (Prevention & Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986, Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 and the Public Liability Insurance Act, 1991 along with their amendments and Rules and any other orders passed by the Hon'ble Supreme Court of India / High Courts and any other Court of Law relating to the subject matter.

13. This issues with approval of the competent authority.

(Dr. R.B. Lal)  
Scientist 'F'/ Director  
Tel: 011-20819346  
Email- [rb.lal@nic.in](mailto:rb.lal@nic.in)

**Encl. as above at Annexure -I**

**Copy to: -**

1. Principal Secretary to Government, Department of Environment, Climate Change and Forests, Government of Tamil Nadu.
2. Additional Chief Secretary to Government, Department of Environment, Climate Change and Forests, Government of Tamil Nadu.
3. The Director General of Forest, Ministry of Environment, Forest and Climate Change, New Delhi.
4. Principal Chief Conservator of Forests (Head of Department), Panagal Maaligai, 1, Jeenis Road, Saidapet, Chennai 600 015.
5. Regional Officer, Ministry of Environment, Forest and Climate Change, Integrated Regional Office, Ist and IInd Floor, Handloom Export Promotion Council, 34, Cathedral Garden Road, Nungambakkam, Chennai - 34.
6. Chairman, Central Pollution Control Board, Parivesh Bhawan, CBD-cum-Office Complex, East Arjun Nagar, Delhi-110032.
7. Member Secretary, Tamil Nadu Pollution Control Board, 76, Mount Salai, Guindy, Chennai- 600 032, Tamil Nadu.
8. Member Secretary, Central Ground Water Authority, Jamnagar House, 18/11, Man Singh Road Area, New Delhi, Delhi 110001
9. District Collector, Krishnagiri District, Tamil Nadu.
10. The Monitoring Cell, IA Division, Ministry of Environment, Forest and Climate Change, New Delhi.
11. Guard File/Record File/Monitoring File/MOEF&CC Website.

(Dr. R.B. Lal)  
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Table: Action plan as per MoEF&amp;CC O.M. dated 30/09/2020

SL. No.	Description	Capital Cost (Rs. In Lakhs)	Timeline
1.	Lay a road network to Ulliveerannapally to Kappakal Road	18	Within 8 months from EC
2.	Providing drinking water facility by installing RO System & Toilet facilities in nearby schools and villages	15	Within 8 months from EC
3.	Contributing to Rain water harvesting & plantation programmes in the nearby villages	6	Within 8 months from EC
4.	Vocational Skill Development Programme (for different target groups such as Women, Youth etc.)	6	Within 8 months from EC
<b>Total</b>		<b>45</b>	-

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Signature Not Verified  
Digitally signed by Dr. R B Lal  
Scientist F  
Date: 7/19/2023 5:14:39 PM

**BEFORE HON'BLE NATIONAL GREEN  
TRIBUNAL, SOUTHERN ZONE, CHENNAI**

**Appeal No.31of 2023**

Arunkumar Sermakkani and Ors

.....Appellant

---Versus---

Union of India and Ors

.....Respondents

Hearing date:01/10/2024

**Counter Affidavit filed by  
Respondent No.1 (MOEF & CC)**

Mrs.KAVITHA.P

Ms.1031(a)/2001

Counsel for Respondent No.1

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Chenna - 600 104

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